

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE BENCH AT CHENNAI**  
**ORIGINAL APPLICATION NO: 137 OF 2021**

**IN THE MATTER OF:-**

G. GUNASEKHAR & ORS ..... Applicants  
Versus  
UNION OF INDIA & ORS ... Respondents

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*KSR*

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**PLACE:** Chennai

**DATE:** 27.11.2021



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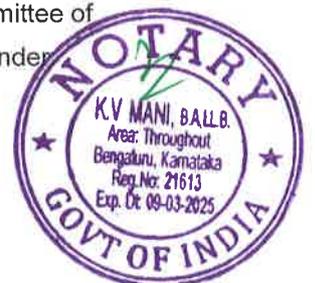
**Versus**

**UNION OF INDIA & ORS ..... Respondents**

**REJOINDER AFFIDAVIT ON BEHALF OF APPLICANTS TO THE COUNTER  
FILED BY RESPONDENT NO.3 AND RESPONDENTS NO. 8 TO 21.**

I, G. Gunasekhar S/o Gutha RamaKrishnama Naidu, Age : 36 Years, Nagillavari Palli village, Somala Mandal, Chittoor District, Andhra Pradesh-517257 presently in Andhra Pradesh do hereby solemnly affirm and declare as under:

1. That I am the Applicant No.1 in the above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent and authorized to swear this affidavit on behalf of the Applicants.
2. That I have read the contents of the Counter Affidavit dated 14.9.2021 consisting of List of Dates filed on behalf of the Respondent No.3 i.e., Water Resource Department of Andhra Pradesh and Respondent No. 8 to 21.
3. It is humbly submitted that the Respondent No. 8 to 21 are small farmers. They are holding lands also having houses in Ramakrishanapuram Village which comes under Project submergence area, in fact they are not the project beneficiary and they don't get water for irrigation as their lands and houses are going to submerge because of reservoir. Hence terming the Respondent No. 8 to 21 as project beneficiary is completely incorrect and misleading.
4. That the Respondent No. 18 Mr. C.G. Chinnareddy, aged 49 years is the son of Applicant No.34 Mr.Chinnareddy Sreeramulu Reddy, aged 75 years. It shows that the people are divided within the families on the subject matter.
5. That the Respondent No.3 has relied on the Judicial Preview committee which was prepared on the basis of the incorrect inputs provided by the Respondent No.3. The relevant extracts of the Judicial Preview Committee of Government of Andhra Pradesh dated 24.2.2021 are reproduced as under:



"12. It is from this background and based on the technical feasibility appraised by the Engineering officials of the Water Resources Department in the last quarter of 2019, they were instructed to take necessary action. Consequently, Survey, Investigation and Designs are completed & estimates are prepared tentatively for the works which are being proposed under the Rayalaseema Draught Mitigation Project (RDMP) for Formation of the 3 Balancing Reservoirs proposed under the P.B.C system, Viz.,

1. Mudivedu Balancing Reservoir (gravity-(2TMC) LATTITUDE: 130 42' 26" LONGITUDE: 780 27' 59") near Mudivedu(V) in Kurabalakota(M);

2. Nethigutapalli Balancing Reservoir (lift(1TMC) LATTITUDE: 130 26' 56" LONGITUDE: 780 32' 00") near Nethiguntapalle(V) in Punganur(M) and

3. Avulapalli Balancing Reservoir (gravity(3.5 TMC) LATTITUDE: 130 23' 39" LONGITUDE: 780 49' 09") near Avulapalli(V) in Somala(M). All of which are in the western parts of the Chittoor District and submitted to the Government and the Government of Andhra Pradesh in turn having perused accorded Administrative Sanction- vide., G.O.RT.No.461, Water Resources (Projects.III) Department Dt.02-09-2020 for an amount of **Rs.2144.50 Crores**, based on the tentative estimates.

**13 Their further details are the following:**

**1.MUDIVEDU BALANCING RESERVOIR:** The Thamballapalli Constituency of Western Chittoor District with a population of 2.74 lakhs is facing severe drinking water scarcity and there is no perennial source or rivers having sufficient yield in the area facing with severe drought situation and more than 1,00,000 acres of ayacut is depending on monsoon and rains and out of these lands under Minor Irrigation tanks that are to be given assured water source, the Mudivedu Balancing Reservoir is proposed near Mudivedu(v) in Kurabalakota(M) of Thamballapalli Constituency. The reservoir proposed area is an elevated location at higher level on the under developed hill area. The ayacut is having suitable soils which are good for raising horticulture crops like Mango and sweet lime. It is there by providing irrigation facilities



to the ayacut to an extent of about 20,000 acres of new ayacut(with 1.0 TMC of water) and to an extent of 15,000 acres under the existing tanks for its stabilization (with 0.75 TMC of water) and also to provide drinking water facility of 0.25 TMC to serve a population of 2.50 Lakhs. The following 6 Mandals will be benefited from the Muivedu Balancing Reservoir: 1.B.Kothakota 2.Kurabalakota 3.Thamballapalli 4.Mulakalacheruvu 5. P.T.M.and 6.Pedda Mandyam. Total Ayacut under this Balancing Reservoir is 35,000 Acres. Land Acquisition: Private Land and Government Land: Total extent of land required is 1123 Acres out of which Private Land is 867 Acres and Government Land is about 256 Acres. There is no requirement of any Forest Land for this Reservoir. Rehabilitation and Resettlement concerned: Nearly 190 houses in Kothapalli, Diguvasethevaripalli, Dinnemedapalli, H/O of Pitchalavandlapalli of Kurabalakota(M) and Choutakuntapalli H/o Kotavuru (V) of B.Kothakakota (M) will be affected by the formation of the Muivedu Balancing Reservoir.

**2. NETHIGUNTAPALLI BALANCING RESERVOIR:** Punganur and Madanapalli towns of Western parts of the Chittoor District with a population of 2.34 lakhs are facing severe drinking water scarcity and there is no perennial source or rivers having sufficient yield near the Punganur town of Punganur Assembly Constituency and Madanapalli town of Madanapalli Constituency in Chittoor district. More than 50,000 acres of ayacut is depending on monsoon and rains and these lands under Minor Irrigation tanks are to be given assured water source. Nethiguntapalle Balancing Reservoir is proposed, across the stream, Yathamma Cheruvu Vanka, near Nethiguntapalle(V) in Punganur(M), of western Chittoor District. The reservoir proposed area is an elevated location at higher level on the under developed hill area. The ayacut is having suitable soils which are good for raising horticulture crops like Mango and sweet lime. It is there by providing irrigation facilities to the ayacut to an extent of about 10,000 acres of new ayacut(with 0.5 TMC of water) and to an extent of 5,000 acres under the existing tanks for its stabilization (with 0.25 TMC of water) and also to provide drinking water facility of 0.25 TMC to serve a population of 2.50 Lakhs. The following 4 Mandals will be benefited from the Muivedu Balancing Reservoir: 1.Madanapalle 2.Nimmanapalle 3.Ramasamudram & 4.Punganur. Total Ayacut under this



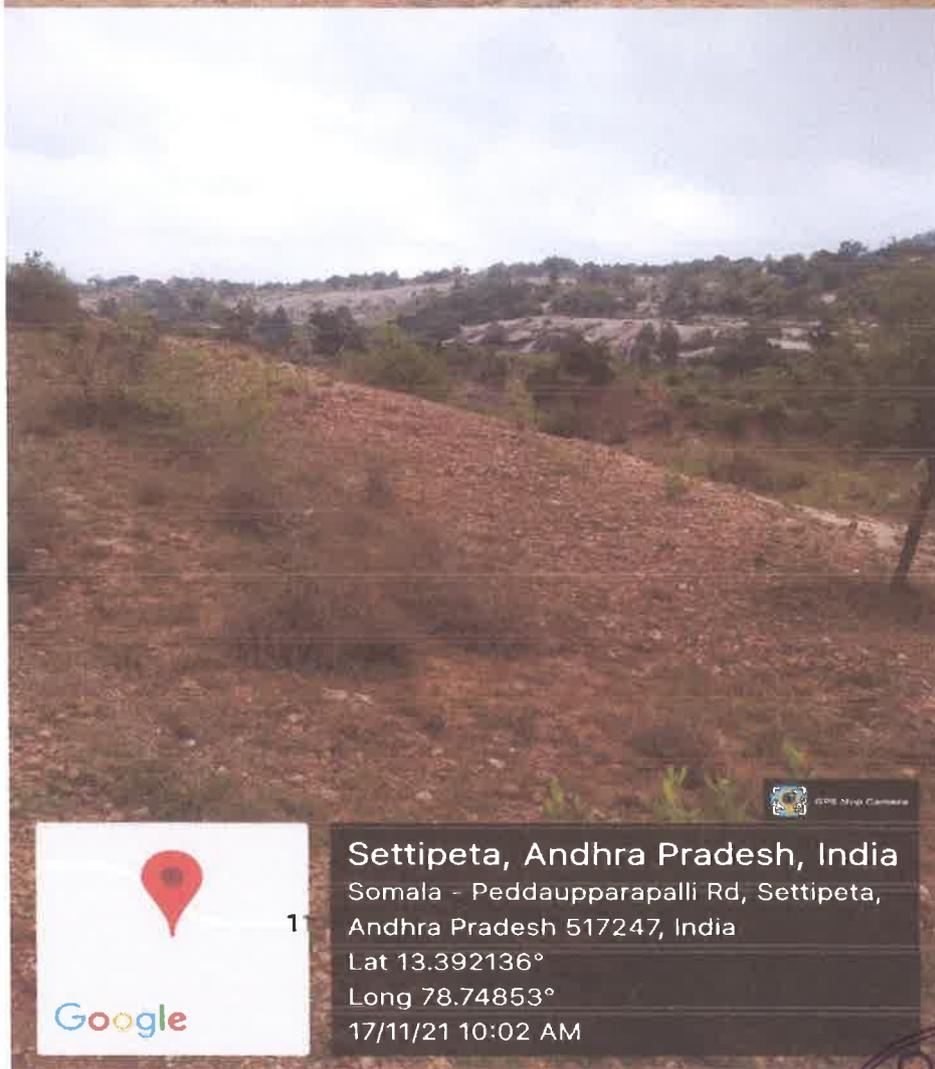
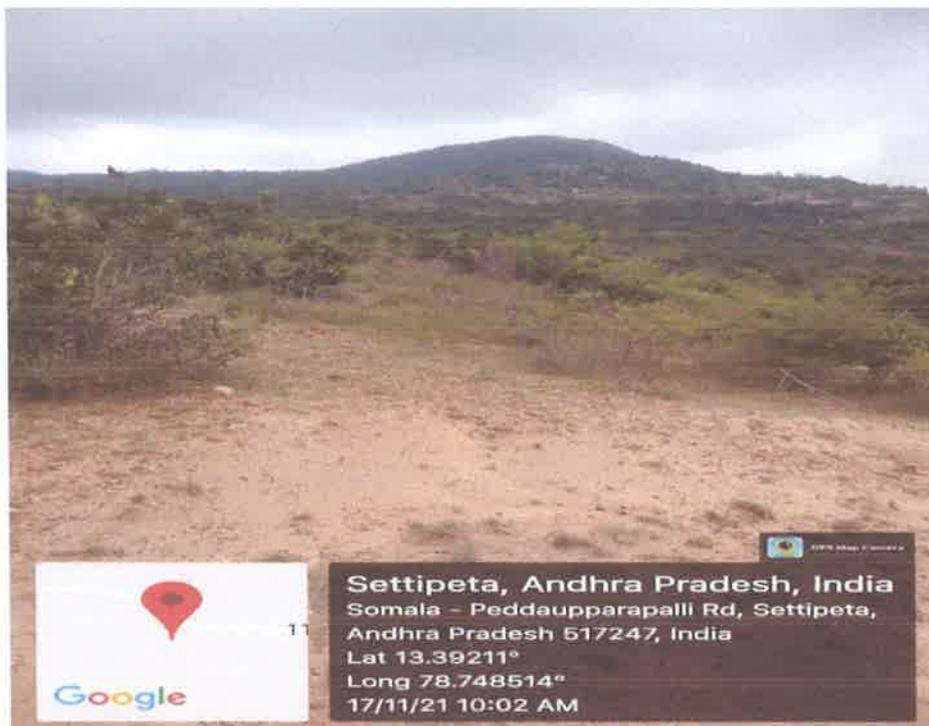
Balancing Reservoir is 15,000 Acres. Land Acquisition: Private Land and Government Land: Total extent of land required is 867 Acres out of which Private Land is 181 Acres and Government Land is about 686 Acres. There is no requirement of any Forest Land for this Reservoir. Rehabilitation and Resettlement concerned: Nearly 30 houses in Yetigadda-Kammavaripalle (village) in Punganur(M) will be affected by the formation of the Nethiguntapalle Balancing Reservoir.

**3.AVULAPALLI BALANCING RESERVOIR:** The Punganur Constituency of Western Chittoor District with a population of 2.50 lakhs is facing severe drinking water scarcity and there is no perennial source or rivers having sufficient yield in the area facing with severe drought situation and about 1,12,000 acres of ayacut is depending on monsoon and rains and out of these lands under Minor Irrigation tanks that are to be given assured water source, the Avulapalli Balancing Reservoir is proposed near Avulapalli(v) in Somala(M) of Punganur Constituency. In fact, the reservoir also meant for providing drinking water facility to 5 Lakh population in Punganur and Piler Assembly Constituencies. **The reservoir proposed area is an elevated location at higher level on the under developed hill area. The ayacut is having suitable soils which are good for raising horticulture crops like Mango and sweet lime.** It is there by providing irrigation facilities to the ayacut to an extent of about 40,000 acres of new ayacut(with 2.0 TMC of water) and to an extent of 20,000 acres under the existing tanks for its stabilization (with 1.00 TMC of water) and also to provide drinking water facility of 0.50 TMC to serve a population of 5.00 Lakhs. The following 6 Mandals will be benefited from the Avulapalli Balancing Reservoir: 1.Somala 2.Sodum 3.Rompicharla 4.Pulicharla 5.Chowdepalle and 6.Piler. Total Ayacut under this Balancing Reservoir is 60,000 Acres. Land Acquisition: Private Land and Government Land: Total extent of land required is 1300 Acres out of which Private Land is 607 Acres and Government Land is about 693 Acres. There is no requirement of any Forest Land for this Reservoir. Rehabilitation and Resettlement concerned: Nearly 178 houses in Bireddipalle & Devalakuppam H/O of Avulapalli(V) in Somala(M) will be affected by the formation of the Avulapalli Balancing Reservoir.”

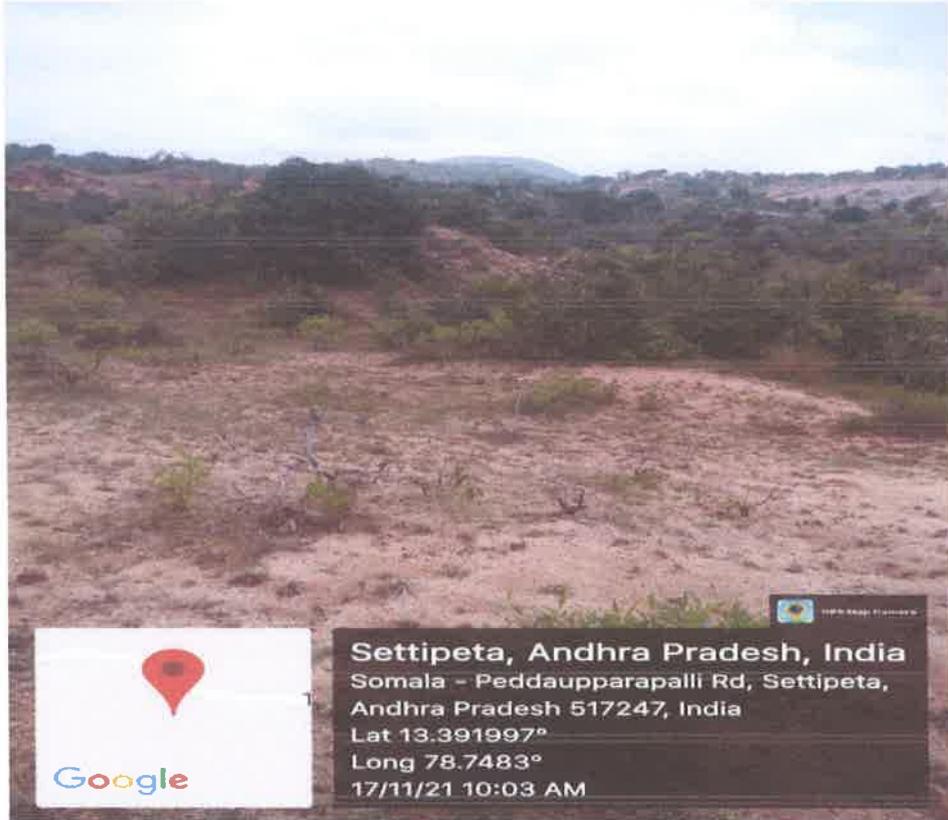


6. It is humbly submitted that the project authorities have prepared copy paste report for all the three reservoirs. It clearly demonstrates that the project proponent has not conducted basic ground level studies such as nature of the land, crops in the area, effect on livelihood, forest, biodiversity etc. In case of Avulapalli Balancing Reservoir, the project proponent has completely given opposite picture that the proposed area is under-developed hill area and the proposed ayacut is having suitable soil which are good for raising horticulture crops like Mango and Sweet Lime. Factually the land which is going to submerge is very much developed, fertile area and the Applicants are growing Mango, Sweet Lime, Sugarcane, paddy etc.
7. It is humbly submitted that 4-5 km away from the present proposed Avulapalli reservoir, large extent of government un developed land is available which can be used for the reservoir besides removing the encroachments and strengthening the Seetamma Cheruvu Lake at Avulapalli. The following photographs containing Geo-coordinates shows the availability of large extent of vacant land at Sy.no.6.











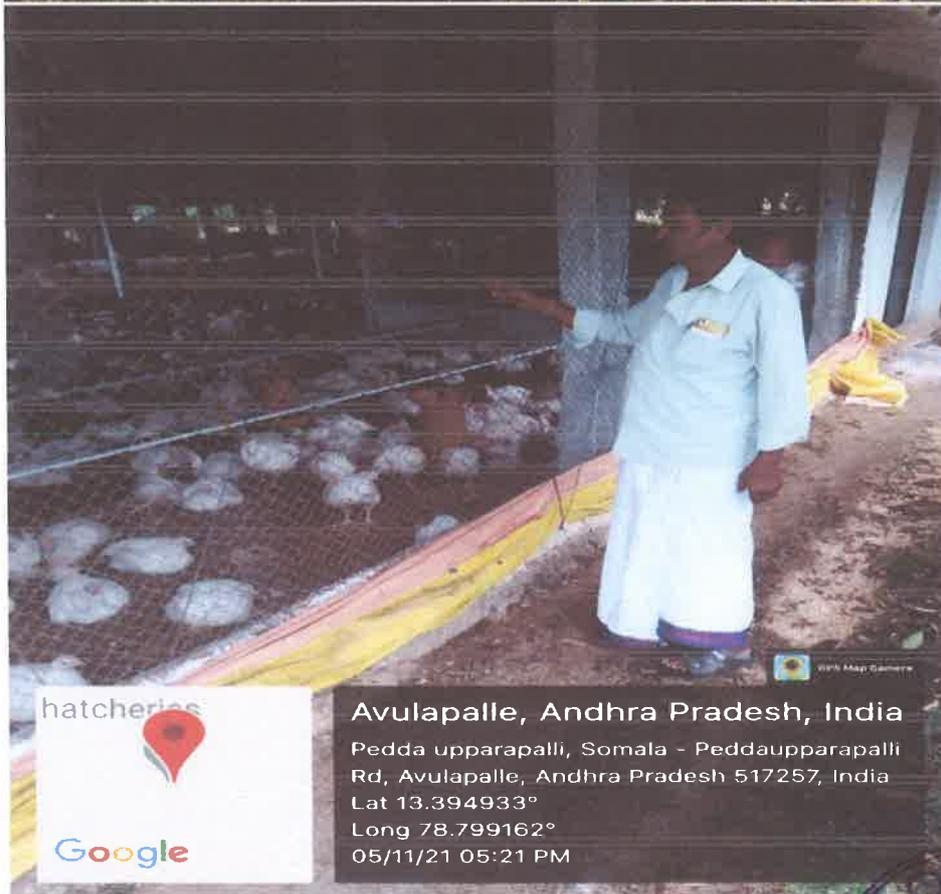
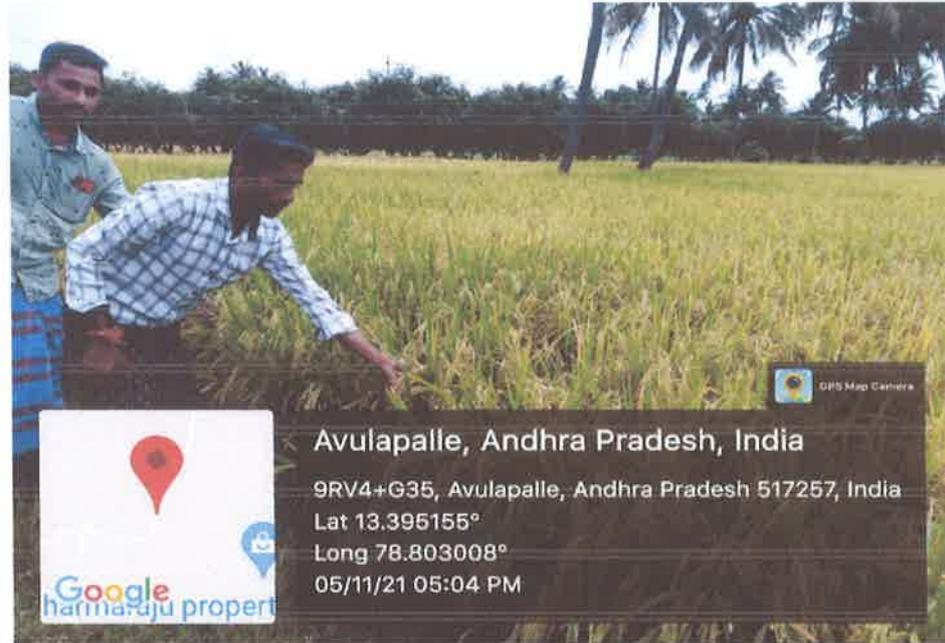
8. The above photographs demonstrates that there has been undeveloped government land available very near to the present proposed reservoir

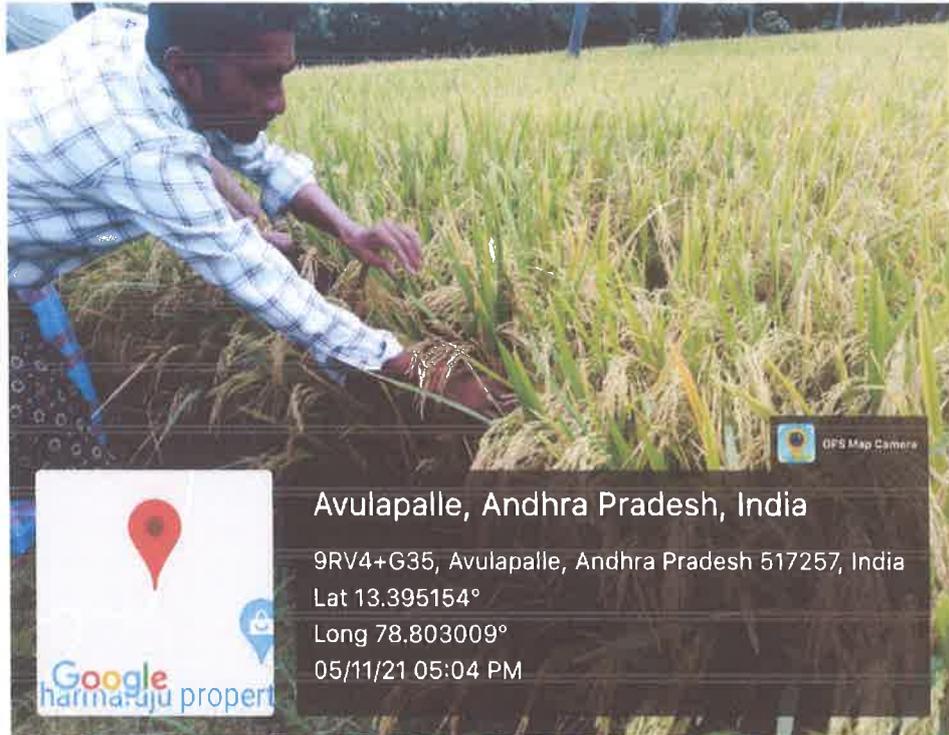


That the following photos shows the status of the which are proposed to submerge under Avulapalli reservoir.

True copy of the adangala/revenue records showing that Sy No.6 consisting of 819.7200 acres of land is not useful for cultivation is annexures as **ANNEXURE A1**.

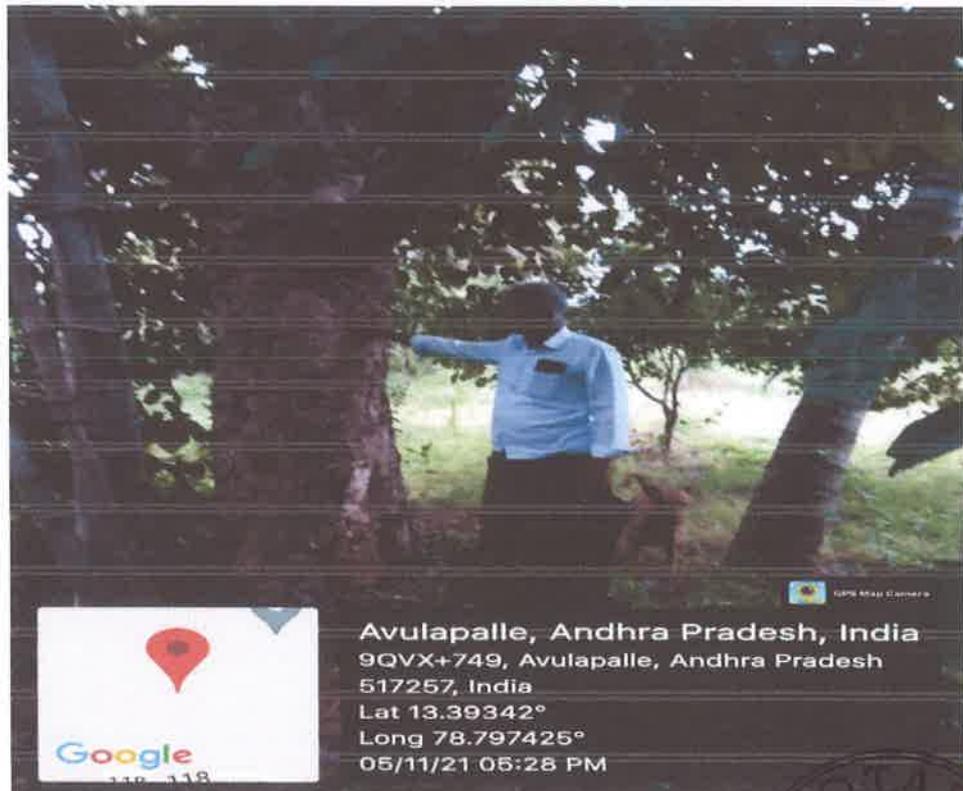
9.







Farmer showing the water level marked by officials under Avulapalli reservoir.



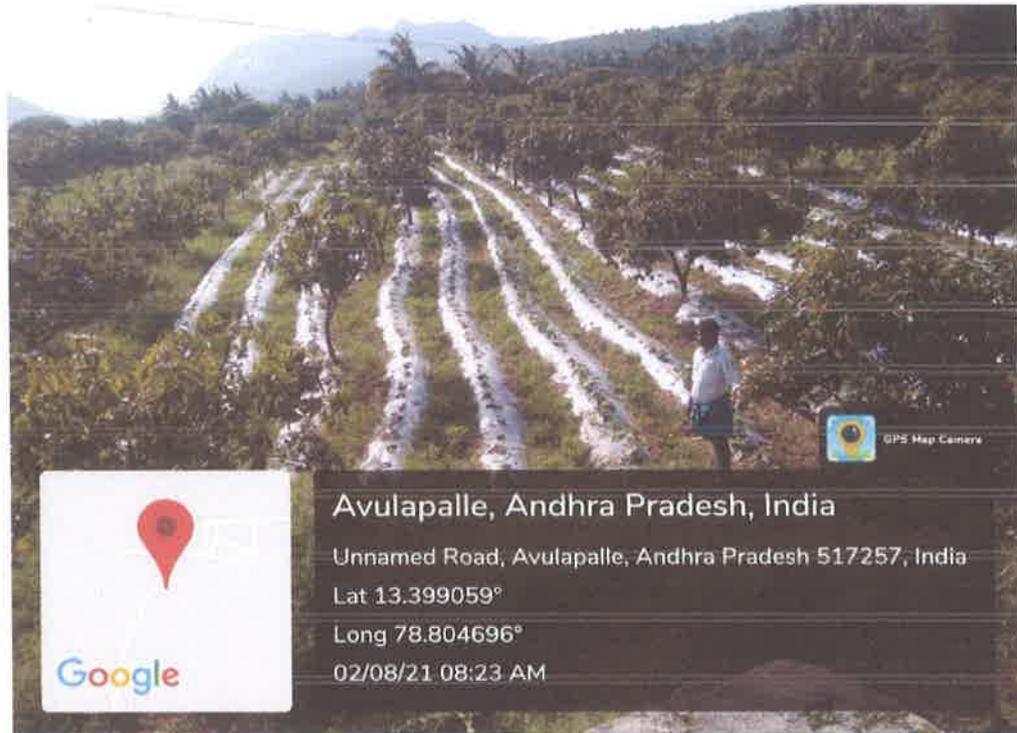
About 30 years old fruit bearing tree showing in his Mango plantation by a farmers











The above photos clearly demonstrates that the proposed reservoir area is fully developed and having standing horticulture crops but not under developed lands as stated by Respondent No.3.

List of farmers along with the particulars of cultivation of crops, horticulture in the proposed project affected area is annexed as **ANNEXURE A2**.

**State government Memo dated 23.3.2021 -Misleading by Chief Engineer/field officers:**

10. It is humbly submitted that the while responding to the representations of the Applicants to the Union of India and State government, the Additional Secretary of Water Resource Department vide Memo No. ICD01/446/2021-PROJ-III(1374931) dated 23.3.2021 stated that **"Copies of the references cited are sent herewith to the Chief Engineer, NTR TGP, Tirupati and he is requested to examine the issue as per rules and take necessary action accordingly."** This memo was attached to the Counter of Respondent No.3 as Annexure 13 i.e., letter of Government of Andhra Pradesh to Chief Engineer, NTRTGP, Tirupati vide Memo. No. ICD01/446/2021-PROJ-111(1374931) Dt:23/03/2021. There after inquiry and action taken report was not placed before this Hon'ble Tribuna by the Respondent No.3.

11. Since the Chief Engineer has not physically visited or enquired the actual situation at ground, the Respondent No.3 has been proceeding with the



original proposal which will adversely affect large number of people, environment, fertile agriculture land, livelihood and result displacement. The present proposal will also increase the cost of the project for the purpose rehabilitation & resettlement. If the authorities adopts proper factual ground level studies, they can build the reservoir without harming the farmers in much lower cost.

**Lack of approvals to the Lift Irrigation Schemes and 3 Reservoirs:**

12. It is humbly submitted that the Respondent No.3 is relying on the Environment Clearance granted for Handri-Neeva Sujala Sravanti vide Lr.No.J-12011/ 10/2006-IA.I, Dated: 08.05.2006 and Galeru Nagari Sujala Sravanti project vide Lr.No.J-12011 / 18/2006-IA.I, Dated: 21.06.2006. These projects does not have the present components of Lifts and Reservoirs. That the Respondent No.3 claiming that the present schemes are part of old projects. But the present Lift Irrigation projects are sanctioned vide G.O.Rt.No.444 dt: 26.08.2020 and G.O.Rt.No.461 dt: 02.09.2020 which shows that there has been gap of 14 years. If at all the present projects are part of Galeru Nagari Sujala Sravanthi and Handri Neeva Sujala Sravanthi projects, there is no need of granting and executing present project in the year 2020 after 14 years. Further, Applicants have placed the features of GNSS and HNSS projects in the Original Applications which clearly demonstrates that the present new projects/Lifts, balancing reservoirs are not part of the two projects. This shows that the Respondent No.3 is blatantly trying to mislead this Hon'ble Tribunal.
13. That the project proponent has mentioned in counter affidavit that there is no change of scope and no additional water will be drawn from the present projects. But it has referred the expansion of canals and taking up of Rayalaseema Lift Irrigation Scheme in the Judicial Preview Report stating that the present Balancing Reservoirs will get water from Krishna river. The relevant extracts on the Rayalaseema Lift Irrigation Scheme and the case dealt by this Hon'ble Tribunal on Rayalaseeme Lift Irrigation Scheme i.e., O.A.No.71 of 2020 from the Judicial Preview Committee Report are reproduced as under:

“However the State of AP could not draw the water even of the 111 TMC, though entitled to draw even more to it as detailed supra, from the Srisailam Reservoir through Pothireddypadu Head Regulator and the unutilized water practically went in to the sea that had a blow on the Rayalaseema Region at large for the



drinking water and irrigation needs. It is mainly from two practical problems of one is level of water at Srisaillam Reservoir and the other is lack of canal carrying capacities. For example, the flood water flow of River Krishna commences from Maharashtra and proceeds through Karnataka, it is after utilisation of their allocated shares, being the upper riparian states, during early flood days, number of flood days hardly remains to 15 to 20 for the State of Andhra Pradesh which is the fag end/lower riparian state. The State of AP no doubt can draw 7,000 C/s of water at 850-854 Ft Level and 44,000 C/s at 881 Ft Level of Srisaillam Reservoir from the Pothireddypadu Head Regulator and with that it is unable to draw even of the 111 TMC water, unless from the level of 800 Ft. at par with what the State of Telangana is doing despite protests. So long as the State of Telangana is from the level of 800 Ft. as against at 854 Ft Level, there is no possibility to get any water practically by the State of Andhra Pradesh unless it is also to venture to draw their legitimate share from the level of 800 Ft. at par with what the State of Telangana is doing despite protests. Further there is no sufficient canal carrying capacity to fill the existing reservoirs of Rayalaseema and thereby the State of Andhra Pradesh is unable to meet the requirements of the designated projects. Furthermore, during the limited flood days supra, the reservoirs could not be filled due to lack of sufficient discharging capacity of the canals and thus it requires improving the discharging capacity and carrying capacity of the canals to better utilize the water resources properly by the drought hit Rayalaseema region, which necessitates to take up on top priority the Rayalaseema Lift Irrigation scheme and for that project among other preview process completed and pending environmental clearance pursuant to the order of the National Green Tribunal in O.A 71/2020 dt.29-10-2020."

True copy of the Judicial Preview Committee Report dated 24.2.2021 is annexed as ANNEXURE A3.

#### **Harassment on Applicants by Revenue Authorities:**

14. It is humbly submitted that the some of the Applicants/farmers have been facing harassment by the Revenue Authorities for filing Application/Impleadment Application before this Hon'ble Tribunal. That Applicants No.1,3,6,8,14,15,16,30,31 34,35,39 or their family members have received notices regarding their agriculture lands which are under



their possession and cultivation for about 30 years and the lands are registered in their names. The revenue records as on date shows that the lands belongs to the Applicants. Even though there are harassed by the Respondent No.3 and Revenue Officials so that they will withdraw/not pursue the case before this Hon'ble Tribunal. The relevant extracts of the notice No. Roc A/13/2021, dated 16.10.2021 issued to the Applicants after filing the Original Application and Impleadment Application by the Tahasildar of Somala Mandal is reproduced as under:

"Whereas it has been decided by the Commissioner of Appeals, O/o the CCLA of Andhra Pradesh, Hyderabad, vide orders dated 17.02.2004 in RP P3/492/99 & dated 27.11.03 in RP No. 341/87, that you are not entitled to Ryotwari patta in respect of the lands mentioned in the schedule hereunder. You are requested to vacate the said lands within seven days from the date of this notice and that failing which you will be evicted from the land. Take notice that the Mandal Revenue Inspector, Somala Mandal is hereby authorized to carryout eviction and to take possession of the land U/s 3(d) of the A.P. Estate (Abolition & Conversion to Ryotwari) Act, 1948."

True copies of the Notices dated 16.10.2021 issued by Tehasildar of the Somala Mandal to some of the Applicants are annexed as **ANNEXURE A4**.

That the Applicants have challenged the Notices issued by the Tehasildar before the Hon'ble High Court of Andhra Pradesh by way of Writ Petition No WP/24210 of 2021. The Hon'ble Court has issued notice and posted the case on 24/11/2021 but not listed

### **Actual works going on not survey, investigation works Without providing rehabilitation & Resettlement**

15. That the Respondent No.3 in para 17 of its counter Affidavit stated that they are conducting only survey and investigation of the reservoirs. This is completely not true. That the survey and investigation of reservoirs are completed and Full tank level of Balancing reservoir was marked in various places. That after completion of survey and investigation the project authorities have completed and allocated Tender process. That the actual project works are taking place at the Mudivedu Balancing Reservoir (2 TMC) and Nethiguntapalli Balancing Reservoir (1 TM C) have began even though the Respondent No.3 has given undertaking before this Hon'ble Tribunal. That the project authorities directed the farmers to stop cultivation of land from coming seasons to facilitate the construction of



balancing reservoirs. In case of Avulapalli Balancing Reservoir (3.5 TMC), the contractors have built the temporary sheds and initially conducted blasting at the Seetamma Cheruvu. Thereafter, the works are stopped at Avulapalli balancing reservoir site considering the case is pending before this Hon'ble Tribunal. This is complete violation by the Respondent No.3 and contrary to the undertaking.

**Central Government stand & RTI replies:**

16. That the departments Union of India though they have not filed Counter affidavits before this Hon'ble Tribunal, they have categorically stated in the replies sent to the Applicants under Right to Information Act that the projects raised by the Applicants are not appraised by Central Government departments. It shows that they have not obtained mandatory clearances.

True copies of RTI Replies received by Applicants from MoEF, KRMB and Central Water Commission are annexed as **ANNEXURE A5**.

**Dual stand of Respondent No.3 on irrigation projects**

17. That the State of Andhra Pradesh has been adopting dual stand and filed petitions before this Hon'ble Tribunal on the alleged illegal projects initiated by State of Telangana on Krishna river such as Palamuru Rangareddy Lift Irrigation Scheme, Dindi Lift Irrigation Scheme etc. But the State of Andhra Pradesh also adopting same method in the execution of 3 balancing reservoirs under GNSS, HNSS schemes.

**Damage caused due to lack of planning:**

18. It is humbly submitted that due to poor planning and maintenance of dams and reservoirs, State of Andhra Pradesh has seen devastating effect in November, 2021. That several dams and reservoirs have severely damaged due to sudden rains and lack of proper studies. That India Tv website dated 21.11.2021 has published as news report on devastating effect of roaring of rivers in Chittoor, Nellore and Kadapa districts of Andhra Pradesh and damage due to the flood caused due to breach of bund is reproduced as under:



## “Andhra Pradesh floods: The dam that became the sorrow of thousands of villagers

*The flash flood caused due to a breach of the project's earthen bund caught at least 18 people in a watery grave and left many others missing in these villages.*

Image Source: PTI

Kadapa: View of a flood-affected area in Kadapa district of Andhra Pradesh

The Annamayya project on Cheyyeru river has turned out to be the sorrow of many a village in Rajampet Assembly constituency in Kadapa district of Andhra Pradesh. Togurupeta, Mandapalli, Pulapathur and Gundlur presented a picture of haunted villages in the wake of the devastation.

The flash flood caused due to a breach of the project's earthen bund caught at least 18 people in a watery grave and left many others missing in these villages.

A sudden gush of about two lakh cusecs of floodwater on Friday, with the level reaching up to 10 feet height, caught the villagers unawares and scampering for their lives. Tens of houses in these villages downstream the project were reduced to rubble. The villagers literally lost everything, except the clothes on their person.

Agricultural crops in hundreds of acres stood destroyed. Tens of cattle heads were washed away. Nothing of the household items was left as the deluge gulped them. “It all happened in a flash. There was no warning whatsoever about the impending disaster and we were left to face the fury. Now, our lives are in total ruin,” the sobbing villagers of Togurupeta and Mandapalli said.

In Pulapathur village, 12 people were swept away in the swirling flood in Cheyyeru, nine in Mandapalli and five in Gundlur. So far, only 18 bodies have been recovered, with no trace of the rest.

Annamayya is a medium irrigation project with a gross capacity of only 2.24 tmc ft on Cheyyeru, a tributary of Penna river, in Rajampet constituency. It caters to an ayacut of 22,500 acres, besides fulfilling the drinking water needs of 140 habitations.

The Pincha project upstream breached, letting out all floodwater into Annamayya while water from Seshachalam too came gushing in because of very heavy rainfall, resulting in an overall discharge of over two lakh cusecs.

That pushed Cheyyeru river into spate, inundating at least 10 villages downstream in Rajampet and Nandaluru mandals, and leaving widespread destruction in its wake.

“It was nothing but gross mismanagement on the part of the administration. Didn't they know about the flood when there was such heavy rain? Why were we not even alerted about the coming danger before it destroyed us?” angry villagers of Mandapalli and Togurupeta questioned. Except some kind-hearted volunteers the administration did not come to their help in any way, they lamented.



“Ours is the first village right under Annamayya project. We lost our houses, cattle, belongings...everything. Some of our villagers were killed. There is no place for us to go,” the surviving residents of Togurupeta, a hamlet of about 500 people, said.

The temple of the local goddess, which somehow remained intact, has now turned into the only shelter zone for the hapless villagers. Mandapalli presented a heartrending sight. Two families were completely wiped out as seven people in all were killed in the flood fury. Another family lost two persons. Kadapa district Collector Vijaya Rama Raju told PTI that the dam breach was the major factor that caused such a major calamity.

“The river course changed but the dam breach was what caused the real destruction. We still moved some 600 people to safety,” he said. “Yes, it was a major calamity, the scale of which could not be imagined,” Raju added.

19. In another news report published by The Indian Express news paper further explains about the devastation caused due to breach of dam. The news dated 21.11.2021 is reproduced as under:

## “Andhra deluge: The dam that became the sorrow

*The lash lood caused due to a breach of the Annamayya project's earthen bund caught at least 18 people in a watery grave and left many others missing.*

By: **PTI** | Kadapa |

Updated: November 21, 2021 8:02:57 pm





Aerial view of flood-affected areas in Chittoor and Kadapa districts of Andhra Pradesh, following incessant rain, on Saturday, Nov. 20, 2021. (PTI Photo)

The Annamayya project on Cheyyeru river has turned out to be the sorrow of many a village in Rajampet Assembly constituency in Kadapa district of Andhra Pradesh. Togurupeta, Mandapalli, Pulapathur and Gundlur presented a picture of haunted villages in the wake of the devastation.



People wade through a flooded street in Nellore, in the southern Indian state of Andhra



Pradesh, Saturday, Nov. 20, 2021. More than a dozen people have died and dozens are reported missing in Andhra Pradesh after days of heavy rains, authorities said. (AP Photo)

The flash flood caused due to a breach of the project's earthen bund caught at least 18 people in a watery grave and left many others missing in these villages.

A sudden gush of about two lakh cusecs of floodwater on Friday, with the level reaching up to 10 feet height, caught the villagers unawares and scampering for their lives.

Tens of houses in these villages downstream the project were reduced to rubble. The villagers literally lost everything, except the clothes on their person.



A view of a flooded area in Nellore, in the southern Indian state of Andhra Pradesh, Saturday, Nov. 20, 2021. More than a dozen people have died and dozens are reported missing in Andhra Pradesh after days of heavy rains, authorities said. (AP Photo)

Agricultural crops in hundreds of acres stood destroyed. Tens of cattle heads were washed away.

Nothing of the household items was left as the deluge gulped them.

"It all happened in a flash. There was no warning whatsoever about the impending disaster and we were left to face the fury. Now, our lives are in total ruin," the sobbing villagers of Togurupeta and Mandapalli said.

In Pulapathur village, 12 people were swept away in the swirling flood in Cheyyeru, nine in Mandapalli and five in Gundlur.

So far, only 18 bodies have been recovered, with no trace of the rest.



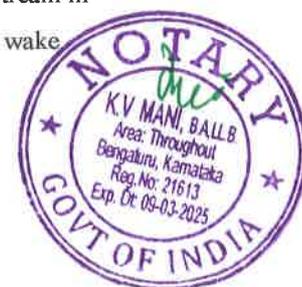


View of a flood-affected area in Kadapa district of Andhra Pradesh. (PTI Photo)

Annamayya is a medium irrigation project with a gross capacity of only 2.24 tmc ft on Cheyyeru, a tributary of Penna river, in Rajampet constituency. It caters to an ayacut of 22,500 acres, besides fulfilling the drinking water needs of 140 habitations.

The Pincha project upstream breached, letting out all floodwater into Annamayya while water from Seshachalam too came gushing in because of very heavy rainfall, resulting in an overall discharge of over two lakh cusecs.

That pushed Cheyyeru river into spate, inundating at least 10 villages downstream in Rajampet and Nandaluru mandals, and leaving widespread destruction in its wake.





Residents wade through a flood-affected area in Nellore district of Andhra Pradesh, Saturday, Nov. 20, 2021. (PTI Photo)

View of a waterlogged area following incessant rainfall in Tirupati, Saturday, Nov. 20, 2021. (PTI Photo)

“It was nothing but gross mismanagement on the part of the administration. Didn’t they know about the flood when there was such heavy rain? Why were we not even alerted about the coming danger before it destroyed us?” angry villagers of Mandapalli and Togurupeta questioned.

Except some kind-hearted volunteers, the administration did not come to their help in any way, they lamented.

“Ours is the first village right under Annamayya project. We lost our houses, cattle, belongings... everything. Some of our villagers were killed. There is no place for us to go,” the surviving residents of Togurupeta, a hamlet of about 500 people, said.

The temple of the local goddess, which somehow remained intact, has now turned into the only shelter zone for the hapless villagers. Mandapalli presented a heartrending sight. Two families were completely wiped out as seven people in all were killed in the flood fury. Another family lost two persons.

Kadapa district Collector Vijaya Rama Raju told PTI that the dam breach was the major factor that caused such a major calamity.

“The river course changed but the dam breach was what caused the real destruction. We still moved some 600 people to safety,” he said.

“Yes, it was a major calamity, the scale of which could not be imagined,” Raju added.”

20. That it is humbly submitted that unplanned irrigation projects not only cause immense loss to the project affected persons who lose their valuable lands and livelihood but also causes damage to large number of population living on the upstream and downstream of the project.

21. In the above circumstances Applicants humbly prays appropriate orders may be passed restraining the Respondents of Andhra Pradesh from



proceedings with the Lift Irrigation Schemes and 3 balancing reservoirs and/or a Joint Committee may be appointed consisting of Krishna River Management Board/CWC, Union Ministry of Environment, Forest & CC, Inspector General of Forest based at Regional Office of Chennai, expert from Tamilnadu Agriculture University and expert from the field of livelihood to verify the factual ground situation and suggest appropriate measures in the interest of Applicants, agriculture, environment at large and justice.

*B. Anand Subudhi*  
DEPONENT

**VERIFICATION:-**

Verified on this the 27<sup>th</sup> day of May, 2021 that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

*B. Anand Subudhi*  
DEPONENT

**ATTESTED BY ME**  
*Mani*  
**K.V. MANI, B.A. LL B**  
ADVOCATE AND NOTARY  
GOVT OF INDIA  
Reg. No: 21613  
No 23/1, Hosur Main Road,  
Aduqodi BENGALURU - 560030



## ANNEXURE A1

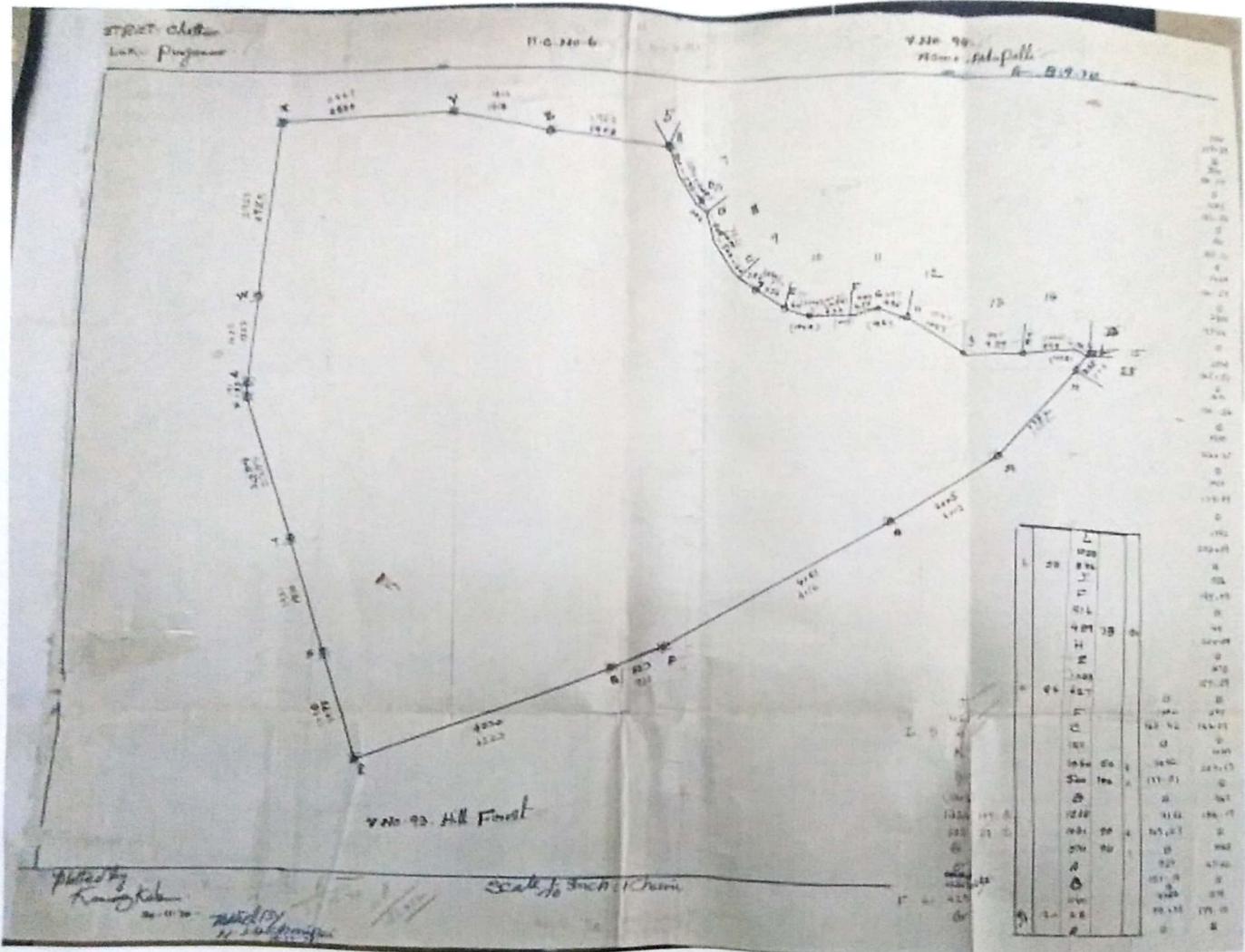
Year - 2013-2014

District: Chittoor		Mandal: Somala (39)										Print Dt.30.05.2014		
Sl.No.	Sy.No Sub- Divn.No. & Name of the land if any	Extent			Nature of the land Patta/Inam/ Govt.	Cist (Rs.)	Classification of the land Dry/Wet for one crop/Wet for two crops	Water Source & If there is any own well (old or new)	Water source extent (Ayacut)	Account No.	Name of the account holder/Pattadar	Enjoyer of the enjoyer	Extent which is under the control of the enjoyer	Nature of enjoyment
		Total Extent	Land which is not useful for cultivation	Land which is useful for the cultivation										
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	1	1472.9030	0.0000	1472.9030	Gutta (Mound)	0.00	Unknown	-	0.0000	600743	Gutta (Mound)	Gutta (Mound)	1472.0000	-
2	2	1.6700	0.0000	1.6700	Road Poramboku	0.00	Unknown	Unknown	0.0000	600746	Road (Poramboku)	Road (Poramboku)	1.6700	Unknown
3	3	1.6800	1.6800	0.0000	Road Poramboku	0.00	Unknown	-	0.0000	600003	Road (Poramboku)	Road (Poramboku)	1.6800	-
4	4	2.0800	2.0800	0.0000	Road Poramboku	0.00	Unknown	-	0.0000	600003	Road (Poramboku)	Road (Poramboku)	2.0800	-
5	5	1.4600	1.4600	0.0000	Road Poramboku	0.00	Unknown	-	0.0000	600003	Road (Poramboku)	Road (Poramboku)	1.4600	-
6	6	819.7200	819.7200	0.0000	Gutta	0.00	Unknown	-	0.0000	600004	Gutta	Gutta	819.7200	Forest Dispute
7	6/1	54.7300	0.0000	54.7300	Patta	63.18	Punja	Rainy	54.7300	300287	V. Komala (V. Giribabu)	V. Komala (V. Giribabu)	54.7300	Ancestral
8	6/2	53.1500	0.0000	53.1500	Patta	67.84	Punja	Rainy	53.1500	300288	K. Dharani (K. Kodandaraman)	K. Dharani (K. Kodandaraman)	53.1500	Ancestral

9	6/3	57.8400	0.0000	57.8400	Patta	59.62	Punja	Rainy	57.6400	300289	Madhusudhan (Ganesh)	Madhusudhan (Ganesh)	57.8400	Ancestral
10	6/4	59.9700	0.0000	59.9700	Patta	68.19	Punja	Rainy	59.6700	300290	Rajan (Ganesh)	Rajan (Ganesh)	59.9700	Ancestral
11	7	1.3600	1.3600	0.0000	Poramboku	0.00	Unknown	-	0.0000	600003	Road Poramboku	Road Poramboku	1.3600	-
12	8	1.5600	1.5600	0.0000	Poramboku	0.00	Unknown	-	0.0000	600003	Road (Poramboku)	Road (Poramboku)	1.5600	-







State		Andhra Pradesh		
District		Chittoor		
Mandal		Somala(39)		
Village		Auvlapalli(1039012)		
S.No	Farmer Name	Land Details		Crop Details/House
		Survey No	Land Extent(Acres)	
1	G. Dhananjaya Naidu	23/1	4	Mango, Paddy crop, Tomato
2	G. Manourama	23/2	1.64	Mango, Paddy crop, Tomato
3	V.Chinnaswamy Naidu	27-A, 31-3, 31-4	7	Mango, Paddy crop, Tomato
4	Sheikh Saleha	28/2	2.67	Mango, Paddy crop, Tomato
5	Sheikh Khairunnisa	28/3	2.63	Mango, Paddy crop, Tomato
6	K.Krishnama Naidu	28/6	3.5	Mango, Paddy crop, Tomato
7	G. Damodaram Naidu	31/1	3.5	Mango, Paddy crop, Tomato
8	G. Rama Naidu	31/2	3.64	Mango, Paddy crop, Tomato
9	P. Balaramaiah	32/1	3.6	Mango, Paddy crop, Tomato
10	P. Subbayya	32/2	3.6	Mango, Paddy crop, Tomato
11	P. Vemayya	32/3	3.6	Mango, Paddy crop, Tomato
12	P. Sundarayya	32/4	4	Mango, Paddy crop, Tomato
13	P. Subbayya	32/5	3.6	Mango, Paddy crop, Tomato
14	P Shravan Kumar	32/5A	1.2	Mango, Paddy crop, Tomato
15	V. Narendra Naidu	32/7, 32/9	2.48	Mango, Paddy crop, Tomato
16	V. Sankarayya	32/7, 32/9	2.47	Mango, Paddy crop, Tomato
17	V. Nagamma	32/7, 32/9	2.4	Mango, Paddy crop, Tomato
18	P Kashi Vishwanadham	32-11B	1.36	Mango, Paddy crop, Tomato
19	P. Sundarayya	32/12	1.09	Mango, Paddy crop, Tomato
20	P. Vemayya	32/13	1.38	Mango, Paddy crop, Tomato
21	P. Subbayya	32/14	1.38	Mango, Paddy crop, Tomato
22	P. Balaramaiah	32-17	1.38	Mango, Paddy crop, Tomato
23	P. Jagadamba	32/19	2.94	Mango, Paddy crop, Tomato
24	S Lakshmiopathy Naidu	33/1	35.89	Mango, Paddy crop, Tomato
25	S Venu Gopal Naidu	33/1	35.88	Mango, Paddy crop, Tomato
26	Gutta Sampooramma	33/1	7.14	Mango, Paddy crop, Tomato
27	J. Savitrama	33/1	7.14	Mango, Paddy crop, Tomato
28	V. Narendra Naidu	33/1	0.33	Mango, Paddy crop, Tomato
29	V. Sankarayya	33/1	0.34	Mango, Paddy crop, Tomato
30	B Sushila	33/1	2.5	Mango, Paddy crop, Tomato
31	B Saroja	33/1	2.5	Mango, Paddy crop, Tomato
32	V. Nagamma	33/1	0.33	Mango, Paddy crop, Tomato
33	V ChinnaSwami Naidu	33/1	2.61	Mango, Paddy crop, Tomato
34	A. Radhamma	33/2	2.72	Mango, Paddy crop, Tomato
35	P Uma Maheshwara Rao	33/4	3	Mango, Paddy crop, Tomato
36	Ar venka tr mana	33/5	3	Mango, Paddy crop, Tomato
37	K. Venkatappa	33/6	3	Mango, Paddy crop, Tomato
38	B. Venkatappa	33/7	3	Mango, Paddy crop, Tomato
39	B Srinivasa CHakravarthi	33/8	3	Mango, Paddy crop, Tomato
40	C Bhagya Lakshmi	33/9	3	Mango, Paddy crop, Tomato
41	M Gita	33/10	3	Mango, Paddy crop, Tomato
42	I Nagmani	33/11	3	Mango, Paddy crop, Tomato
43	I Jyotirmayi	33/12	3	Mango, Paddy crop, Tomato
44	D.Jeevana Jyothi	33/13	3	Mango, Paddy crop, Tomato
45	M Ishwaramma	33/14	2	Mango, Paddy crop, Tomato
46	K. Nagappa	33/14	1	Mango, Paddy crop, Tomato
47	Y. Mallikarjuna Naidu	34/1	0.56	Mango, Paddy crop, Tomato
48	Y. Sudhakar Naidu	34/1	2.44	Mango, Paddy crop, Tomato
49	Y Hariprasad	34/1	8.71	Mango, Paddy crop, Tomato
50	Y. Padmavati	34/1	11.07	Mango, Paddy crop, Tomato

51	Y. Seshadri Naidu	34/2	2.51	Mango, Paddy crop, Tomato
52	S. Ishwaramma	34/2	0.16	Mango, Paddy crop, Tomato
53	Yadavali Niranjan	34/2	5	Mango, Paddy crop, Tomato
54	Y. Mallikarjuna Naidu	35/2	2	Mango, Paddy crop, Tomato
55	Y. Padmavati	35/2	0.61	Mango, Paddy crop, Tomato
56	Y. Seshadri Naidu	36/1	11.05	Mango, Paddy crop, Tomato
57	Y. Mallikarjuna Naidu	36/1	25.05	Mango, Paddy crop, Tomato
58	Y. Sudhakar Naidu	36/1	6.29	Mango, Paddy crop, Tomato
59	S. Basker Naidu	36/1	16.52	Mango, Paddy crop, Tomato
60	P Gunasekhar	36/1	4.75	Mango, Paddy crop, Tomato
61	Mar to P Tulsi	36/1	4.75	Mango, Paddy crop, Tomato
62	P Shiva Kumar	36/1	4.25	Mango, Paddy crop, Tomato
63	P Charan Kumar	36/1	4.25	Mango, Paddy crop, Tomato
64	P. Muralamma	36/1	12.25	Mango, Paddy crop, Tomato
65	G Sundarayya Naidu	36/1	13.075	Mango, Paddy crop, Tomato
66	G Kesavulu Naidu	36/1	10.075	Mango, Paddy crop, Tomato
67	Y Sivaprasad	36/1	8.71	Mango, Paddy crop, Tomato
68	Sompally Krishna Mohan	36/1	16	Mango, Paddy crop, Tomato
69	G kesavulu Naidu	36-1	2.85	Mango, Paddy crop, Tomato
70	P Chandran	36-1a	15.75	Mango, Paddy crop, Tomato
71	N Ramaiah	36/2	2	Mango, Paddy crop, Tomato
72	A. Venkatappa	37/1	2	Mango, Paddy crop, Tomato
73	R Subbulammi	37/2	4	Mango, Paddy crop, Tomato
74	Ramalim Ga Chari	37/2	3.94	Mango, Paddy crop, Tomato
75	A. Venkataswamy	37/2	0.77	Mango, Paddy crop, Tomato
76	T. Ramakrishna Naidu	37/2	8.75	Mango, Paddy crop, Tomato
77	T Muneeswara Naidu	37/2	8.75	Mango, Paddy crop, Tomato
78	T. Chinnaba	37/2	0.77	Mango, Paddy crop, Tomato
79	s. Mohan Naidu	37/2	2.5	Mango, Paddy crop, Tomato
80	G Venkataratnam Naidu	37/2	2	Mango, Paddy crop, Tomato
81	S. Rangayya Naidu	37/2	13	Mango, Paddy crop, Tomato
82	S Jayachandra Naidu	37/2	7	Mango, Paddy crop, Tomato
83	S. Venugopal Naidu	37/2	7	Mango, Paddy crop, Tomato
84	S. Vedagiri Naidu	37/2	7	Mango, Paddy crop, Tomato
85	S JanakiNaidu	37/2	7	Mango, Paddy crop, Tomato
86	S Hari Babu	37/2	7	Mango, Paddy crop, Tomato
87	S. Ramalingama Naidu	37/2	20	Mango, Paddy crop, Tomato
88	S Sambashiva Naidu	37/2	34	Mango, Paddy crop, Tomato
89	S. Narasimha Naidu	37/2	32.75	Mango, Paddy crop, Tomato
90	S. Surendra Naidu	37/2	5.5	Mango, Paddy crop, Tomato
91	S. Baskar Naidu	37/2	10	Mango, Paddy crop, Tomato
92	G. KrishnamaNaidu	37/2	3	Mango, Paddy crop, Tomato
93	P. Gangaiah	37/2	5	Mango, Paddy crop, Tomato
94	P Gopal	37/2	11	Mango, Paddy crop, Tomato
95	D Rajanna	37/2	2	Mango, Paddy crop, Tomato
96	G Manoj	37/2	9	Mango, Paddy crop, Tomato
97	G. Mayuri	37/2	6	Mango, Paddy crop, Tomato
98	Ayyam Shahida	37/2	6	Mango, Paddy crop, Tomato
99	T Jayanti	37/2	5	Mango, Paddy crop, Tomato
100	T nage swararao	37/2	5	Mango, Paddy crop, Tomato
101	S. Shyamamma	37/2	4.5	Mango, Paddy crop, Tomato
102	Derangula Narayanamma	37/2	4	Mango, Paddy crop, Tomato
103	G Nagraj Naidu	37/2	5	Mango, Paddy crop, Tomato
104	A Kumari	37/2	5.02	Mango, Paddy crop, Tomato
105	M Chandra Mohan Suresh	37/2	0.01	Mango, Paddy crop, Tomato
106	V Gayatri	37/2	0.01	Mango, Paddy crop, Tomato
107	B Venu Gopal	37/2	5	Mango, Paddy crop, Tomato
108	M. Chandramma	37/2	15	Mango, Paddy crop, Tomato
109	M Deepa	37/2	10	Mango, Paddy crop, Tomato
110	B Jagannadham	37/2	5	Mango, Paddy crop, Tomato
111	V Jagadeeshwara Chari	37/2	11.5	Mango, Paddy crop, Tomato
112	VG Chandra Shekhar	37/2	9	Mango, Paddy crop, Tomato
113	G Sri Kant	37/2	10	Mango, Paddy crop, Tomato

114	K Srinivas	37/2	15	Mango, Paddy crop, Tomato
115	G Gayatri	37/2	10	Mango, Paddy crop, Tomato
116	S. Lavanya	37/2	10	Mango, Paddy crop, Tomato
117	S. Rajesh	37/2	4.5	Mango, Paddy crop, Tomato
118	S. Kiran	37/2	4.5	Mango, Paddy crop, Tomato
119	Sompalli Munemma	37/2	10	Mango, Paddy crop, Tomato
120	T Subbamma	37/2	4	Mango, Paddy crop, Tomato
121	T. Chinnabbba	37/2A	0.77	Mango, Paddy crop, Tomato
122	A. Venkataswamy	37/2B	0.77	Mango, Paddy crop, Tomato
123	S. Narasimha Naidu	37/2C	20	Mango, Paddy crop, Tomato
124	S. Narasimha Naidu	37/2A	20	Mango, Paddy crop, Tomato
125	V Gayatri	37-2A	15	Mango, Paddy crop, Tomato
126	R Jayanti	37/2E	15	Mango, Paddy crop, Tomato
127	Sompalli Munemma	38/1	0.78	Mango, Paddy crop, Tomato
128	G. ChengmaNaidu	38/2	4.42	Mango, Paddy crop, Tomato
129	B Srinivas	38/2	1.14	Mango, Paddy crop, Tomato
130	J. Sankarayya Naidu	38/2	9.2	Mango, Paddy crop, Tomato
131	J Munemma	38/2	6	Mango, Paddy crop, Tomato
132	S Peddabba	38/2	10	Mango, Paddy crop, Tomato
133	K. Venkatramayya	38/2	1.5	Mango, Paddy crop, Tomato
134	P. Krishnamma	38/2	5	Mango, Paddy crop, Tomato
135	G Venkataratnam Naidu	38/2	8.75	Mango, Paddy crop, Tomato
136	G Muniratnam Naidu	38/2	6	Mango, Paddy crop, Tomato
137	S Jayachandra Naidu	38/2	9.7	Mango, Paddy crop, Tomato
138	S Venugopal Naidu	38/2	9.7	Mango, Paddy crop, Tomato
139	S Vedagiri Naidu	38/2	9.2	Mango, Paddy crop, Tomato
140	S JanakiNaidu	38/2	9.2	Mango, Paddy crop, Tomato
141	S Hari Babu	38/2	9.2	Mango, Paddy crop, Tomato
142	S. Reddemma	38/2	3.75	Mango, Paddy crop, Tomato
143	G. KrishnamaNaidu	38/2	24	Mango, Paddy crop, Tomato
144	G Mallikarjuna	38/2	6.75	Mango, Paddy crop, Tomato
145	Sompalli Munemma	38/2	2	Mango, Paddy crop, Tomato
146	S. Rangayya Naidu	38-2	16	Mango, Paddy crop, Tomato
147	G Kessauvl Naidu	38-2A	3	Mango, Paddy crop, Tomato
148	Battala Nagaraja	38/2A	0.75	Mango, Paddy crop, Tomato
149	S Mohan Naidu	38/2B	21.02	Mango, Paddy crop, Tomato
150	Sompally Gurrappa	38/2B5	3.5	Mango, Paddy crop, Tomato
151	S Gurumurthy	38/2B5	1.5	Mango, Paddy crop, Tomato
152	G Venkataratnam Naidu	39	1.94	Mango, Paddy crop, Tomato
153	J. Sankarayya Naidu	41	3.12	Mango, Paddy crop, Tomato
154	S. Venkataratnam Naidu	45	3.6	Mango, Paddy crop, Tomato
155	S Jayachandra Naidu	45	0.59	Mango, Paddy crop, Tomato
156	S Venugopal Naidu	45	0.2	Mango, Paddy crop, Tomato
157	S Vedagiri Naidu	45	0.2	Mango, Paddy crop, Tomato
158	S JanakiNaidu	45	0.2	Mango, Paddy crop, Tomato
159	S Hari Babu	45	0.2	Mango, Paddy crop, Tomato
160	G.Chakravarthi Naidu	45	1.75	Mango, Paddy crop, Tomato
161	S. Reddemma	46/1	2.56	Mango, Paddy crop, Tomato
162	S Jayachandra Naidu	46/3	1.39	Mango, Paddy crop, Tomato
163	S Venugopal Naidu	46/3	1.39	Mango, Paddy crop, Tomato
164	S Vedagiri Naidu	46/3	1.39	Mango, Paddy crop, Tomato
165	S JanakiNaidu	46/3	1.3	Mango, Paddy crop, Tomato
166	S Hari Babu	46/3	1.3	Mango, Paddy crop, Tomato
167	S. Reddemma	46/3	3.36	Mango, Paddy crop, Tomato
168	Sompalli. Vanamma	47	1.5	Mango, Paddy crop, Tomato
169	Sompalli.Chengalaraya Naidu	47	4.7	Mango, Paddy crop, Tomato
170	Sompalli. DoraiRaju	47	7.95	Mango, Paddy crop, Tomato
171	Sompalli. Prasanthi	47	3.25	Mango, Paddy crop, Tomato
172	Sompalli Munemma	48/2	4	Mango, Paddy crop, Tomato
173	Sompalli Munemma	49	22.89	Mango, Paddy crop, Tomato
174	M Soukat Babu	54/1	2.6	Mango, Paddy crop, Tomato
175	M Jameer Saheb	54/1	2.4	Mango, Paddy crop, Tomato
176	M Soukat Babu	54/2	2.2	Mango, Paddy crop, Tomato

177	M. Vali Sabu	54/3	2.2	Mango, Paddy crop, Tomato
178	M. Mustan Sabu	54/4	2.2	Mango, Paddy crop, Tomato
179	Mabu Saheb	54/5	2.2	Mango, Paddy crop, Tomato
180	M Jameer Saheb	54/6	2.2	Mango, Paddy crop, Tomato
181	M. Vali Sabu	54/7	2.45	Mango, Paddy crop, Tomato
182	Marina Abdul Khader Saab	54/7	4.03	Mango, Paddy crop, Tomato
183	G Sundarayya Naidu	54/7	0.125	Mango, Paddy crop, Tomato
184	G kesauvlu Naidu	54/7	0.125	Mango, Paddy crop, Tomato
185	M. Mustan Sabu	54-7	4.75	Mango, Paddy crop, Tomato
186	K Kaleshababu	54-7	3.76	Mango, Paddy crop, Tomato
187	KS Amir John	55/1	3.76	Mango, Paddy crop, Tomato
188	G Sundarayya Naidu	55/1	1.88	Mango, Paddy crop, Tomato
189	G kesauvlu Naidu	55/1	1.88	Mango, Paddy crop, Tomato
190	K Shaikh Intiaz	55/1	1.89	Mango, Paddy crop, Tomato
191	K Shaikh Imran	55/1	1.88	Mango, Paddy crop, Tomato
192	Y. Shobha	60/1	0.92	Mango, Paddy crop, Tomato
193	Y. Vedavati	60/1	0.45	Mango, Paddy crop, Tomato
194	Y. Seshadri Naidu	60/2	0.08	Mango, Paddy crop, Tomato
195	Y. Mallikarjuna Naidu	60/2	0.08	Mango, Paddy crop, Tomato
196	Y. Shobha	60/2	10.33	Mango, Paddy crop, Tomato
197	Y. Vedavati	60/2	5.26	Mango, Paddy crop, Tomato
198	Y. Seshadri Naidu	63/2	5.1	Mango, Paddy crop, Tomato
199	Y. Mallikarjuna Naidu	63/2	6.6	Mango, Paddy crop, Tomato
200	C.Shaila Kumari	63/2	0	Mango, Paddy crop, Tomato
201	M Phuspha	63/2	8.1	Mango, Paddy crop, Tomato
202	Y. Mallikarjuna Naidu	64/1	6.35	Mango, Paddy crop, Tomato
203	Y Shobha	64/1	6.45	Mango, Paddy crop, Tomato
204	E t Naveen Sarath Chandra	64/2	12.8	Mango, Paddy crop, Tomato
205	M. Goes Modin	69/2	3.5	Mango, Paddy crop, Tomato
206	Marina Abdul Khader Saab	69/2	0.82	Mango, Paddy crop, Tomato
207	P. Syed Basha	69/4	3.08	Mango, Paddy crop, Tomato
208	P. Japhar Shab	69/4	3.075	Mango, Paddy crop, Tomato
209	P Rahanthu Ila Khan	69/4	1.425	Mango, Paddy crop, Tomato
210	S Chotima b alias Kurshid b	69/4	0.5	Mango, Paddy crop, Tomato
211	S. Suhana	69/4	0.5	Mango, Paddy crop, Tomato
212	Y. Mallikarjuna Naidu	71/1	6.45	Mango, Paddy crop, Tomato
213	Y.Shobha	71/2	8.55	Mango, Paddy crop, Tomato
214	J. Nagara JaNaidu	71/2	4	Mango, Paddy crop, Tomato
215	S. Chellamma	71/2	4	Mango, Paddy crop, Tomato
216	J. Chinni Krishna Naidu	71/2	4	Mango, Paddy crop, Tomato
217	P. Japhar Shab	71/2	1.75	Mango, Paddy crop, Tomato
218	A. Chendralu Naidu	71/2	4	Mango, Paddy crop, Tomato
219	Y. Mallikarjuna Naidu	71/2	1	Mango, Paddy crop, Tomato
220	Y. Mallikarjuna Naidu	71/2	3.07	Mango, Paddy crop, Tomato
221	G Raghupathina Yudu	71/2	2.39	Mango, Paddy crop, Tomato
222	M.Phuspa	71/2	6.14	Mango, Paddy crop, Tomato
223	G Sundarayya Naidu	71/2	6.69	Mango, Paddy crop, Tomato
224	G kesauvlu Naidu	71/2	6.99	Mango, Paddy crop, Tomato
225	P. Japhar Shab	73	0.12	Mango, Paddy crop, Tomato
226	Dadim Padmaja	73	4	Mango, Paddy crop, Tomato
227	S. Venkataratnam Naidu	76/2	1.3	Mango, Paddy crop, Tomato
228	Sompalli Doraswamy	76/2	1.3	Mango, Paddy crop, Tomato
229	B. Chenganna Boy	77/4	3	Mango, Paddy crop, Tomato
230	Y Nagalakshamma	79/1	0.31	Mango, Paddy crop, Tomato
231	Guwwala Bhanu Prakash Reddy	79/1	0.32	Mango, Paddy crop, Tomato
232	Y Vasuprasad Reddy	79/1	0.24	Mango, Paddy crop, Tomato
233	Y Narasimha Reddy	79/1	0.24	Mango, Paddy crop, Tomato
234	Y Jayachandra Reddy	79/1	0.12	Mango, Paddy crop, Tomato
235	Y Lokesh Reddy	79/1	0.32	Mango, Paddy crop, Tomato
236	Y Raja Reddy	79/1	0.23	Mango, Paddy crop, Tomato
237	Y Gauri Reddeppa Reddy	79/1	0.12	Mango, Paddy crop, Tomato
238	G Srinivas Naidu	83/1	2	Mango, Paddy crop, Tomato
239	P. S. Rafiq Ahmed	83/2	4.42	Mango, Paddy crop, Tomato

240	Gutha Sujatha	84/1	0.88	Mango, Paddy crop, Tomato
241	Gutha Sujatha	84/2	2.15	Mango, Paddy crop, Tomato
242	Battala Nirmala	84/4	2	Mango, Paddy crop, Tomato
243	B Gangulappa	87/1	1	Mango, Paddy crop, Tomato
244	K S Mamolabhi	87/2	2.87	Mango, Paddy crop, Tomato
245	K KrishnamaNaidu	87/3	2.87	Mango, Paddy crop, Tomato
246	Battala Venkatramana	87/4	3.62	Mango, Paddy crop, Tomato
247	Gutta Reddappa Naidu	87/5	2.95	Mango, Paddy crop, Tomato
248	K. Lakshamma	87/6	2.95	Mango, Paddy crop, Tomato
249	Naganna Boyudu	87/7	3.19	Mango, Paddy crop, Tomato
250	Dasanna Boyudu	87/7A	1	Mango, Paddy crop, Tomato
251	K Shamanthakumari	87/8	3.5	Mango, Paddy crop, Tomato
252	B chitti babu	88/1	0.88	Mango, Paddy crop, Tomato
253	B Gangulappa	88/2	0.81	Mango, Paddy crop, Tomato
254	K. Lakshamma	88/3	0.48	Mango, Paddy crop, Tomato
255	B Gangulappa	88/4	0.86	Mango, Paddy crop, Tomato
256	B chitti babu	88/5	1.05	Mango, Paddy crop, Tomato
257	B Munemma	88/5B	0.07	Mango, Paddy crop, Tomato
258	B Muniratnam Achari	88/6	0.63	Mango, Paddy crop, Tomato
259	B Muniratnam Achari	88/6a	0.68	Mango, Paddy crop, Tomato
260	B Munemma	88/6B	0.05	Mango, Paddy crop, Tomato
261	B Muniratnam Achari	88/7	0.44	Mango, Paddy crop, Tomato
262	B. Venkataswamy	88/9	1.9	Mango, Paddy crop, Tomato
263	B Munemma	88/9	0.1	Mango, Paddy crop, Tomato
264	Y Nagalakshamma	89/1	2.84	Mango, Paddy crop, Tomato
265	Guwwala Bhanu Prakash Reddy	89/1	0.82	Mango, Paddy crop, Tomato
266	Y Vasuprasad Reddy	89/1	0.62	Mango, Paddy crop, Tomato
267	Y Narasimha Reddy	89/1	0.62	Mango, Paddy crop, Tomato
268	Y Jayachandra Reddy	89/1	0.31	Mango, Paddy crop, Tomato
269	Y Lokesh Reddy	89/1	0.82	Mango, Paddy crop, Tomato
270	Y Raja Reddy	89/1	2.62	Mango, Paddy crop, Tomato
271	Y Gauri Reddeppa Reddy	89/1	0.31	Mango, Paddy crop, Tomato
272	B Dhanasekhar	89/2	1.78	Mango, Paddy crop, Tomato
273	G Sujatha	94	5	Mango, Paddy crop, Tomato
274	K Abdul Jafar	94	0.76	Mango, Paddy crop, Tomato
275	G. Ramakrishna Naidu	95/1	2.44	Mango, Paddy crop, Tomato
276	K Lakshmi Kumar	95/1	1	Mango, Paddy crop, Tomato
277	K Hemakumar	95/1	1	Mango, Paddy crop, Tomato
278	V. Rama Naidu	95/3	2	Mango, Paddy crop, Tomato
279	S Mohan Naidu	96	3.55	Mango, Paddy crop, Tomato
280	S Lakshmipathy Naidu	96	5.33	Mango, Paddy crop, Tomato
281	S Venu Gopal Naidu	96	5.34	Mango, Paddy crop, Tomato
282	K. Ramachandra Naidu	96	5	Mango, Paddy crop, Tomato
283	G. Ramakrishna Naidu	96	8.5	Mango, Paddy crop, Tomato
284	N Govinda Reddy	96	10.92	Mango, Paddy crop, Tomato
285	G Sujatha	96	0.52	Mango, Paddy crop, Tomato
286	Kottapalli Jayamma	96	2	Mango, Paddy crop, Tomato
287	S. Doraswamy Naidu	96	0.86	Mango, Paddy crop, Tomato
288	S Markandeya Naidu	96	1.14	Mango, Paddy crop, Tomato
289	S Krishnamma Naidu	96	1.72	Mango, Paddy crop, Tomato
290	Y Dananjaya Reddy	96	2.99	Mango, Paddy crop, Tomato
291	T Somasekhar	96	2.5	Mango, Paddy crop, Tomato
292	T Subramaniam	96	2.5	Mango, Paddy crop, Tomato
293	S Lokayya Naidu	96	0.87	Mango, Paddy crop, Tomato
294	N Parvathamma	96	2.5	Mango, Paddy crop, Tomato
295	C Udaya Kumar Reddy	96	3	Mango, Paddy crop, Tomato
296	C Chinna Reddy	96	3	Mango, Paddy crop, Tomato
297	K Hemakumar	96/1B	3.1	Mango, Paddy crop, Tomato
298	K Lakshmi Kumar	96/1C	5	Mango, Paddy crop, Tomato
299	M. Muni Ramaiah	96/6	0	Mango, Paddy crop, Tomato
300	C Kanakarathna Reddy	96/7	4	Mango, Paddy crop, Tomato
301	S. Saddam Hussein	96A1	4	Mango, Paddy crop, Tomato
302	S. Yunus	96A2a	3.5	Mango, Paddy crop, Tomato

303	G. KrishnamaNaidu	96A2b	4.91	Mango, Paddy crop, Tomato
304	B Ramalim Ga Chari	98/1	0.36	Mango, Paddy crop, Tomato
305	B Muniratnam Achari	98/1	0.025	Mango, Paddy crop, Tomato
306	B Padmanabha Acharya	98/1	1.935	Mango, Paddy crop, Tomato
307	B Ramalim Ga Chari	98/3	1.26	Mango, Paddy crop, Tomato
308	B Muniratnam Achari	98/3	1.26	Mango, Paddy crop, Tomato
309	T. Chinnabba	99/2	0.455	Mango, Paddy crop, Tomato
310	S Adhilakshmi	99/2	0.34	Mango, Paddy crop, Tomato
311	V Jayamma	99/2	0.465	Mango, Paddy crop, Tomato
312	T. Chinnabba	99/3	0.86	Mango, Paddy crop, Tomato
313	V Jayamma	99/3	0.48	Mango, Paddy crop, Tomato
314	K Muniraja Naidu	99/4	1.74	Mango, Paddy crop, Tomato
315	S. Chinnabba	99/5	0.47	Mango, Paddy crop, Tomato
316	S. Sankarayya	99/5	0.47	Mango, Paddy crop, Tomato
317	Yes Krishnaiah	99/5	0.46	Mango, Paddy crop, Tomato
318	S.Chinnappa	99/6	0.2	Mango, Paddy crop, Tomato
319	S. Sankarayya	99/6	0.2	Mango, Paddy crop, Tomato
320	S Krishnaiah	99/6	0.2	Mango, Paddy crop, Tomato
321	F Pushahabe	99/6	0.5	Mango, Paddy crop, Tomato
322	G. Rama Naidu	99/7	1.7	Mango, Paddy crop, Tomato
323	T. Chinnabba	101/1	0.4	Mango, Paddy crop, Tomato
324	V Jayamma	101/1	0.23	Mango, Paddy crop, Tomato
325	B Kamalamma	101/2	1.64	Mango, Paddy crop, Tomato
326	P Ramachandra Raju	101/3	0.74	Mango, Paddy crop, Tomato
327	S. Chennappa	101/4	0.26	Mango, Paddy crop, Tomato
328	S. Sankarayya	101/4	0.25	Mango, Paddy crop, Tomato
329	S Krishnaiah	101/4	0.26	Mango, Paddy crop, Tomato
330	G. Rama Naidu	101/5	0.92	Mango, Paddy crop, Tomato
331	G. Rama Naidu	101/6A	1.68	Mango, Paddy crop, Tomato
332	S. Nageshwari	103	2.03	Mango, Paddy crop, Tomato
333	R Ahmed Saheb	103/2	1	Mango, Paddy crop, Tomato
334	K. Chengayya	103/3	1	Mango, Paddy crop, Tomato
335	Sheikh Rashida	103/7	1	Mango, Paddy crop, Tomato
336	G Mamta	103/8	0.51	Mango, Paddy crop, Tomato
337	J RaMayya	105/1	2.06	Mango, Paddy crop, Tomato
338	J RaMayya	105/2	1.97	Mango, Paddy crop, Tomato
339	B. Chinnabba	105/3	1.5	Mango, Paddy crop, Tomato
340	V. Kuppayya	105/4	0.32	Mango, Paddy crop, Tomato
341	M. Kharimunnisa	106/1	2.75	Mango, Paddy crop, Tomato
342	G Gurrappa Naidu	106/1	3	Mango, Paddy crop, Tomato
343	M. Abdul Aziz	106/1A	3	Mango, Paddy crop, Tomato
344	Gayallu	106/2	0.3	Mango, Paddy crop, Tomato
345	M Wahab Saab	107	4.16	Mango, Paddy crop, Tomato
346	To Porambo	108/1	1.08	Mango, Paddy crop, Tomato
347	M. Srinivasans	108/2	0.435	Mango, Paddy crop, Tomato
348	M. Subramaniam	108/2	0.435	Mango, Paddy crop, Tomato
349	M. Muniswaraya	108/2	0.435	Mango, Paddy crop, Tomato
350	M. Lakshmipathy	108/2	0.435	Mango, Paddy crop, Tomato
351	M. Rajanna	108/2	0.435	Mango, Paddy crop, Tomato
352	M. Krishnayya	108/2	0.435	Mango, Paddy crop, Tomato
353	R Kamalamma	108/5	2	Mango, Paddy crop, Tomato
354	Rawilla Kamalamma	108-5	2	Mango, Paddy crop, Tomato
355	R. Manjula	108/6	0.625	Mango, Paddy crop, Tomato
356	R Krishnamurti Naidu	108/6	0.625	Mango, Paddy crop, Tomato
357	Rawilla Kamalamma	108/7	1	Mango, Paddy crop, Tomato
358	M Madhavi	109/2	1.61	Mango, Paddy crop, Tomato
359	P Gita	109/2	1.61	Mango, Paddy crop, Tomato
360	T Padmaja	109/2	1.61	Mango, Paddy crop, Tomato
361	P. Sarveshwaramma	109/3	4.84	Mango, Paddy crop, Tomato
362	D K Krishnaiah	110/2	0.42	Mango, Paddy crop, Tomato
363	D Nirmala	110/3	2.2	Mango, Paddy crop, Tomato
364	D K Krishnaiah	110/4	1.16	Mango, Paddy crop, Tomato

365	V. Waizullah Saheb	110/5	1.14	Mango, Paddy crop, Tomato
366	M. Srinivasullu	110/6	0.11	Mango, Paddy crop, Tomato
367	M. Subramaniam	110/6	0.11	Mango, Paddy crop, Tomato
368	M. Muniswaraya	110/6	0.11	Mango, Paddy crop, Tomato
369	M. Lakshmipathy	110/6	0.11	Mango, Paddy crop, Tomato
370	M. Rajanna	110/6	0.11	Mango, Paddy crop, Tomato
371	M. Krishnayya	110/6	0.11	Mango, Paddy crop, Tomato
372	D Nirmala	110/7	1	Mango, Paddy crop, Tomato
373	D Subramaniam	110/8	1.5	Mango, Paddy crop, Tomato
374	V. Waizullah Saheb	110/9	0.5	Mango, Paddy crop, Tomato
375	G Kamalamma	111/2	2	Mango, Paddy crop, Tomato
376	R Chinna Swami	111/3	1.5	Mango, Paddy crop, Tomato
377	G RaviNaidu	111/5	0.575	Mango, Paddy crop, Tomato
378	G Indrani	111/5	0.315	Mango, Paddy crop, Tomato
379	G. Subramaniam	111/5	0.36	Mango, Paddy crop, Tomato
380	G. Rajanna	111/6	1.03	Mango, Paddy crop, Tomato
381	B. Jayachandra Naidu	111-6	0.53	Mango, Paddy crop, Tomato
382	G. Rajanna	111/6A	0.5	Mango, Paddy crop, Tomato
383	B Dhanunjaya Naidu	111/6B	0.53	Mango, Paddy crop, Tomato
384	G. Rajanna	111/6C	0.47	Mango, Paddy crop, Tomato
385	K. Venkata Boyudu	111/7	2	Mango, Paddy crop, Tomato
386	D Subramaniam	111/8	1.25	Mango, Paddy crop, Tomato
387	C Krishnaiah	111/9	1.5	Mango, Paddy crop, Tomato
388	Chikatapally Mallika	111/9	0.8	Mango, Paddy crop, Tomato
389	B Adilakshmi	111/9	1.1	Mango, Paddy crop, Tomato
390	Chikatapally Agraharam Hari Babu	111/9	0.6	Mango, Paddy crop, Tomato
391	D. Lokayya	111/10	5	Mango, Paddy crop, Tomato
392	B Dhanunjaya Naidu	112/1	1.2	Mango, Paddy crop, Tomato
393	G Sarasamma	112/1A	1.2	Mango, Paddy crop, Tomato
394	G. Rajanna	112/1A	1.18	Mango, Paddy crop, Tomato
395	G RaviNaidu	112/4	0.75	Mango, Paddy crop, Tomato
396	G Indrani	112/4	0.375	Mango, Paddy crop, Tomato
397	S. Pullamma	113/1	1.52	Mango, Paddy crop, Tomato
398	M. Krishnayya	113/2	0.03	Mango, Paddy crop, Tomato
399	M. Srinivasans	113/3	0.565	Mango, Paddy crop, Tomato
400	M. Subramaniam	113/3	0.565	Mango, Paddy crop, Tomato
401	M. Muniswaraya	113/3	0.56	Mango, Paddy crop, Tomato
402	M. Lakshmipathy	113/3	0.565	Mango, Paddy crop, Tomato
403	M. Rajanna	113/3	0.565	Mango, Paddy crop, Tomato
404	M. Krishnayya	113/3	0.56	Mango, Paddy crop, Tomato
405	P Chandra Raju	114/2	1.24	Mango, Paddy crop, Tomato
406	M Rajamma	114/2A	0.5	Mango, Paddy crop, Tomato
407	K Geetamma	114/3	4.52	Mango, Paddy crop, Tomato
408	P. Kadirappa	114/5	1.1	Mango, Paddy crop, Tomato
409	D. Ramakrishnaiah	114-5	1.1	Mango, Paddy crop, Tomato
410	P. Venkatappa	115/1	0.275	Mango, Paddy crop, Tomato
411	P. Krishnappa	115/1	0.275	Mango, Paddy crop, Tomato
412	P. Gangaya	115/1	0.275	Mango, Paddy crop, Tomato
413	P. Paletappa	115/1	0.275	Mango, Paddy crop, Tomato
414	Y Ratna Reddy	115/2	0.75	Mango, Paddy crop, Tomato
415	S. Krishnayya	115/3	1.06	Mango, Paddy crop, Tomato
416	G. Gangaiah	115/4	0.84	Mango, Paddy crop, Tomato
417	P. Venkatappa	115/5	0.09	Mango, Paddy crop, Tomato
418	P. Krishnappa	115/5	0.09	Mango, Paddy crop, Tomato
419	P. Gangaya	115/5	0.09	Mango, Paddy crop, Tomato
420	P. Paletappa	115/5	0.09	Mango, Paddy crop, Tomato
421	T. Kadirappa	115/6	0.4	Mango, Paddy crop, Tomato
422	D. Sallapuri	115/7	0.5	Mango, Paddy crop, Tomato
423	B. Pramila	115/8	0.4	Mango, Paddy crop, Tomato
424	P. Venkatappa	115/9	0.125	Mango, Paddy crop, Tomato
425	P. Krishnappa	115/9	0.125	Mango, Paddy crop, Tomato
426	P. Gangaya	115/9	0.125	Mango, Paddy crop, Tomato
427	P. Paletappa	115/9	0.125	Mango, Paddy crop, Tomato

428	Y Shiva Reddy	115/10	1.2	Mango, Paddy crop, Tomato
429	S. Siddi Raju	115/11	2.32	Mango, Paddy crop, Tomato
430	P. Ratnamma	115-11	2.32	Mango, Paddy crop, Tomato
431	C. Baburaju	118/1	1.295	Mango, Paddy crop, Tomato
432	C. Kanthamma	118/1	1.295	Mango, Paddy crop, Tomato
433	Nakkanapally Sheikh Mustan	118/3	2.7	Mango, Paddy crop, Tomato
434	S Abdul Subhahan	118/5	0.55	Mango, Paddy crop, Tomato
435	N Mallikabhi	119/1	1.4	Mango, Paddy crop, Tomato
436	The. Krishnayya	119/2	0.92	Mango, Paddy crop, Tomato
437	B Munaswamy	120/2	2.82	Mango, Paddy crop, Tomato
438	Dadim Venkatamma	120/3	2.86	Mango, Paddy crop, Tomato
439	P Babu Raju	120-3	2.86	Mango, Paddy crop, Tomato
440	N Mallikabhi	120/4	2.48	Mango, Paddy crop, Tomato
441	N Aisha	121/2	0.66	Mango, Paddy crop, Tomato
442	N Aisha	121/2B	0.66	Mango, Paddy crop, Tomato
443	M. Ravi	121/3	1.2	Mango, Paddy crop, Tomato
444	M. Ramachandraya	121/4	1.36	Mango, Paddy crop, Tomato
445	N Aisha	121/5	3.23	Mango, Paddy crop, Tomato
446	M. Ravi	121/7	1.49	Mango, Paddy crop, Tomato
447	G. Reddemma	122	1.1	Mango, Paddy crop, Tomato
448	Gutha Maheshwari	122/1	1.35	Mango, Paddy crop, Tomato
449	Gutha Raja Gopal Naidu	122/1	0.51	Mango, Paddy crop, Tomato
450	G. Reddemma	122/2	1.1	Mango, Paddy crop, Tomato
451	P Balakrishna Naidu	122/3	1.22	Mango, Paddy crop, Tomato
452	P Balakrishna Naidu	122/4	1.7	Mango, Paddy crop, Tomato
453	K Munishwara Naidu	122/5	1.5	Mango, Paddy crop, Tomato
454	K Munishwara Naidu	122/6	1.5	Mango, Paddy crop, Tomato
455	k.Allivelamma	122/7	0.84	Mango, Paddy crop, Tomato
456	k.Allivelamma	122/8	1.14	Mango, Paddy crop, Tomato
457	B. Jayamma	124/1	0.76	Mango, Paddy crop, Tomato
458	Gutha Maheshwari	124/2	1.42	Mango, Paddy crop, Tomato
459	G. Reddemma	124/3	1.15	Mango, Paddy crop, Tomato
460	P Ramachandra Raju	124/4	2.68	Mango, Paddy crop, Tomato
461	P. Desha Mma	124/5	0.87	Mango, Paddy crop, Tomato
462	N. Sallapuri Naidu	127/2	1	Mango, Paddy crop, Tomato
463	G Sujatha	127/2	1	Mango, Paddy crop, Tomato
464	De Hari Babu	127/3A	0.59	Mango, Paddy crop, Tomato
465	De Hari Babu	127/3B	0.6	Mango, Paddy crop, Tomato
466	B. Jayamma	127/4	0.61	Mango, Paddy crop, Tomato
467	B Papulamma	127/4	0.61	Mango, Paddy crop, Tomato
468	B. Parvathamma	127-4B	0.61	Mango, Paddy crop, Tomato
469	P Ramachandra Raju	127/5	1.54	Mango, Paddy crop, Tomato
470	G. Venkatramana	128/1	0.56	Mango, Paddy crop, Tomato
471	G Gangulamma	128/1	0.7	Mango, Paddy crop, Tomato
472	S. Lepakshi Naidu	128/1A	0.7	Mango, Paddy crop, Tomato
473	G. Sarojamma	128/2	1.78	Mango, Paddy crop, Tomato
474	Jayachandra Naidu	128/3	2	Mango, Paddy crop, Tomato
475	Markonda Naidu	128/3	1	Mango, Paddy crop, Tomato
476	B. Jayachandra Naidu	128-3	2	Mango, Paddy crop, Tomato
477	S. Lepakshi Naidu	128/3B	0.4	Mango, Paddy crop, Tomato
478	S Markandeya Naidu	128/3C	1	Mango, Paddy crop, Tomato
479	G. Sarojamma	128/4	0.69	Mango, Paddy crop, Tomato
480	C. Jayachandra Naidu	128/5	0.66	Mango, Paddy crop, Tomato
481	B. Jayachandra Naidu	128-5	0.66	Mango, Paddy crop, Tomato
482	B Thyagaraja Naidu	129/1	1.76	Mango, Paddy crop, Tomato
483	Guntur Chandrababu	129/2A1	0.72	Mango, Paddy crop, Tomato
484	The. Narasimha Naidu	129/2A2	0.14	Mango, Paddy crop, Tomato
485	S Markandeya Naidu	129/2B	0.86	Mango, Paddy crop, Tomato
486	S Savitramm	129/3	1.26	Mango, Paddy crop, Tomato
487	G Pattabhi Naidu	129/4	4.01	Mango, Paddy crop, Tomato
488	G Parandama Naidu	129/4	1	Mango, Paddy crop, Tomato
489	M. Muni Ramaiah	130/6	0	Mango, Paddy crop, Tomato
490	N Hemant Kumar Reddy	132/1A	0.65	Mango, Paddy crop, Tomato

491	N dorababu	132/1A	0.65	Mango, Paddy crop, Tomato
492	N Venkatramana Reddy	132/2	0.9	Mango, Paddy crop, Tomato
493	N Aruna Reddy	132/3	1.08	Mango, Paddy crop, Tomato
494	N. Sidda Reddy	132/5	0.9	Mango, Paddy crop, Tomato
495	N. Vishalamma	132/6	1.79	Mango, Paddy crop, Tomato
496	N Venkatramana Reddy	132/7	1.43	Mango, Paddy crop, Tomato
497	N Aruna Reddy	132/8	1.25	Mango, Paddy crop, Tomato
498	N. Sidda Reddy	132/9	1.5	Mango, Paddy crop, Tomato
499	Y. Venkata Ramana Reddy	132/10	3.4	Mango, Paddy crop, Tomato
500	N. Venkata Reddy alias Abbodu	132/11	4	Mango, Paddy crop, Tomato
501	Nadiminti Raja Reddy	132-11	4	Mango, Paddy crop, Tomato
502	N Hemant Kumar Reddy	132/12	0.5	Mango, Paddy crop, Tomato
503	N dorababu	132/12	0.5	Mango, Paddy crop, Tomato
504	G Prema Kumar	133/1	0.35	Mango, Paddy crop, Tomato
505	G Bhaskar	133/1	0.35	Mango, Paddy crop, Tomato
506	A. Krishnama Naidu	133/3	2.1	Mango, Paddy crop, Tomato
507	K. Muniraja	133/3	3.57	Mango, Paddy crop, Tomato
508	G Prema Kumar	133/3	2.35	Mango, Paddy crop, Tomato
509	G Bhaskar	133/3	2.35	Mango, Paddy crop, Tomato
510	K. Muniraja	133/6	1.25	Mango, Paddy crop, Tomato
511	Kamatham Ratnamma	133/7	0.7	Mango, Paddy crop, Tomato
512	B Narendra Naidu	134/2	3.44	Mango, Paddy crop, Tomato
513	B Manemma	134/2	1	Mango, Paddy crop, Tomato
514	S. Madhava Raju	135/1	1.03	Mango, Paddy crop, Tomato
515	B Manorama	135-2	2.14	Mango, Paddy crop, Tomato
516	B. Jayachandra Naidu	135-3	1.01	Mango, Paddy crop, Tomato
517	B Dhanunjaya Naidu	135/3A	1.23	Mango, Paddy crop, Tomato
518	B Narendra Naidu	135/3A	0.77	Mango, Paddy crop, Tomato
519	B. Chengama Naidu	135/3B	1	Mango, Paddy crop, Tomato
520	B Dhanunjaya Naidu	135/4	1.9	Mango, Paddy crop, Tomato
521	B Narendra Naidu	135/4	0.04	Mango, Paddy crop, Tomato
522	B. Jayachandra Naidu	135-4	0.06	Mango, Paddy crop, Tomato
523	S. Siddiraju	135/5	2	Mango, Paddy crop, Tomato
524	M. Muni Ramaiah	136-1	0	Mango, Paddy crop, Tomato
525	S. Sujatha	136/1	1.25	Mango, Paddy crop, Tomato
526	K Rama Raju	136/1	4.19	Mango, Paddy crop, Tomato
527	G. Govinda Naidu	136/2	2.5	Mango, Paddy crop, Tomato
528	K Rama Raju	136/2	0.38	Mango, Paddy crop, Tomato
529	G Devarajullu	136/2	1.5	Mango, Paddy crop, Tomato
530	V MalliSwaRamma	136/2	1	Mango, Paddy crop, Tomato
531	K. Ramesh Babu	136/3	0.44	Mango, Paddy crop, Tomato
532	B RaghupathiNaidu	137/1	2.55	Mango, Paddy crop, Tomato
533	Kamatham Ratnamma	137/2	2.65	Mango, Paddy crop, Tomato
534	B RaghupathiNaidu	138/1	1.5	Mango, Paddy crop, Tomato
535	G. Venkatramana	138/2	3	Mango, Paddy crop, Tomato
536	G Gangulamma	138/3	2.1	Mango, Paddy crop, Tomato
537	Kamatham Ratnamma	138/4	1.06	Mango, Paddy crop, Tomato
538	K. Ramesh Babu	139/1	3.02	Mango, Paddy crop, Tomato
539	G RaviNaidu	140/1	0.895	Mango, Paddy crop, Tomato
540	B Sunita	140/1	0.875	Mango, Paddy crop, Tomato
541	G Subramaniam	140/2A	3	Mango, Paddy crop, Tomato
542	G Sarasamma	140/2D	3.16	Mango, Paddy crop, Tomato
543	B Sunita	140/2B	1.5	Mango, Paddy crop, Tomato
544	G RaviNaidu	140/2C	1.5	Mango, Paddy crop, Tomato
545	Arava Nagamuni	141/1A	1.335	Mango, Paddy crop, Tomato
546	B Ramanamma	141/1B	0.665	Mango, Paddy crop, Tomato
547	Arava Nagamuni	141/3	1.53	Mango, Paddy crop, Tomato
548	P. Venkatappa	141/4	1.185	Mango, Paddy crop, Tomato
549	P. Alivelamma	141/4	0.665	Mango, Paddy crop, Tomato
550	Arava Nagamuni	141/5	1	Mango, Paddy crop, Tomato
551	P. Krishnappa	141/6	0.1	Mango, Paddy crop, Tomato
552	P. Gangaya	141/6	1.85	Mango, Paddy crop, Tomato
553	S. Gajalakshmi	142/1	2.24	Mango, Paddy crop, Tomato

554	P Chandra Raju	142/3	2.33	Mango, Paddy crop, Tomato
555	P Subramaniam Raju	142/3	1.17	Mango, Paddy crop, Tomato
556	P Chandra Raju	142/4	2.2	Mango, Paddy crop, Tomato
557	P SubramaniamRaju	142/4	1.1	Mango, Paddy crop, Tomato
558	G Gangaraju	143	2.02	Mango, Paddy crop, Tomato
559	B. Krishnaiah	144/1	2.6	Mango, Paddy crop, Tomato
560	M. V. Narasamma	144/3	2.95	Mango, Paddy crop, Tomato
561	TS. Mohanamma	145/1	3.72	Mango, Paddy crop, Tomato
562	S. Lakshamma	145/2	1.28	Mango, Paddy crop, Tomato
563	S. Subramaniam	145/3	1.28	Mango, Paddy crop, Tomato
564	S Subramaniam	145-3	1.28	Mango, Paddy crop, Tomato
565	C. Krishnamacharyas	146/1	5	Mango, Paddy crop, Tomato
566	A.V. Rama Chharlu	146/2	2.2	Mango, Paddy crop, Tomato
567	V Niranjan Kumar	147/1	2.5	Mango, Paddy crop, Tomato
568	V Kasturi	147/2	2.5	Mango, Paddy crop, Tomato
569	V Venkata Chalapathi	147/3	2.5	Mango, Paddy crop, Tomato
570	M. Srinivasullu	148/2	0.67	Mango, Paddy crop, Tomato
571	M. Subramaniam	148/2	0.67	Mango, Paddy crop, Tomato
572	M. Muniswaraya	148/2	0.67	Mango, Paddy crop, Tomato
573	M. Lakshmipathy	148/2	0.65	Mango, Paddy crop, Tomato
574	M. Rajanna	148/2	0.67	Mango, Paddy crop, Tomato
575	T. Munaswamy	148/2	0.67	Mango, Paddy crop, Tomato
576	B Reddeppa	149	2	Mango, Paddy crop, Tomato
577	K Krishnaiah	149/1	2.5	Mango, Paddy crop, Tomato
578	N Jayaram	149/2	3	Mango, Paddy crop, Tomato
579	S Muneppa	149/3	2.5	Mango, Paddy crop, Tomato
580	K Shantamma	149/4A	1.75	Mango, Paddy crop, Tomato
581	K Vasanthamma	149/4B	4	Mango, Paddy crop, Tomato
582	P Mamata	149/5	0.3	Mango, Paddy crop, Tomato
583	H. Kausalya	149/5A	2.04	Mango, Paddy crop, Tomato
584	S. Venkatesh	150/1	1.55	Mango, Paddy crop, Tomato
585	B Yashodamma	150/2A	0.77	Mango, Paddy crop, Tomato
586	B. Ratnamma	150/2B	0.77	Mango, Paddy crop, Tomato
587	M. Muni Ramaiah	150/2a	0	Mango, Paddy crop, Tomato
588	Bellala Gurrappa	150/3	1.36	Mango, Paddy crop, Tomato
589	B Sridevi	150/3A	0.64	Mango, Paddy crop, Tomato
590	B Rupa	150/3B	0.63	Mango, Paddy crop, Tomato
591	B Nagaratnamma	150/3C	0.63	Mango, Paddy crop, Tomato
592	C Munneppa	151/1	3.26	Mango, Paddy crop, Tomato
593	T. Venkatamma	151/2A	2	Mango, Paddy crop, Tomato
594	T. Venkatamma	151/3	1	Mango, Paddy crop, Tomato
595	A. Venkatappa	151/4	1	Mango, Paddy crop, Tomato
596	S. Lakshamma	152/1	1.44	Mango, Paddy crop, Tomato
597	Eedala Gangadharam	152/3	2.38	Mango, Paddy crop, Tomato
598	A. Akkulappa	153/2	1.02	Mango, Paddy crop, Tomato
599	Erry Venkatramana	153/2	1.02	Mango, Paddy crop, Tomato
600	V. Venkatramana	153/4	0.89	Mango, Paddy crop, Tomato
601	K Shankara	153/5	0.89	Mango, Paddy crop, Tomato
602	B Vallayya	154/1	0.27	Mango, Paddy crop, Tomato
603	V Sallapuramma	154/2A	0.21	Mango, Paddy crop, Tomato
604	M Lakshamma	154/2B	1.3	Mango, Paddy crop, Tomato
605	A Nagamma	154/3	0.45	Mango, Paddy crop, Tomato
606	A Reddemma	154/4	0.45	Mango, Paddy crop, Tomato
607	V Sallapuramma	154/5	0.09	Mango, Paddy crop, Tomato
608	K Pramila	154/6	0.09	Mango, Paddy crop, Tomato
609	Sarai Nagamma	154-6	0.02	Mango, Paddy crop, Tomato
610	B. Vallemma	155/2	0.8	Mango, Paddy crop, Tomato
611	V Sallapuramma	155/4	0.36	Mango, Paddy crop, Tomato
612	K Mallappa	156/4	1.18	Mango, Paddy crop, Tomato
613	K Mallappa	156/5	2.57	Mango, Paddy crop, Tomato
614	M. Gangadaram	157/1A	3.58	Mango, Paddy crop, Tomato
615	Charala Pramamma	157/2	1.82	Mango, Paddy crop, Tomato
616	A Jyotamma	157/4	0.7	Mango, Paddy crop, Tomato

617	M Nagamma	157/5	2.54	Mango, Paddy crop, Tomato
618	Charala Pramamma	157/6	1.62	Mango, Paddy crop, Tomato
619	M. Sivakumar	158/2	0.84	Mango, Paddy crop, Tomato
620	M Nagamma	158/3	1.16	Mango, Paddy crop, Tomato
621	M. Sivakumar	158/4	3.1	Mango, Paddy crop, Tomato
622	M Nagamma	158/5	0.6	Mango, Paddy crop, Tomato
623	S. Lakshamma	161/1	2.5	Mango, Paddy crop, Tomato
624	Sarai Nagamma	161/2	4.15	Mango, Paddy crop, Tomato
625	M. Muni Ramaiah	161-2	0	Mango, Paddy crop, Tomato
626	B. Munaswamy	161-2a	4.15	Mango, Paddy crop, Tomato
627	Sarai Nagamma	161-2c	4	Mango, Paddy crop, Tomato
628	T. Muneppa	161/3	1.04	Mango, Paddy crop, Tomato
629	A. Paletappa	161/5	1.12	Mango, Paddy crop, Tomato
630	Talari Venkatamma	162/1A	1.23	Mango, Paddy crop, Tomato
631	T. Muneppa	162/3	0.82	Mango, Paddy crop, Tomato
632	A. Hemavati	162/4	0.22	Mango, Paddy crop, Tomato
633	T. Muneppa	162/5	0.07	Mango, Paddy crop, Tomato
634	A. Hemavati	162/5A	0.07	Mango, Paddy crop, Tomato
635	T Venkatappa	162/6	0.28	Mango, Paddy crop, Tomato
636	A. Hemavati	A162/6	0.28	Mango, Paddy crop, Tomato
637	T. Muneppa	162/7	0.96	Mango, Paddy crop, Tomato
638	A. Hemavati	162/8	0.34	Mango, Paddy crop, Tomato
639	Talari Venkatamma	162/9	1.1	Mango, Paddy crop, Tomato
640	A. Hemavati	162/10	1.11	Mango, Paddy crop, Tomato
641	A. Hemavati	162/11	0.51	Mango, Paddy crop, Tomato
642	PM Anjani Kumar	162/12	0.05	Mango, Paddy crop, Tomato
643	P. Balasubramaniam	162/12	0.06	Mango, Paddy crop, Tomato
644	A. Hemavati	162/12	0.07	Mango, Paddy crop, Tomato
645	G. Venkataramana	162/13	0.01	Mango, Paddy crop, Tomato
646	A. Hemavati	162/13	0.04	Mango, Paddy crop, Tomato
647	T Vijaya Bharathi	162/13	0.01	Mango, Paddy crop, Tomato
648	Talari Venkatamma	162/14	0.14	Mango, Paddy crop, Tomato
649	A. Hemavati	162/14	0.22	Mango, Paddy crop, Tomato
650	A. Hemavati	163/1	0.25	Mango, Paddy crop, Tomato
651	T. Muneppa	163/2	0.86	Mango, Paddy crop, Tomato
652	Talari Venkatamma	163/3	0.45	Mango, Paddy crop, Tomato
653	K. Chinna Munneppa	163/4	0.43	Mango, Paddy crop, Tomato
654	No. Venkatappa	165/1	0.75	Mango, Paddy crop, Tomato
655	A. Gangaiah	165/1	0.75	Mango, Paddy crop, Tomato
656	A. Veerappa	165/1	0.75	Mango, Paddy crop, Tomato
657	Talari Rajamma	165/3	1.33	Mango, Paddy crop, Tomato
658	K Reddemma	165/4	2.31	Mango, Paddy crop, Tomato
659	B Zafar Valli	166/1	0.34	Mango, Paddy crop, Tomato
660	M. Khader Saheb	166/2	1.32	Mango, Paddy crop, Tomato
661	Chotasoheb	166/4	0.36	Mango, Paddy crop, Tomato
662	B ParryJohn	166/4	0.44	Mango, Paddy crop, Tomato
663	T. Sankarayya	166/4	0.34	Mango, Paddy crop, Tomato
664	Talari Venka Tappa	166/5	1.6	Mango, Paddy crop, Tomato
665	Talari. Munemma	166/6	1.11	Mango, Paddy crop, Tomato
666	Talari. Munemma	166/7	3.72	Mango, Paddy crop, Tomato
667	T. Sankarayya	166/8	0.4	Mango, Paddy crop, Tomato
668	G Sriramulu	166/9	1	Mango, Paddy crop, Tomato
669	T. Ramayya	166/10	1.33	Mango, Paddy crop, Tomato
670	B Zafar Valli	166/11	0.3	Mango, Paddy crop, Tomato
671	T. Sankarayya	166/12	0.12	Mango, Paddy crop, Tomato
672	T. Sankarayya	166/13	0.12	Mango, Paddy crop, Tomato
673	B Zafar Valli	166/14	0.3	Mango, Paddy crop, Tomato
674	T. Sankarayya	166/15	1	Mango, Paddy crop, Tomato
675	Talari. Munemma	166/16	0.5	Mango, Paddy crop, Tomato
676	M Veena	167/1	1	Mango, Paddy crop, Tomato
677	B Zafar Valli	167/2	0.66	Mango, Paddy crop, Tomato
678	B Nagur Saab	167/3	4.66	Mango, Paddy crop, Tomato
679	B Nagur Saab	167/4	0.58	Mango, Paddy crop, Tomato

680	T. Chennamma	167/5	0.69	Mango, Paddy crop, Tomato
681	B Zafar Valli	167/5	2	Mango, Paddy crop, Tomato
682	B Nagur Saab	168/1	1.46	Mango, Paddy crop, Tomato
683	B Nagur Saab	168/2	1.12	Mango, Paddy crop, Tomato
684	M Ramakrishna	168/3	1.37	Mango, Paddy crop, Tomato
685	Y. Krishnayya	168/4	2.06	Mango, Paddy crop, Tomato
686	Y. Venkatramayya	168/4	1.04	Mango, Paddy crop, Tomato
687	M Chinnareddamma	168/5	2.8	Mango, Paddy crop, Tomato
688	Y. Krishnayya	170/2	0.07	Mango, Paddy crop, Tomato
689	Y. Venkatramayya	170/2	0.13	Mango, Paddy crop, Tomato
690	V. Muni Ramaiah	170/3	0.27	Mango, Paddy crop, Tomato
691	C. Pratap	170/4	0.29	Mango, Paddy crop, Tomato
692	V. Muni Ramaiah	170/5	0.8	Mango, Paddy crop, Tomato
693	Yes Gangulappa	170/6	0.26	Mango, Paddy crop, Tomato
694	Seema.Akkulappa	170/6	0.26	Mango, Paddy crop, Tomato
695	Yes Gangulappa	170/7	0.97	Mango, Paddy crop, Tomato
696	Seema.Akkulappa	170/7	0.97	Mango, Paddy crop, Tomato
697	A Dhanayya	170/8	1	Mango, Paddy crop, Tomato
698	Akuthota Nagaratnamma	170/8	1.02	Mango, Paddy crop, Tomato
699	Yes Gangulappa	170/11	0.54	Mango, Paddy crop, Tomato
700	Seema.Akkulappa	170/11	0.54	Mango, Paddy crop, Tomato
701	K Gangulamma	170/13	0.1	Mango, Paddy crop, Tomato
702	C. Pratap	171/2	2.97	Mango, Paddy crop, Tomato
703	D Peddabba	619/2	0.96	Mango, Paddy crop, Tomato
704		619/4	1.63	Mango, Paddy crop, Tomato
705		632/3	3.86	Mango, Paddy crop, Tomato

District		Chittoor		
Mandal		Somala(39)		
Village		Auvlapalli(1039012)		
S.No	Farmers Name & Address	Land Details		Crop Details/House
		Survey No	Land Extent(Acres)	
1	C.G. Chinna Reddy, Age:49 S/O C.G. Sreeramulu Reddy Bayyareddy Palli, Avulapalli Peddauppara Palli (P), Somala Chittoor, AP- 517257.	96	6	Mango, Paddy crop, Tomato,Sugarcane
2	N.Jayamma, Age:49, W/O N. Venkataswami Peddauppara Palli (P), Somala Chittoor, AP- 517257.		2	Paddy crop, Tomato,Sugarcane
3	P.Krishnapa, Age: 60, S/O P.Chinnappa, Ramakrishna Puram, Avulapalli Somala Chittoor, AP- 517257.	115	2	Mango, Paddy crop, Tomato, Sugarcane
4	P.Chandra Raju, age:60 S/O P.Chinna Nagaraju Ramakrishna Puram, Avulapalli Peddauppara Palli (P), Somala Chittoor, AP- 517257.	142	5.53	Mango, Tomato, Paddy crop
5	G.Venkataraman Age:55 S/O G,Ramachandraiah Ramakrishna Puram, Avulapalli ,Peddauppara Palli (P), Somala Chittoor, AP- 517257.	138/2	3.56	Mango, Tomato
6	C.P.Krishnaiah Age:75 S/O C.P. Gangulappa Ramakrishna Puram, Avulapalli ,Peddauppara Palli (P), Somala Chittoor, AP- 517257.	115/9	4	Mango, Paddy crop and Tomato
7	D.Shankaraih Age:55 S/O C.P. Venkatannaboyudu Ramakrishna Puram, Avulapalli ,Peddauppara Palli (P), Somala Chittoor, AP- 517257.		6	Paddy crop and Tomato
8	D.Subrahmanyam Age:37 S/O C.P. Venkataswamy Ramakrishna Puram, Avulapalli ,Peddauppara Palli (P), Somala Chittoor, AP- 517257.	111/8	1.25	Paddy crop and Tomato
9	S. Madhava Raju Age:60 S/O S.Gopala Raju Ramakrishna Puram, Avulapalli ,Peddauppara Palli (P), Somala Chittoor, AP- 517257.	135/1, 135/8, 142	3.50	Mango, Paddy crop and Tomato
10	P.Gangaiah Age:70 S/O P. Chinnabba Ramakrishna Puram, Avulapalli ,Peddauppara Palli (P), Somala Chittoor, AP- 517257.	115	3	Mango, Paddy crop and Tomato

11	P. Subramanyam Raju Age:53 S/O P. Chinnanaga Raju Parvathi Nagar, Rajiv Nagar, Tirupathi (Urban) Chittoor, AP- 517257.	142/3, 142/4	2.27	Paddy crop and Tomato
12	C.G. Chinna Reddy, Age:49 S/O C.G. Sreeramulu Reddy Bayyareddy Palli, Avulapalli Peddauppara Palli (P), Somala Chittoor, AP- 517257.	96	6	Mango and Tomato
13	D.Peddabba Age:73 S/O D. Venkata Boyudu Ramakrishna Puram, Avulapalli ,Peddauppara Palli (P), Somala Chittoor, AP- 517257.	619/2, 619/4, 632	6.25	Mango, Paddy crop and Tomato
14	C.P. Hari Babu Age:42 S/O C.P. Krishnaiah Ramakrishna Puram, Avulapalli ,Peddauppara Palli (P), Somala Chittoor, AP- 517257.	111/9	2	Mango, Paddy crop and Tomato
15	D. Venkatappa Age:52 S/O D. Ramaiah Ramakrishna Puram, Avulapalli ,Peddauppara Palli (P), Somala Chittoor, AP- 517257.	141/4	4	Mango, Paddy crop and Tomato



## ANNEXURE A3

Common Findings and Recommendations of the Judge, Judicial Preview, Guntur, dated. 24-02-2021. In respect of

**Formation of Three Balancing Reservoirs** 1. **Mudivedu Balancing Reservoir near Mudivedu(V) in Kurabalakota(M)** 2. **Nethiguntapalli Balancing Reservoir near Nethiguntapalle (V) in Punganur (M)** and 3. **Avulapalli Balancing Reservoir near Avulapalli (V) in Somala (M) of Chittoor Dist.**



**COMMON FINDINGS & RECOMMENDATIONS OF THE JUDGE, JUDICIAL PREVIEW, A.P. Dt. 24-02-2021-ON THE REQUEST FOR PROPOSAL (RFP) KEPT FOR PUBLIC VIEW TO SUBMIT ANY QUERIES, AS A PART OF THE JUDICIAL PREVIEW PROCESS BEFORE ITS FINALIZATION TO ISSUE TENDER NOTICES FROM THE TENDER DOCUMENTS INVITING ELIGIBLE BIDDERS TO SUBMIT BID ONLINE THROUGH THE GoAP's ONLINE PROCUREMENT PORTAL(<https://tender.apecurement.gov.in>)BY THE REVERSE AUCTION PROCESS IN COMPLIANCE WITH THE E-PROCUREMENT NOTICES INVITING TENDER CUM E-AUCTION (REVESE TENDERING), Viz., NIL/2020-21 dated.00-02-2021.**

In the matter of “Formation of three Balancing Reservoirs - No.1. Mudivedu Balancing Reservoir near Mudivedu(V) in Kurabalakota (M), No.2. Nethiguntapalli Balancing Reservoir near Nethiguntapalle (V) in Punganur (M) and No.3. Avulapalli Balancing Reservoir near Avulapalli (V) in Somala (M) of Chittoor Dist.,” are the following with justifications for the works and the other factual background in nutshell:

**I JUSTIFICATION REPORT:**

- 1 Needless to emphasize that water security is intimately connected and tied with food security, livelihood, health, environment, economic development and over-all well-being of any State and regions and districts within. Coming to the State of Andhra Pradesh, its geographical location and alignment in the India Map consists of the 13 districts with 175 Assembly constituencies and 25 Parliamentary constituencies is basically within the three Regions of (i). Northern Andhra Region- (Srikakulam, Vizianagaram and Visakhapatnam districts), (ii). Costal Andhra Region –(East Godavari, West Godavari, Krishna, Guntur, Prakasam and SPSR Nellore districts) and (iii). Rayalaseema Region–(YSR Kadapa, Kurnool, Ananthapuramu and Chittoor districts) with more than half of the landed area of the State is covered by cultivation.
- 2 Geographically, Andhra Pradesh is in peninsular India consisting of coastal belt on the east and Rayalaseema in the south-west. Andhra Pradesh has the advantage of having most of the east flowing rivers in the State bringing in copious supplies from the Western and Eastern Ghats and up to Bay of Bengal. Andhra Pradesh is a riverine state with 40 major, medium and minor rivers. Godavari, Krishna, Vamsadhara, Nagavali and Pennar are major interstate rivers. Among the three Regions of Andhra Pradesh supra, Rayalaseema Region supra is mostly a rocky region with some mineral resources and mainly with insufficient ground and surface-water resources, besides in some areas, the alkaline ground-water picks up fluoride. In fact, Telugu Ganga, Srisailam right branch canal (SRBC), Galeru-Nagari (leave about the connectivity from SRBC to Galeru-Nagari) and Handri-Neeva projects formulated are of more than three decades age to utilize the Krishna water into Rayalaseema. The above are in addition to the K.C. Canal in existence since long before in providing water resources to Kurnool and YSR Kadapa districts (the two out of the four districts) of Rayalaseema Region mainly. Thus, none of them are of any recent past origin. Among them, the Handri-Neeva Sujala Sravanthi project is the longest water canal project in Rayalaseema with a length of nearly 550km, for drawing flood and back waters from the Srisailam reservoir at Malyala and routed along the hill ridges up to high lands in Chittoor district via Kurnool, Ananthapuramu and YSR Kadapa districts with many lifts / pumping stations. The canal feeds several reservoirs and water tanks in the region for irrigation and drinking water purposes.
- 3 Water supply from Srisailam reservoir (foreshore of Srisailam reservoir) is thus provided via Srisailam right main canal to the Rayalaseema Region four Districts supra and for some parts of Nellore district of coastal Andhra region, leave about the water supply at an incomplete stage from Srisailam reservoir through Poola Subbaiah-Veligonda project for some parts of Prakasam and Nellore districts of the coastal Andhra region and YSR Kadapa of the Rayalaseema Region.
- 4 Before coming to the RFP covered proposed construction of Lift Schemes to Lift water from GNSS to HNSS, the details of Srisailam right branch canal (SRBC) source and GNSS source (leave about Nippula vagu and Telugu Ganga) the source for all are from the Srisailam right main canal (SRMC) out of the



waters of Krishna River, which is one of the most important rivers of South India, also the second largest and one of the longest rivers of peninsular India, originates at the vicinity of Jor-village, lies at the farthest north of the Wai-Taluka, in the Western Ghats near Mahabaleswar of the Western Maharashtra at an elevation of about 1,300 metres (4,300 ft), in the State of Maharashtra in central India and it is covering four States geographical area of around 1,400 kilometres in length, with catchment area of 2,58,948 sq km. The River from its origin supra flows eastwards Vai and towards South-East through Sangli of Maharashtra and there from through North-Central Karnataka and there from towards South-western Telangana and veers South-East and again North-East in irregular directions within Krishna district of the state of Andhra Pradesh (to say it is near Deosugur in Raichur district of Karnataka and meanders through Mahabubnagar of Telangana and through Kurnool, Guntur and Krishna districts of Andhra Pradesh) and ultimately pours into the Bay of Bengal at Hamasaladeevi, south of Vijayawada near at Nagailanka village of Krishna district in Andhra Pradesh, on the eastern shorelines of India. It traverses through the most arid and drought prone regions in South India and there are intense and diverse demands for its water from different regions for diverse uses. Among the above, after traversing the Deccan proper, the east flowing Krishna then enters the alluvial lands and at a distance of about 800 km from the source, just before it enters Andhra Pradesh, a major tributary Bhīma, draining the Western Ghats, north of Mahabaleswar joins it from the north. Near Kurnool the river is joined by another tributary, Tungabhadra (Tunga & Bhadra join together within Karnataka State and travels in oneness) from the south, draining a major section of the Western Ghats in Karnataka. Within a short distance from this confluence, the river enters the Nallamala Ranges characterized by deep gorges. At this place the Srisaïlam Dam and to further downstream the Nagarjunasagar Dam have been constructed. At this point the major water sources of the Western Ghats have all been united. Below plan gives a birds view on how the Krishna River travels from its birth place and joins ultimately at Bay of Bengal near Nagailanka of Krishna District of Andhra Pradesh.

5 Coming to the distribution of the water of the composite Andhra Pradesh bifurcated since 2<sup>nd</sup> June, 2014 as Telangana and Andhra Pradesh concerned, from availability of water assessed on the adjudicatory reports by the Bachawat Tribunal at 2,060 TMC and on the basis of 75 per cent dependability, erstwhile Andhra Pradesh was allocated 811 TMC. The award fixed a formula for sharing both during surplus and lean years and was binding on the states until AD 2000. Later the Brijesh kumar Tribunal constituted in the year, 2004 assessed in its adjudicatory reports the availability of water at 2,173 TMC on the basis of 75 per cent dependability, 2293 TMC at 65% dependability and 2578 TMC at average flows and there from to the erstwhile Andhra Pradesh allocated 1005 TMC, subject to the lis pending in the Supreme Court on Brijesh kumar Tribunal awards, if at all mean while as per Bachawat tribunal awards allocation of 811 TMC referred supra. Under the provisions of the A.P. State Re-organisation Act 2014 mainly Section 89, the Tenure of the Brijeshkumar Tribunal is even extended, whatever allocated to the erstwhile Andhra Pradesh of 1005 TMC by the Brijeshkumar Tribunal is also covered by the pending lis in the Supreme Court of India and thereby the Krishna Water is to be distributed meanwhile between the States of Telangana and Andhra Pradesh out of the 811 TMC allocated to the erstwhile Andhra Pradesh by the (KWDT-I)-Bachawat Tribunal award/s. There from, these two States Telangana and Andhra Pradesh represented by the respective Principal Secretaries concerned and in the presence of the Secretary, Ministry of Water Resources, Govt. of India -came to a consensus and made an arrangement amicably on 18/19-06-2015 with reference to the location of projects for which allocations made by KWDT-I (Bachawat Tribunal) in sharing the Krishna water resources from the common allocations to the Composite state supra of the 811 TMC as follows:

Telangana 299 TMC and Andhra Pradesh 512 TMC. Thus the above provisions of the A.P. State Re-organisation Act 2014 and the eleventh schedule there under particularly clauses 1-4 also taken note of in their so arriving for Telangana 299 TMC and Andhra Pradesh 512 TMC, needless to say the eleventh



schedule there under particularly clause 10 mandates for completion of construction of the irrigation projects viz., (i) Handri Niva (ii) Telugu Ganga (iii) Galeru Nagari & (iv) Veligonda of Andhra Pradesh (four) and (v) Kalwakurthy & (vi) Nettekpadu of Telangana (two) as per the plan notified by the existing State of Andhra Pradesh and further the water sharing arrangement shall continue as such. Thus all the four projects supra of the Andhra Pradesh which depend upon Srisailem Reservoir and its foreshore to draw water are all authorised and nothing unauthorised. It is clear in fact from the KWDT-I (Bachawat Tribunal) award/s clause-V(C) at page-94 of the further report that the State of Andhra Pradesh will be at liberty to use in any water year the remaining water that may be flowing in the River Krishna, though it thereby shall not acquire any right what so ever to use in any water year nor be deemed to have been allocated in any water year water of the River Krishna in excess of the allocated quantity of 811 TMC (allocated 800+11 as return flow). The KWDT-I (Bachawat Tribunal) award/s clause-XV at page-101 of the further report also speaks that nothing in the KWDT-I (Bachawat Tribunal) award/s supra impair the power or authority of any state to regulate within its boundaries the use of water, or to enjoy the benefit of water within that state in a manner not inconsistent with the order of this tribunal. Thus, within the allocated quantity of 811 TMC to the erstwhile state of Andhra Pradesh, shared by mutual understanding between Telangana 299 TMC and Andhra Pradesh 512 TMC, there is no prohibition for the present state of Andhra Pradesh to better utilize their 512 TMC of water per each water year, leave about even beyond 811 TMC both the separated states can utilize in proportion to the shared ratio supra from further water availability after fulfilling the maximum shared ratios supra.

6 However the State of AP could not draw the water even of the 111 TMC, though entitled to draw even more to it as detailed supra, from the Srisailem Reservoir through Pothireddypadu Head Regulator and the unutilized water practically went in to the sea, that had a blow on the Rayalaseema Region at large for the drinking water and irrigation needs. It is mainly from two practical problems of one is level of water at Srisailem Reservoir and the other is lack of canal carrying capacities. For example, the flood water flow of River Krishna commences from Maharashtra and proceeds through Karnataka, it is after utilisation of their allocated shares, being the upper riparian states, during early flood days, number of flood days hardly remains to 15 to 20 for the State of Andhra Pradesh which is the fag end/lower riparian state. The State of AP no doubt can draw 7,000 C/s of water at 850-854 Ft Level and 44,000 C/s at 881 Ft Level of Srisailem Reservoir from the Pothireddypadu Head Regulator and with that it is unable to draw even of the 111 TMC water, unless from the level of 800 Ft. at par with what the State of Telangana is doing despite protests. So long as the State of Telangana is from the level of 800 Ft. as against at 854 Ft Level, there is no possibility to get any water practically by the State of Andhra Pradesh unless it is also to venture to draw their legitimate share from the level of 800 Ft. at par with what the State of Telangana is doing despite protests. Further there is no sufficient canal carrying capacity to fill the existing reservoirs of Rayalaseema and thereby the State of Andhra Pradesh is unable to meet the requirements of the designated projects. Furthermore, during the limited flood days supra, the reservoirs could not be filled due to lack of sufficient discharging capacity of the canals and thus it requires improving the discharging capacity and carrying capacity of the canals to better utilize the water resources properly by the drought hit Rayalaseema region, which necessitates to take up on top priority the Rayalaseema Lift Irrigation scheme and for that project among other preview process completed and pending environmental clearance pursuant to the order of the National Green Tribunal in O.A 71/2020 dt.29-10-2020.

7 From the above, coming to Chittoor District Geographical location, it is situated in the South Eastern part of Andhra Pradesh in the Rayalaseema Region supra. The District is located in between Geographic Coordinates of 12<sup>0</sup>- 37' to 14<sup>0</sup>- 08' of North latitude and 78<sup>0</sup>- 33' to 79<sup>0</sup>- 55' of the Eastern Longitude. The population of the District a decade back is 41,74,064 (2011 census) and now approximately 50 lakhs. The



District is surrounded by Nellore, Kadapa and Ananthapuramu Districts and bordered by Tamilnadu and Karnataka States. There are 8 main River basins in the District Viz: 1.Swarnamukhi, 2.Kalangi, 3.Aranian, 4.Kushastali, 5.Palar (including Koundinya, Bheema, Chittoor & Ponnian), 6.Cheyyeru, 7.Papagni and 8.Upputeru (Major basin Pennar). The District principally depends upon Agriculture. The principal crops are Paddy, Sugarcane and Ground nut. The total geographic area of Chittoor District is 37.40 Lakhs Acres, out of which the gross cultivable area eligible for irrigation is 15.82 Lakhs Acres. In this, an extent of 3.05 Lakhs acres is getting irrigated under 8063 MI tanks and an extent of 0.22 Lakhs acres is getting irrigated under three Medium Irrigation Projects. Under four Major Irrigation projects(Telugu Ganga, HNSS, GNSS & SSLC) an extent of 3.28 Lakhs acres is proposed for irrigation. The storage capacity of MI tanks is 31.45 TMC and storage capacity of Medium Irrigation Projects is 2.53 TMC. The storage capacity of four Major Irrigation projects is 23.23 TMC. Thus the total storage capacity of Irrigation systems in Chittoor District is 57.665 TMC to irrigate an ayacut of 6.56 Lakhs acres only out of the eligible 15.82 lakh acres. The balance eligible land available for irrigation for creation of new ayacut is thus 9.26 Lakhs acres (15.82 Lakhs Acres-6.56 Lakhs acres). The main aim or task before the Water Resources Department is to create storage and irrigation facility to irrigate this eligible balance extent of land of 9.26 Lakhs acres also in course of time and subject to priorities like impact of drought of the area & the socio-economic backwardness of the area.

8 In fact the Eastern parts of Chittoor District are having a better ground water table besides surface water facility from Telugu Ganga, GNSS, SSLC & other three medium Irrigation Projects and it's cultivable position with water facility supra is some-how better when compared to the western parts of the District with no ground water facility having in an elevated position geographically being the uplands. In fact the district average rainfall is about 934mm of which the western eight Assembly Constituencies is about 730mm where as the six eastern Assembly Constituencies is about 1130mm. Thus, besides providing of borewell facilities from the limited ground water resources, it is proposed to provide surface water from Handri-Niva project-under the three balancing reservoirs covered by the RFP herein i.e., Mudivedu & Avulapalli by gravity and Nethiguntapalle by lift, proposing to new ayacut 70,000 acres & stabilization 40,000 acres which comes to total 1,10,000 acres to the area particularly covered by geographically high elevated position of 500-700 meters. It covers some of the three Constituencies of Thamballapalli constituency-1,64,168 acres, Madanapalli Constituency-72,071 acres and Punganur Constituency-1,12,441 acres=Total is 3,48,680 acres. The 70,000 acres area covered out of the 3,48,680 acres area supra prioritised is from the facts that it is the limited surface water resource meant for better utility and as it is the upland and severe drought affected area with depleted ground water resources to be recharged with the surface & limited rain water for revival of the tanks etc., to maintain the old glory to the extent possible in revival of cultivation & providing of drinking water in and around.

9 It is for the reason, in the Western parts of Chittoor District, the minor Irrigation tanks are not getting filled to its full capacity at least once in ten years as they are in rain shadow area. 80% of the population in the western parts of Chittoor district depends on agriculture. Due to frequent droughts, they are facing lot of difficulties and their economical and living standards are badly affected. The rain coming from self catchment area of Minor irrigation tanks is not sufficient to fill up the tanks. Under these pathetic circumstances, the only hope for the agriculture community in this part of the district in particular is to get Krishna water by lift or by diversion to feed these minor irrigation tanks and to provide irrigation facilities to the eligible irrigable lands. Among the Chittoor District with fourteen Constituencies, leave about the eastern part six Constituencies, in the Western part nine Legislative Assembly Constituencies of Chittoor District, Thamballapalli, Madanapalli & Punganur (3) Constituencies are the very badly affected upland areas to prioritise even among it, to draw water from GNSS to HNSS link project meant to divert 2000 cusecs of water from KM 56.00 of G.N.S.S. Main canal at a place near Pamuluru (V) in Vempalli (M) of



Kadapa District. Out of this 2000 cusecs of diverted water from G.N.S.S. canal, it is proposed to supply 450 cusecs of water for utilization in Rayachoty Constituency irrigation scheme works and out of remaining 1550 cusecs of water, it is proposed to supply 800 cusecs of water in to Punganur Branch Canal (P.B.C.) duly widening the canal to enhance the present carrying capacity of 380 cusecs to 1180 cusecs and remaining 750 cusecs of water in to H.N.S.S. Main canal to feed Adavipalli Reservoir and other H.N.S.S. main canal system. Out of the 800 cusecs of water diverted into H.N.S.S. P.B.C. system and flowing for a period of 120 days, it will yield 8TMC of water.

10 The cost benefit ratio of the three works is reflecting below:

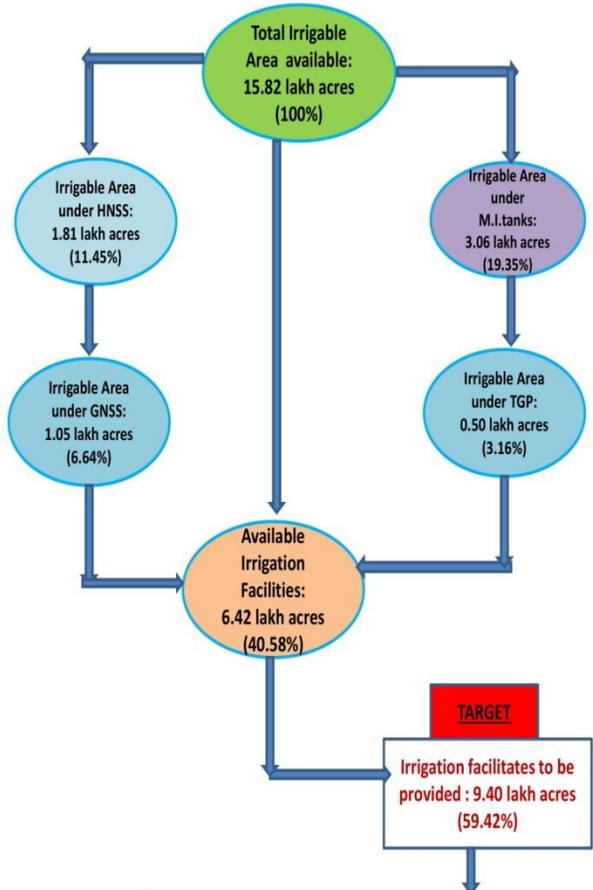
**Name of Work:** Formation of three Balancing Reservoirs near Mudivedu, Nethiguntapalle and Avulapalle villages of Chittoor District."

		<b>BENEFIT</b>	<b>COST</b>	<b>RATIO</b>		
<b>A Annual Benefit</b>						
1 a)	Total Agricultural Production Before Irrigation	Rs	17750	Per Acre		
b)	Cost of Cultivation Inputs for Agricultural Production Before Irrigation	Rs	7100	Per Acre		
c)	Net Agricultural Production Before Irrigation	Rs	10650	Per Acre		
		<b>Ayacut in Acres</b>			<b>70000</b>	Acres
<b>Benefit Preliminary</b>						
		70000 Acres x 10650	=	Rs	<b>745500000</b>	
2 a)	Total Agricultural Production After Irrigation					
	<b>Kharif</b> Ground Net	Rs	86200			
	Paddy	Rs	95000			
	Sugarcane	Rs	65000			
	<b>Rabi</b> Hybrid Sajja	Rs	31000			
	Mango	Rs	36000			
b)	Cost of Cultivation Inputs for Agricultural Production After Irrigation					
	<b>Kharif</b> Ground Net	Rs	6900			
	Paddy	Rs	9150			
	Sugarcane		8200			
	<b>Rabi</b> Hybrid Sajja	Rs	1400			
	Mango	Rs	5700			
		<b>Total</b>	Rs	<b>31350</b>		
c)	Net Agricultural Production After Irrigation					
	<b>Kharif</b> Ground Net	40%	=(86200-6900) x 28000=		<b>5551000000</b>	
	Paddy	20%	=(95000-9150)x14000=		<b>1201900000</b>	
	Sugarcane	20%	=(65000-8200) x 14000=		<b>795200000</b>	
	Mango	20%	=(36000-5700)x14000=		<b>424200000</b>	
	<b>Rabi</b> Hybrid Sajja	50%	=(31000-1400)x35000		<b>1036000000</b>	
		<b>Total</b>	<b>9008300000</b>			
3 Annual Net Benefit by Providing Irrigation Facilities		= 9008300000 - 745500000 =		<b>8262800000</b>		
<b>B Annual Cost</b>						
<b>Cost of the scheme including Direct and Indirect charges</b>						
<b>Total Cost of the scheme</b>		=	<b>2144.50</b>	<b>Crores</b>	Cost	
i)	Interest at 10 % on cost of Scheme including D & I charges	Rs	2144500000			
ii)	Depreciation at 2 % on the Project cost	Rs	428900000			
iii)	Maintenance & Administration Charges at Rs 500 / - per Acre for 70000 Acres	Rs	35000000			
iv)	<b>Total [ 1 + 2 + 3 ]</b>	Rs	<b>2608400000</b>			
<b>C BENEFIT COST RATIO = Annual Net Benefit / Annual Cost</b>						
		<b>8262800000</b>	=	<b>3.17 :1</b>		
		<b>2608400000</b>				

11 The above details for easy understanding reflected in the under mentioned diagrams with statistics:

### Water Resources Department

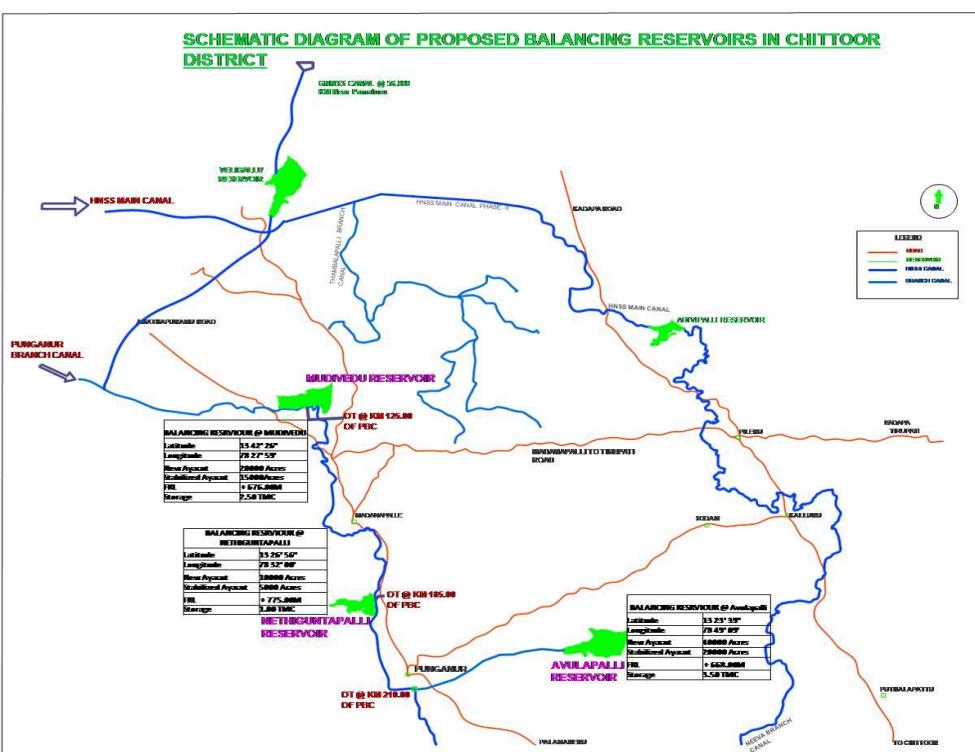
#### Details of Irrigation Facilities in Chittoor District



Sl No	Constituency	Irrigable area in acres	Available irrigation facilities (in acres)				Balance land to be irrigated in acres	
			Total no. of M.I. tanks	Ayacut under M.I. tanks	Ayacut under HNSS	Ayacut under TGP & GNSS		Total
1	Chandragiri	95,699	616	22,356	6,400	9,200	37,956	57,743
2	Srikalahasthi	85,664	356	44,006	-	38,000	82,006	3,658
3	Kuppam	1,13,639	558	11,293	-	-	11,293	1,02,346
4	Palamaneru	1,33,192	911	19,371	8,100	-	27,471	1,05,721
5	Piler	1,74,410	1,238	34,774	76,200	-	1,10,974	63,436
6	Punganur	1,61,709	1,383	31,468	17,800	-	49,268	1,12,441
7	Puthalapattu	1,32,821	454	23,203	20,150	-	43,353	89,468
8	Sathyavedu	1,03,591	407	35,521	-	55,200	90,721	12,870
9	Tirupathi	4,003	10	270	-	-	270	3,733
10	Nagiri	78,302	130	12,090	-	51,100	63,190	15,112
11	GD Nellore	1,19,563	428	19,083	-	-	19,083	1,00,480
12	Chittoor	50,812	172	7,475	6,200	-	13,675	37,137
13	Madanapalle	92,287	512	14,816	5,400	-	20,216	72,071
14	Thambalapalle	2,36,268	916	30,950	41,150	-	72,100	1,64,168
	Venkatagiri (Nellore dist)	-	-	-	-	1,500	-	-
	<b>Chittoor District</b>	<b>15,81,960</b>	<b>8,091</b>	<b>3,06,676</b>	<b>1,81,400</b>	<b>1,55,000</b>	<b>6,41,576</b>	<b>9,40,384</b>

- Water Storage capacity of Minor Irrigation tanks :31.41 TMC
- Water Storage capacity of Medium Irrigation Projects :3.025 TMC
- Water Storage capacity of Major Irrigation Projects :23.23 TMC
- TOTAL :57.665 TMC**

**Additional Water quantity required for irrigating balance area of 9.40 lakh acres = 94.00 TMC**





12 It is from this background and based on the technical feasibility appraised by the Engineering officials of the Water Resources Department in the last quarter of 2019, they were instructed to take necessary action. Consequently, Survey, Investigation and Designs are completed & estimates are prepared tentatively for the works which are being proposed under the Rayalaseema Draught Mitigation Project (RDMP) for Formation of the 3 Balancing Reservoirs proposed under the P.B.C system, Viz.,

1. Mudivedu Balancing Reservoir (gravity-(2TMC) LATTITUDE: 13<sup>0</sup> 42' 26'' LONGITUDE: 78<sup>0</sup> 27' 59'') near Mudivedu(V) in Kurabalakota(M);

2. Nethiguntapalli Balancing Reservoir (lift(1TMC) LATTITUDE: 13<sup>0</sup> 26' 56'' LONGITUDE: 78<sup>0</sup> 32' 00'') near Nethiguntapalle(V) in Punganur(M) and

3. Avulapalli Balancing Reservoir (gravity(3.5 TMC) LATTITUDE: 13<sup>0</sup> 23' 39'' LONGITUDE: 78<sup>0</sup> 49' 09'') near Avulapalli(V) in Somala(M). All of which are in the western parts of the Chittoor District and submitted to the Government and the Government of Andhra Pradesh in turn having perused accorded Administrative Sanction- vide., G.O.RT.No.461, Water Resources (Projects.III) Department Dt.02-09-2020 for an amount of **Rs.2144.50 Crores**, based on the tentative estimates.

### 13 Their further details are the following:

**1. MUDIVEDU BALANCING RESERVOIR:** The Thamballapalli Constituency of Western Chittoor District with a population of 2.74 lakhs is facing severe drinking water scarcity and there is no perennial source or rivers having sufficient yield in the area facing with severe drought situation and more than 1,00,000 acres of ayacut is depending on monsoon and rains and out of these lands under Minor Irrigation tanks that are to be given assured water source, the Mudivedu Balancing Reservoir is proposed near Mudivedu(v) in Kurabalakota(M) of Thamballapalli Constituency. The reservoir proposed area is an elevated location at higher level on the under developed hill area. The ayacut is having suitable soils which are good for raising horticulture crops like Mango and sweet lime. It is there by providing irrigation facilities to the ayacut to an extent of about 20,000 acres of new ayacut(with 1.0 TMC of water) and to an extent of 15,000 acres under the existing tanks for its stabilization (with 0.75 TMC of water) and also to provide drinking water facility of 0.25 TMC to serve a population of 2.50 Lakhs. The following 6 Mandals will be benefited from the Mudivedu Balancing Reservoir: 1.B.Kothakota 2.Kurabalakota 3.Thamballapalli 4.Mulakalacheruvu 5. P.T.M.and 6.Pedda Mandyam. Total Ayacut under this Balancing Reservoir is 35,000 Acres. Land Acquisition: Private Land and Government Land: Total extent of land required is 1123 Acres out of which Private Land is 867 Acres and Government Land is about 256 Acres. There is no requirement of any Forest Land for this Reservoir. Rehabilitation and Resettlement concerned: Nearly 190 houses in Kothapalli, Diguvasethevaripalli, Dinnemedapalli, H/O of Pitchalavandlapalli of Kurabalakota(M) and Choutakuntapalli H/o Kotavuru (V) of B.Kothakakota (M) will be affected by the formation of the Mudivedu Balancing Reservoir.

**2. NETHIGUNTAPALLI BALANCING RESERVOIR:** Punganur and Madanapalli towns of Western parts of the Chittoor District with a population of 2.34 lakhs are facing severe drinking water scarcity and there is no perennial source or rivers having sufficient yield near the Punganur town of Punganur Assembly Constituency and Madanapalli town of Madanapalli Constituency in Chittoor district. More than 50,000 acres of ayacut is depending on monsoon and rains and these lands under Minor Irrigation tanks are to be given assured water source. Nethiguntapalle Balancing Reservoir is proposed, across the stream, Yathamma Cheruvu Vanka, near Nethiguntapalle(V) in Punganur(M), of western Chittoor District. The reservoir proposed area is an elevated location at higher level on the under developed hill area. The ayacut is having suitable soils which are good for raising horticulture crops like Mango and sweet lime. It is there by providing irrigation facilities to the ayacut to an extent of about 10,000 acres of new ayacut(with 0.5 TMC of water) and to an extent of 5,000 acres under the existing tanks for its stabilization (with 0.25 TMC of water) and also to provide drinking water facility of 0.25 TMC to serve a population of 2.50 Lakhs. The following 4 Mandals will be benefited from the Mudivedu



Balancing Reservoir: 1.Madanapalle 2.Nimmanapalle 3.Ramasamudram & 4.Punganur. Total Ayacut under this Balancing Reservoir is 15,000 Acres. Land Acquisition: Private Land and Government Land: Total extent of land required is 867 Acres out of which Private Land is 181 Acres and Government Land is about 686 Acres. There is no requirement of any Forest Land for this Reservoir. Rehabilitation and Resettlement concerned: Nearly 30 houses in Yetigadda-Kammavaripalle (village) in Punganur(M) will be affected by the formation of the Nethiguntapalle Balancing Reservoir.

**3.AVULAPALLI BALANCING RESERVOIR:** The Punganur Constituency of Western Chittoor District with a population of 2.50 lakhs is facing severe drinking water scarcity and there is no perennial source or rivers having sufficient yield in the area facing with severe drought situation and about 1,12,000 acres of ayacut is depending on monsoon and rains and out of these lands under Minor Irrigation tanks that are to be given assured water source, the Avulapalli Balancing Reservoir is proposed near Avulapalli(v) in Somala(M) of Punganur Constituency. In fact, the reservoir also meant for providing drinking water facility to 5 Lakh population in Punganur and Piler Assembly Constituencies. The reservoir proposed area is an elevated location at higher level on the under developed hill area. The ayacut is having suitable soils which are good for raising horticulture crops like Mango and sweet lime. It is there by providing irrigation facilities to the ayacut to an extent of about 40,000 acres of new ayacut(with 2.0 TMC of water) and to an extent of 20,000 acres under the existing tanks for its stabilization (with 1.00 TMC of water) and also to provide drinking water facility of 0.50 TMC to serve a population of 5.00 Lakhs. The following 6 Mandals will be benefited from the Avulapalli Balancing Reservoir: 1.Somala 2.Sodum 3.Rompicharla 4.Pulicharla 5.Chowdepalle and 6.Piler. Total Ayacut under this Balancing Reservoir is 60,000 Acres. Land Acquisition: Private Land and Government Land: Total extent of land required is 1300 Acres out of which Private Land is 607 Acres and Government Land is about 693 Acres. There is no requirement of any Forest Land for this Reservoir. Rehabilitation and Resettlement concerned: Nearly 178 houses in Bireddipalle & Devalakuppam H/O of Avulapalli(V) in Somala(M) will be affected by the formation of the Avulapalli Balancing Reservoir.

14 However, in all the items of work such as Formation of Balancing Reservoirs including installation of instrumentation in the project site, Reservoir, Gauge reading strips etc, Construction of Surplus Weirs with energy dissipaters, Sluices including EM&HM parts and construction of Approach and Exit Channels, pump house, pressure main, delivery cistern, CM&CD works and any other relevant items of work etc., required to be included on completion of survey, detailed designs drawings, detailed estimates with cost analysis, BOQ with reference to the rates adopted for Civil Items, rates approved by the DGS&D for the EM&HM works, rates for electrical items as per the approved APTRANCO SSR at the time of technical sanction have to be prepared by the successful Contractor and they should be got approved by the respective competent authorities. After according approval on thorough vetting by the Subordinate Engineering Officials working in the SE's, CE's and ENC's office as the case may be; and accordingly, the BOQs will be prepared. Correspondingly the supplementary contract agreement which forms part of the main agreement concluded on tentative basis, as a composite contract agreement will be concluded enabling to go ahead with execution of the works and also for making payments. The actual requirement of quantities will be in accordance with the approved drawings and payments will thus be regulated as per the approved drawings and as per actual execution and in such cases, where the approved designs result in overall reduction in amount, the payment schedule will be modified accordingly among the all components as per actuals. Payment schedule will be fixed from the supplementary contract agreement supra and same remains unchanged in case of any increase in quantities and price (since final DPR with reference to BOQs and designs etc., being prepared by the Contractor after actual verifications and estimations etc., in a meticulous way). The tender percentage excess or less shall be applied.

II. Keeping in view the background and justification supra for the proposed RFP under the LS contract system and from the proceedings referred supra, from what the proposal mooted with the intention to seek Judicial Preview



before the Judge, by the Chief Engineer, Water Resource Department, NTRTGP, Tirupati and Superintending Engineer, SSLC&SB Circle, Nellore, SPSR Nellore District, as the Tender Initiating Authority (TIA), from submission in Form-I, the bid documents, which are the request for proposal (RFP) herein, as per the provisions of the A.P. Infrastructure (Transparency through Judicial Preview) Act, 2019, (Act, 34 of 2019) and the Rules there under cause uploaded (Notified) on 10-02-2021 in the public domain of (JJP) i.e., [www.judicialpreview.ap.gov.in](http://www.judicialpreview.ap.gov.in) inviting objections to the bid document and also of any suggestions within seven working days ending by 18-02-2021 by 5 P.M. because of no pre-bid negotiations are contemplated, but for to give if any in the form of objections/suggestions herein sought supra, having been made known, so also directed the Tender Initiating Authority to place (notify) in their official website for information there from also to those intending bidders and the public to respond in the preview process.

III. From the above, objections / suggestions / queries are received by soft response uploading to the official website of JJP from public most of which are from the prospective bidder/s regarding part of the proposed tender conditions and bidders technical / financial eligibility to relax some of the tender conditions. The Superintending Engineer, Water Resources Department, Irrigation Circle, Chittoor, through his Letter No.SE/IC/CTR/3 B.Rs/18 CE/NTR-TGP/TPT dt.19-02 -2021 has submitted a detailed response in answer to the objections / suggestions raised by the prospective bidders. As the objections are from the general public, it requires to take up first before undertaking further preview process for the findings and recommendations, hence same is taken up accordingly by mention of gist of objection, response of the TIA and finding of the Judge in the below Tabular form:

S No	Name of the Objector & Gist of Objection	Response of the TIA	Findings of the Hon'ble Judge
1	<b>Sri K.L.Kumar, other Residents &amp; Farmers of Avulapalli Panchayat (Received by Whatsapp &amp; E-Mail):</b> We are the permanent residents of Malleswarapuram, Baiyyareddypalli & Devulakuppam hamlets of Avulapalli Revenue Village, Somala Mandal of Chittoor District and earn our livelihood by doing Agriculture. Recently, it came to our notice that the Government is proposing to construct a balancing reservoir in the name of "Avulapalli Balancing Reservoir" at Avulapalli Village, Somala Mandal of Chittoor District. It is a hilly area at higher elevation and about 1300 acres of land will be submerged by this project work costing 667.20 crores public money of the report prepared without site visit in a haste, half-baked, without planning/ forethought or research and consultation	The proposed 3 Balancing Reservoirs of - Mudivedu, Nethiguntapalle & Avulapalle -to feed from Punganur Branch Canal of H.N.S.S project system-are meant to irrigate a total ayacut of 1,10,000 acres-viz., 70,000 acres new & 40,000 acres stabilization with an estimated cost of Rs.2144.50 crores is under the EPC Turnkey system as a composite contract to enter later supplementary agreement after the contractor submits detailed, designs, drawings, estimates, BOQs and any private land required to be acquired for it is not an LS system tender with completion of acquisition process, leave about more than 50% of the land required is Govt. land available (nearly 700 out of 1300) for all the three works put together as mentioned in the RFP. The detailed survey with the help of Google earth pro system has been conducted thoroughly and the sites of the three reservoirs proposed were inspected several times by the Superintending Engineer, Irrigation Circle, Chittoor and inspected by the Chief Engineer, Telugu Ganga Project, Tiruapthi also. The preliminary survey & Investigation work for the projects have started in November-2019 and Administrative Approval for this work is accorded on 02.09.2020 i.e., after a period of 10 months which is quite a sufficient time for conducting all required preliminary survey works. Again after	Having considered thoroughly the objections & the response of the TIA with reference to the tender documents it is concluded that the objections on the Avulapalli reservoir proposed are untenable. The proposed three balancing reservoirs are part of the Rayalaseema Drought Mitigation Programme. The proposals made after through ground study including with reference to Google Earth Pro Verification and as most viable, feasible & economical in serving the larger public interest so as to cater to the needs of providing drinking & agricultural water to the area & to bring more land to cultivation in facilitating raising of commercial



<p>with stake holders and farmers/residents whose livelihood being affected, there was no notification much less preparation of rehabilitation and resettlement scheme required under the right to fair compensation and transparency in Land Acquisition, rehabilitation and Resettlement Act 2013, no study conducted to assess the socio-economic impact, the contours for the project taken from Google Earth pro map with no Survey and leveling operation estimate and sub soil exploration work approvals, large extent of the area being affected is already under cultivation of Mango Gardens of trees aged between 20-50 of about 1Lakh, besides Coconut and Tamarind trees, about 100 residential houses being affected, the private lands being affected by the project not identified/demarcated and no compensation fixed and paid and if tender process being completed without that the works will be illegally taken up in the lands without acquisition, the existing Seethamma Cheruvu being increased with high cost though as it serves the capacity of 1.5 TMC for the ayacut irrigation purposes. The Judicial Preview is meant for Transparency to ensure optimum utilization of public resources hence, examine the technical, financial feasibility, social impact, Land Acquisition, rehabilitation, resettlement and other relevant factors and do justice.</p>	<p>obtaining Administrative Approval, the DGPS detailed survey has been conducted for 4 months till December-2020 and the Technical Sanction is accorded on 18.01.2021. Even coming to the objections regarding Avulapalli reservoir supra on the proposed site, this site is in fact a very suitable one for formation of a balancing reservoir as it contains a "Saucer basin" which is rare and most economical and very much suitable for formation of a balancing reservoir. The proposed Balancing Reservoir near Avulapalle village where there are hillocks formation on 3 sides and by plugging with earth bund on the 4<sup>th</sup> side, the water pondage of 3.50 TMC is achieved and it is the most economical site compared to other Balancing Reservoirs proposed in this scheme, due to the natural topography of the area as it is having natural hillock formation on 3 sides of the foreshore area of the Reservoir. This will have very less impact on Socio –Economic activities of the foreshore area and it will have huge advantage and great help in developing the Socio Economic Status of the Command area of 60,000 acres, which is roughly equal to 100 times in Extent and area of any private land acquisition nearly 600 acres. As observed in the foreshore area of balancing reservoir only 50% of the private land i.e., 50% of 607 acres is approximately around 300 acres covered by mango, coconut &amp; tamarind trees and there will be only forty mango trees per acre in this area and about 210 acres @ 40 trees per acre covers 8400 mango trees. The petitioners have wrongly projected the number as 1 lakh mango trees. The cropping pattern in this command area is groundnut &amp; Jonna in so mentioning. The number of houses identified in the foreshore sub-mergence area is 178 and detailed cost estimates for calculating the valuation of the houses is in good progress. The average cost is arrived at 14.50 lakhs per house in this area. Majority of the land owners (205) of the foreshore submission area have been consulted and they have given their oral consent for the proposed compensation and then only it is proposed and approved in the estimate. An amount of 84.12 crores is allocated for payment towards LA compensation and R&amp;R. The department will permit the agency to take up the construction work only in the lands for which LA compensation is fully paid by</p>	<p>crops even. In the EPC Turnkey it is for the contractor to conduct a detailed investigation &amp; submit designs, drawings &amp; estimates with BOQs being arrived for ultimate approval. so far as the main objection for compensation entitlement in acquiring their lands if any concerned the responses very clear of without compensation payment &amp; taking of possession they will not conduct any works of the proposed project. Having regard to &amp; subject to the above for remedies left open, the objections so far as the preview process concerned are rejected.</p>
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the Government and the land owners in the foreshore area need not have any doubt in this regard.

This balancing reservoir is proposed at the highest elevated place so that the entire ayacut in Somala, Sodum, Pulicherla, Piler & Rompicherla mandals are fully covered by gravity with the formation of leaf let canal system and also it is submitted that 0.50 TMC of water in this reservoir is reserved for drinking water needs of the above mentioned mandals covering a population of 5 lakhs. This reservoir location is so chosen that even for drinking water supply every village in these 5 mandals will be at a lower level and drinking water can be supplied by pipes without any pumping and by gravitation flow only.

This site is so chosen that it is the very starting point of the Gargeya/Pincha river/s and hence every irrigation system located on Pincha/ Gargeya rivers for diverting water from the river to the irrigation tanks will be automatically connected to gravitational supply of irrigation water from this reservoir. These are the main reasons outcome of the detailed study with technical & financial feasibility including on ground level verification with tentative estimates and BOQs arrived in according technical and administrative sanctions from the viability in approving the Avulapalle balancing reservoir site.

The actual extent of submergence and the actual FRL line will be fixed by the EPC agency after conducting the detailed Close interval Survey and excavation of trial pits & Drilling of Bore holes for finding out the properties of the Sub-strata and then only the location of the final alignment will be fixed by the EPC agency and then it will be examined by the Chief Engineer, Engineer in Chief & State Level Expert Committee members and then only the final approval for most economical alignment of the Earth bund for the Balancing Reservoir will be approved and then for that most economical alignment only, the quantities will be calculated and for the reduced quantities only the agency will be paid in this EPC System.

The Storage Capacity of existing Seethamma Cheruvu is only 23.43 Mcft (0.023 TMC) .The petitioners have wrongly stated the capacity of Seethamma Cheruvu as 1.50 TMC (1500 Mcft). Now the proposed Balancing Reservoir is being formed with a live Storage Capacity of 3.50 TMC(3500 Mcft) which is 150 times Bigger than the Storage Capacity of



		<p>Seethamma Cheruvu Tank. The ayacut under existing Seethamma Cheruvu is 138 acres only. Whereas the ayacut under proposed Balancing Reservoir is 60,000 acres which is 434 times Bigger than the existing Tank ayacut.</p> <p>From the construction of the reservoir on the hill undeveloped areas, the waste land being properly utilized to provide irrigable and drinking water supply to more area and the farmers who are getting some source of water cannot confine the benefit for them by putting spokes and to prevent larger public interest and larger beneficial enjoyment by reclamation of uncultivable to cultivable lands in the areas under the proposed project that also improve the GDP and Agricultural Production with export facilities and life source improvement to many. Whatever the available remedies of them subject to statutory restrictions specially relating to irrigation projects, no way taken away by the tender proposals finalization and calling of tenders and giving of the contract and thereby their objections are untenable at this stage, leave about the oblique motive of very few behind in sending the objections.</p>	
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IV. In this background and as per the provisions of the Act with respect to the preview process procedure, having considered thoroughly from all the above the RFP supra, the decision process is taken up, for it is not an end all to say the tender initiating department can proceed with the tender further process, as preview process doesn't confine to public objections or suggestions to meet and give findings with reference therewith, but for the JJP has to go through the bid documents and consider within its purview what are the defects, lacunas and gaps to rectify or fill up to proceed further in the larger public interest and for no public money be allowed to go waste. This JJP in fact after going through the bid document found some defects and cause rectified before uploading supra.

V. Thus, by keeping all these in view the findings / suggestions only reflected and to the extent possible by the below tabular format with Sl.No., RFP Clause and Sub-Clause if any and Gist of condition therein where relevant, Gist of objections/suggestions if anywhere relevant on the response if any by correlating to the findings supra to incorporate in the RFP by the TIA and by further indicating the further findings and observations to the conclusions there from in separate block of the tabular form to have a comprehensive idea to one and all if peeped to the public domain, leave apart for easy understanding of one and all.

S.No	Defects found in RFP	Defect rectification to RFP clauses suggested	Findings & Observations of the JUDGE
1	In the RFP, Article-2, at beginning of Page 8/290, line 5 a clarification is required.	<p>In the RFP, Article-2, at beginning of Page 8/290, after line 5 at the end f the sentence-after the words-The tender percentage excess or less shall be applied- add the below:</p> <p><u><i>“Any discrepancy in compliance, the technical sanctioning authority will be responsible</i></u></p> <p><u><i>Further, once the detailed project report is technically sanctioned based on the realistic estimate by the competent authority, the</i></u></p>	The recommendation is made as essential to avoid confusion and for more clarity and also that the contractor shall not take any undue advantage by taking up works by choice leaving critical works to the end.



S.No	Defects found in RFP	Defect rectification to RFP clauses suggested	Findings & Observations of the JUDGE
		<p><u>technical sanctioning authority shall not deligate powers to the subordinate officials for according approval for the sub-estimates included in the main estimates and the subordinate officials are also not competent to that extent.</u></p> <p><u>With regards to payment schedule, all parameters should be taken not to allow higher percentage of amounts for the convenient works initially taken up by the successful bidder. The payment schedule always should be proportionate to the corresponding work and should not facilitate the contracting agency for drawal of more amounts.”</u></p> <p>Same to be carried out in the RFP wherever required.</p>	
2	In the RFP, Article-2, at Page 10/290, before General instructions a clarification is required.	In the RFP, Article-2, at Page 10/290, before General instructions and after Clause-7 add the following:  <u>The TIA shall explore the possibility of installation of solar power park for power generation which economizes the maintenance cost</u>	The recommendation is made as essential
3	In the RFP, Article-3, at Page 25/290, Clause-4 a clarification is required.	In the RFP, Article-3, at Page 25/290, Clause-4 <u>Amendment to tender documents with the four sub clauses are required to delete as same doesn't arise</u>	The recommendation is made as essential for the reason once Judicial Preview process completed, no question of amendments arise but for in Turnkey system there after the contractor by investigation submits detailed designs, drawings, estimates, and BOQs etc., by its approval if any a supplement agreement to be entered. Any typographical and grammatical mistakes always left open for correction as per one of the findings in the preview process
4	In the RFP, Article – 2, at Page 14/290, after clause 4.2 a clarification is required.	In the RFP, Article-2, Page 14/290, after General Requirements clause-4.2 add the following:  <u>Any contractor or member of consortium shall not be allowed, unless already registered as contractor anywhere within India and gives undertaking to register within state of A.P. within three months within date of entering into contract agreement so also to obtain GST registration within the state of A.P. if not already having, to submit the TIN number along with the bid submission.</u>  Same to be carried out in the RFP wherever required.	The recommendation is made as essential to avoid possibility of taking un-due advantage by the contractor.
5	In the RFP, Article-2 at Page 24/290, clause 5 a clarification is required.	In the RFP, Article-2 at Page 24/290, clause 5 Site Visit replace with the following:  <u>Site visit and duty to utilise best of the available resources:</u>  <u>The bidder/contractor along with qualified engineers of expertise must at his expense</u>	The recommendation is made as essential to avoid confusion and for more clarity.



S.No	Defects found in RFP	Defect rectification to RFP clauses suggested	Findings & Observations of the JUDGE
		<p><u>visit the site of the works contract and also the available quarries and sand points as well as sources of water etc., and make use/utilise best of the available resources and obtain geo tag address of the site if any from the Employer in advance to the site visit supra and also upload the photographs of said site visit. The leads of civil works be proposed separately with reference to nearest approved quarries.</u></p> <p><b>Same to be carried out in the RFP wherever required.</b></p>	
6	In the RFP, Article-2 at Page 18/290, clause-4.4-b-XII-Bid Capacity at B value a clarification is required.	<p>In the RFP, Article-2 at Page 18/290, clause-4.4-b-XII-Bid Capacity at B value to add further as follows:</p> <p><u>“which includes submission of designs &amp; drawings etc., and its approval with modifications if any, time to time.”</u></p> <p>Same to be carried out in the RFP wherever required including at milestone periods</p>	The suggestion is made as essential in all EPC-Turnkey type tenders.
7	In the RFP, Articles of contract/General conditions of contract-at Clause-124, at Page 120/290, a clarification is required.	<p>In the RFP, Articles of contract/General conditions of contract-at Clause-124, at Page 120/290, at the end add the following:</p> <p><u>However during the defect liability periods, operation/maintenance also where involved respectively, no charges can be claimed for defects and maintenance, but for nominal charges of operation/consumables, for not covered of defect liabilities.</u></p> <p>Same to be carried out in the RFP wherever required.</p>	Same is essential

In addition to the above the following directions, suggestions and observations are given to make necessary modifications in the tender document while issuing tender notice:

1. **In the Request for Proposal at the General Definitions and at all respective pages-where ever definition/meaning of employer arises or employer is to be referred, it is since not the officer like Superintending Engineer/Chief Engineer/Engineer in Chief, but Government of Andhra Pradesh, it is to be referred correctly as - Superintending Engineer/Chief Engineer/Engineer in Chief representing the Governor of Andhra Pradesh for the State of Andhra Pradesh.** It is because-as per Article 299 of the Constitution of India, all the contracts which are made under the Executive power of the Union or the State should be made in the name of the President or the Governor respectively. If a contract is not made under the President's or Governor's name, such a contract will not be considered as a Government contract. Further, all the terms of the contract should be enforced on their behalf by a person who has been authorized to act on their behalf.
2. It is beyond doubt that the Tender Initiating Authority cum technical sanctioning authority is different from the agreement concluding authority. The Agreement concluding authority generally will be the Superintending Engineer concerned or authorised.
3. **Regarding contractor's profit, overheads etc.:** In the contract value of the works contracts, the contractor's profit, overheads etc., provisions being made as per recommendations of the High level



committees, provision for sales/ turnover tax/ GST, site office accommodation, light vehicles for site supervision etc., made or not to verify and if made for any such particular facility not required/not provided or any provision is overlapping, proportionate amount of the provision with GST loaded on it has to be deducted atleast while making final payment out of the provision for which benefit not extended by the contractor. **Since provision is made under the component of over head charges and contractor's profit in the estimate from what the SSR provides on what are the contractor's overheads, profits and other provisions in recommending 13.615% or 14%, for overhead charges include site accommodation, site arrangements, office furniture, equipments and communications, light vehicles for site supervision including administrative and managerial requirements, taking guidance of the Memo of Govt. of A.P. H&M, H&I,D/ APMSIDC, No.2807, dt.18-11-2011 with break up for 14% including insurance now not compulsory for employer to meet in arriving to 13.615% supra of which site accommodation is 0.50%, light vehicles for site supervision etc., 0.25%, office furniture, equipment and communication 0.50%, the contractor shall provide with that amount minimum number of good condition light vehicles for the staff of the employer so also site office accommodation, office furniture, equipment and communication and any failure so to provide with provision made for the respective facility will entitle to deduct the amount being arrived out of the provision from the final bill. For example-the Site Engineers are invariably using Govt. hired vehicles for their official use and the contract works supervision is part of it and the amount covered by the provision of 0.25% or so for providing by contractor new light motor four wheeler vehicles for site supervision requires to delete or reduce to save Govt. money and the site engineers got cell phones and with no need to provide land line phone communication devices and other equipment etc for which there is a provision of 0.50% or so, out of 13.615% supra that can be proportionately deleted or reduced and similarly several other sub-heads to revisit, redefine and specify like site accommodation and furniture etc., of 0.50%, for the reason in the contract value of one crore or above 100 crores, there may not be much difference in site accommodation and as such where the work value is several hundreds of crores the percentage for the provisions are apparently to a common man's understanding very high and exorbitant, when compared to contract value of one crore or so and in that way every sub-item requires to revisit and review and specifically define and allot amounts rather percentage keeping contract value and keeping the provision not to exceed the above total provision. Likewise any failure so to provide with provision made for the respective facility as standardised will entitle to deduct the amount being arrived out of the provision from the final bill of the contractor so that the contractor shall not be unduly benefitted and the State Exchequer shall not unnecessarily burdened to unduly benefit a contractor from tax-payers money that can better utilised to the public resources and common utilities.**

4. Likewise no need to add GST on Contractor's Profit but on the overheads and any GST even initially loaded on Contractor's Profit, same to be deducted while settling final bill for no liability and a specific clause to that effect to be incorporated in the contract conditions to avoid any future litigation. A decision is to be taken in consultation with Commercial Tax dept. & Tax Consultant if any.
5. Price adjustment/s in Cement, Bitumen, POL and piping material etc., concerned: So far as the price adjustment aspects concerned, it has to be considered how and why price adjustment will attract on labour, equipment and materials except on steel, cement and fuel, that too the contractor shall purchase Bitumen/Emulsion/ Diesel/Petrol/ Lubricant oils etc., only from the reputed firms like HPCL, BPCL and IOCL, and out of which where price is low without deviation to quality and subject to availability. Further, it needs the consideration of difference of rates between time of estimation to the time of execution/ different times of purchases, leave apart the adherence to the correlation of the existing Government orders. The C.C and R.C.C. quantities particularly of concrete shall be specified separately. The actual mix proportion by weight to



be adopted during execution will be got designed in the laboratories to suit the grade of concrete and mortar to be used. It will be the responsibility of the Contractor to manufacture concrete and mortar of required strength. Any less usage of cement due to change in mix proportion and the design proportion, if any that will be evolved in the laboratory will be recovered from the Contractor. No cost due to variation of other materials of mix due to change in mix design (i.e., other than cement) will be paid. It is also to consider while doing analysis of rates for grade concretes, the need of cement quantity for cubic meter is being incorporated based on the revised standard data. For instance, in revised standard data the cement quantity for M20,M25,M30,M35,M40 is 350,380,400,420, 430kgs respectively. Whereas IS 456-2000 the cement quantity for M20,M25,M30,M35,M40 is 300,300,320, 340, 360 Kgs respectively. From this it is clearly understood that while analisation of rates the cement quantity is being incorporated on higher side where as in case if the cement quantity is utilised less during the course of execution based on the design mix, the difference in cement quantity is not being recovered from the contracting agencies that results loss with heavy burden to the public exchequer. Hence the stringent conditions should be incorporated in the agreements or otherwise circular instructions shall be issued enabling field level engineering officials for affecting the recoveries correspondingly lest the same amount shall be recovered from the AEs/DEEs as they are solely responsible for execution of work.

6. For piping material the price adjustment (increase/decrease) shall be limited to the lowest rate of invoice or rate fixed by the price adjustment clause, which ever is less and V&E recommendations and amendments thereon. The departmental authorities shall verify the actual taxes paid on the piping material. This should be done directly with the concerned tax department- if not reflected in the invoice or bill or for any doubt or ambiguity therein. The invoice price of procured pipe material shall always be compared with the estimated basic cost of the pipe and payment shall be regularised. If invoice cost is found less than the estimated basic cost, all the allowances such as transport, Overhead and profit, TP shall be applied on the invoice cost for payment.
7. The contractor once entered contract agreement, cannot withdraw, nor ask for novation, alteration or tinker with any of the contract terms and conditions, but for withdrawal if at all with mutual consent and that too with six months advance intimation to the client if at all willing, to make substitute arrangements, otherwise from default in performance makes liable for forfeiture of any amounts due and also the performance security, with all other consequences under the contract. It is the duty of the contractor to secure skilled and unskilled staff as per the pattern of strength, so also to provide the site office with facilities and the vehicles required to be provided for the officers of the employer as mentioned, if choose to bid.
8. While approval and during execution, the departmental engineering officials shall ensure whether the design parameters are economical.
9. Similarly so far as the Machinery, Equipment, Accessories and Furniture etc., which are part of the Contract work, that not covered by the above supra, it is also to bestow personal attention of all the rates are competitive on par with local market, so far of these rates are not covered in SSR, it is advised to cross check also with reference to GEM rates if available.
10. The Bidder either Individual or other legal entity like JV or Partnership or even any member of the JV/partnership applied for or availed corporate debt restructuring/strategic debt restructuring and not cleared the loan for more than six years/whether DRT/NCLT proceedings pending or not, is not eligible to participate in the bid.
11. **Financial capacity / Qualification criteria of the bidders:** In the RFP (proposed bid document), instructions to bidders at relevant portion-on bid and financial capacity / qualification criteria of the bidders-



add the following:

“Note.1: The “A” value(maximum) of Civil Engineering works concerned, it invariably requires certification by the Superintending Engineer concerned of what were the works executed in any two out of ten for works value upto Rs.1554.22 crores and two out of ten for works above Rs.1554.22 crores during the last ten financial years. The “B” value as to the existing commitments and ongoing works concerned, it invariably requires certification by the Superintending Engineer concerned. Without compliance to the above, the calculation shown by the bidder simply on bid capacity cannot be considered but for rejection of bid on the said requirement”.

Note.2: In case the bidder submits that there are no existing commitments and ongoing works anywhere in the country, he shall file an affidavit to that effect duly notarized with undertaking for criminal prosecution if any thing found in the affidavit information is untrue besides right of the employer to terminate the contract and for other legal recourse.

Note.3: The 3N formula is permitted for the covered works pending decision of the State Govt. thereon considering the letter of the Chief Engineer (Projects), WRD, dated. 15-07-2020 that it takes time for the State Govt. to take a comprehensive decision for future works of all departments and meanwhile to permit to follow 3AN-B for bid capacity as per G.O.Ms.No.13, dated.10-02-2017,

Note.4: The financial capacity / qualification criteria of the bidders shall however with 10/2 uniformly in all Government contracts instead of 10/1 or 5/1 years respectively in relation to financial value of similar works executed in two out of ten years on the qualification criteria.

12. The chartered accountant's certificate must relate to income preferably from construction works contracts rather from other source of income.
13. In civil engineering infrastructure works, the main drawback is non-availability of skilled labour. Hence precautions have to be taken to upgrade the skills of the skilled personnel to the levels in such a way that, the construction of any infrastructure should be in a smooth finish. Sometimes, though the quality is good, the works are being attracted Vigilance cases due to poor workmen ship. Resulting the engineering officials are facing the Vigilance cases. In other side of coin, though recoveries, and also actions proposed against officials, the object is defeated. Hence, it is dire necessity to improve the skills of skilled labour and other personnel as a precautionary measure in the contract works and the Contractor concerned must be instructed by necessary conditions of the agreement to give training needed of the workers in the skilled works (by the G.O.Ms.No.27(TR&B(R-III)Dept..dt.29-06-2015, where under provision also made of 0.1% towards NAC).
14. Duty of the Contractor in the Contract involving any components to go by the EPC Turnkey system, on acceptance of the bid to prepare the detailed estimates with respect to the detailed specifications, plans, drawings and designs for all the respective works covered by the contract agreement, with all technology and meticulous care and as per SORs to enter supplemental agreement for actual/realistic contract value. Needless to say, the duly qualified bidder on acceptance of the bid shall prepare the detailed estimates with respect to the detailed specifications, plans, drawings and designs for such of the respective works covered by the contract agreement involving modified designs, drawings and BOQs, with meticulous care and by using civil structural/electro-mechanical/hydro-mechanical/ longitudinal/Geo-technical designs and drawings including hydraulic engineering soft and hardware techniques and best practices and systematic compatibility, as being approved time to time by the Chief Engineer and superintendent engineer concerned and regular field inspection and monitoring by the field Engineers concerned, so that there will not be any unnecessary financial loss/burden on the Employer; much less undue benefit to the contractor.

The contractor, as indicated supra, shall prepare not only the detailed estimates with respect to the detailed specifications, plans, drawings and designs for all the respective works covered by the contract agreement and submit the same, but also adopt for the same Standard Schedule of Rates (SSRs/SORs) along with BOQs for incorporating by entering in to the supplemental bid agreement, for the Actual contract value (ACV) with actual men, material and machinery requirements etc., to be arrived scientifically with counter check with physical and field inspections by the chief Engineer, superintendent Engineer and their subordinate field engineers/ officers for respective work components of the works contract and arrive the Tender contract value(TCV)/ Actual/realistic contract value(ACV) without boosting up the rates and with necessary economy and also with time frame including on progress and completion for its final approval by necessary detailed technical sanctions if any strictly as per paras 135,147 & 154 and as per appendix-I of APPW-D code as the case may be and also with second administrative sanction for exact value of works contract so



arrived on such technical sanctions arrived in a scientific manner as contemplated by the G.O.Ms.No.94, I&CAD (PW-COD), Dept, dated. 01-07-2003, said amount as value of the works arrived to incorporate the same with anticipated credits if any in the respective schedules in the supplementary agreement/contract with quality assurance (QA), and by internal and external checks on quality control (QC) & cost control (CC) with reference to the work programs and timely progress and certificate of payments with reference thereto and from M book/site book and notes of field Engineers and check measurements. The Certificates of Payments and actual payments shall be as per PS 68 and PS 69 of the APSS.

Where the approved designs result in any reduction in amount, the payment schedule will be adjusted to the actuals. Payment schedule will be fixed from the supplementary contract agreement supra and same remains unchanged in case of any increase in quantities and price (since final DPR with reference to BOQs and designs etc., being prepared by the Contractor after actual verifications and estimations etc., in a meticulous way). The tender percentage excess or less shall be applied.

Needless to say the work contract involving any items of work such as pump house, pressure main, delivery cistern, Sub-Stations, Transmission lines, CM&CD works, any other relevant items work etc., on completion of survey, detailed designs drawings, detailed estimates with cost analysis, BOQ with reference to rates adopted for Civil Items, rates approved by the DGS&D for the EM & HM works, rates for electrical items as per the approved APTRANCO SSR at the time of technical sanction have to be prepared by the successful Contractor and they should be got approved by the respective competent authorities. After according approval on thorough vetting by the subordinate engineering officials working in the CE's and ENC's office as the case maybe; and accordingly the BOQs will be prepared. Correspondingly the supplementary contract agreement which form part of the main agreement on tentative basis as a composite contract agreement will be concluded enabling to go ahead with execution of works and also for making payments.

Where pavements are involved in the works component, the type of pavements as to flexible pavements like gravel/granular sub-base layer, water bound macadam layer, bitumen or rigid pavements like cement concrete and the respective design based on sub-grade strength as per MORD specifications or cumulative standard axles to be specified with design chart, design speed and other specifications, scientific description, alignment and computations. So also for bridges and culverts involve on the design descriptions including of foundation to super structure and wing walls etc.. based on soil investigation, design loads, and parameters.

Coming to cement concrete roads with side drains in convergence, based on soil conditions for its thickness, structural rigidity and load carrying capacity of the proposed roads and selection of drain sections on either or both sides of the roads either open or underground system in its design particularly in residential areas on population basis for drain discharge capacity including depth, slope, velocity in piping and non-piping surface alignments and diameter computations etc., same is as per the guidelines in the G.O.Ms.No.91 PR&RD(RD-II) Dept. dt.16-09-2015, among other.

The Quality control wing concerned shall conduct the required quality checks with reference to specifications including in quantity, physically rather superficially, also by counter verification of the quality control checks in the labs established by the contractor in respect of each and every item of the works, so that the pay and accounts officer can trust the certifications in making payments.

The contractor who has to engage the full time key personnel in the works-shall instruct atleast 1/3<sup>rd</sup> among them to work in quality control area exclusively, that to in coordination with the field engineers and quality control wing of the employer for ensuring qualitative and quantitative performance by checks and balances.

15. **EMD & Security deposit/performance Guarantee-Bank Guarantee etc.,: In case of bank guarantee, the date of issue of the Bank Guarantee should not be more than six months old to the date of submission either for EMD or for Security deposit/performance Guarantee. The TIA shall cause verify with the bank genuineness of the BG submitted by the bidder before its acceptance. The banker**



should be informed that the Bank Guarantee should not be liquidated without official consent in writing of the Government/ Employer. The bidders got the option to upload soft copies rather submission of originals in submission of bid. The bidders shall furnish a declaration online stating that the soft copies uploaded by them are all genuine. Any incorrectness/deviation noticed will be viewed seriously and apart from cancelling of the Tender and forfeiting the EMD, criminal action will be initiated including suspension from participating in the tenders / blacklisting and the like. If any successful bidder fails to submit the original hard copies of uploaded certificates / documents, Online Payment receipts / BG towards EMD within the stipulated time or if any variation is noticed between the uploaded documents and the original hard copies submitted by the bidder, the successful bidder will be suspended from participating in the tenders on e-Procurement platform for a period of 3 years besides forfeiting the EMD and also be blacklisted. The e-Procurement system would deactivate the user ID of such defaulting successful bidder based on the trigger / recommendation by the tender Inviting Authority in the system. Besides this, the Department shall invoke all processes of law including criminal prosecution of such defaulting bidder as an act of extreme deterrence to avoid delays in the tender process for execution of the development schemes taken up by the Government. The information to this extent will be displayed in the e-procurement platform website.

16. **Contractor's General Obligations:** The Contractor shall design, execute and complete the Works in accordance with the Contract, and shall also remedy any defects in the Works. When completed, the Works shall be fit for the purposes for which the Works are intended as defined in the Contract.

The Contractor shall provide the Plant and Contractor's Documents specified in the Contract, and all Contractor's Personnel, consumables and other things and services, whether of a temporary or permanent nature, required in and for this design, execution, completion and remedying of defects.

The Works shall include any work which is necessary to satisfy the Employer's Requirements, or is implied by the Contract, and all works which (although not mentioned in the Contract) are necessary for stability or for the completion, or safe and proper operation, of the Works. The Contractor shall be responsible for the adequacy, stability and safety of all Site operations, of all methods of construction and of all the Works.

The Contractor shall, whenever required by the Employer, submit details of the arrangements and methods which the Contractor proposes to adopt for the execution of the Works. No significant alteration to these arrangements and methods shall be made without this having previously been notified to the Employer.

The Contractor shall also to submit quality assurance plan within no time from the Contract commencement date for approval of Employer. The Contractor shall institute a quality assurance system to demonstrate compliance with the requirements of the Contract. The system shall be in accordance with the details stated in the Contract. The Employer or his representative shall be entitled to audit any aspect of the system.

Details of all procedures and compliance documents shall be submitted to the Employer for information before each design and execution stage is commenced. When any documents of a technical nature are issued to the Employer, evidence of the prior approval by the Contractor himself shall be apparent on the document itself.

Compliance with the quality assurance system shall not relieve the Contractor of any of his duties, obligations or responsibilities under the Contract.

The Contractor shall submit the Quality Management Plan for the Contract work

The Contractor has to make his own arrangements and at his own cost the manpower, water, drainage / sewerage and electricity or alternative power supply and any land for use and such other facilities and provisions including to site office etc., required for the works and to the accommodation of his workers and at work sites, fair wages/remuneration, statutory insurance of manpower, their security and safety measures, compliance of various statutory provisions for commencement, execution and completion of the works contract.



**Duty to better utilise trench cutting earth in embankment of shoulders etc.,:** *The earth obtained from trench cutting for widening of roads etc., is to be utilised for formation of embankment and shoulders wherever suitable and sufficient as per MORTH specifications.*

**Employer`s right to withhold final payment/s in any contingency:** *In case of any claim by any workman pending in any court of law or tribunal involving the employer also with the contractor, the employer is entitled to retain amount in relation to the claim from final bill of contractor till the claim is cleared”.*

**NB. Above instructions to be incorporated to the extent necessary in the bid documents.**

17. Special conditions to prevail over General conditions of the Contract: At the end of the General Conditions of the Contract a note is to be mentioned as NB: that the above General Conditions of the Contract incorporated are from the formats with modifications if any. It is made clear thereby that the General Conditions of the Contract are to be read as subject to the Special Conditions of the Contract. Further, in case of inconsistency or irreconcilability between the General Conditions of the Contract and the Special Conditions of the Contract, the Special Conditions shall prevail over the general conditions.
18. General Instructions to the TIA: Above and similar other corrections to be made suitably wherever required making meaningful with necessary modifications in the tender documents while publishing notice/s inviting tender/s. The Tender Initiating Authority shall while incorporating above specific findings by going through the RFP wherever required to the extent necessary as directed supra, also correct the typographical mistakes in wordings and figures and formats etc., and further all the arithmetical calculations are to be re-verified and any errors in this regard also be rectified.
19. The Contractor shall dispose of the pollutants and waste if any time to time during the execution of the contract works as per PCB norms with prior permission of the Employer or as and when required by the Employer.
20. Save those directions and recommendations supra this Judicial preview process, in respect of any other clauses / conditions proposed or incorporated in the tender documents/ RFP, which are in deviation to G.O.M.S.No 94 dt.01-07-2003 and other modified government orders to it if covered by respective GOMS or GORT as the case may be, such deviations shall require specific permission of the Government as per Govt. of A.P.(WR(PROJECTS-III) Dept. Memo.No.WRD-21023/2/2017-PROJ-III-WRD,dt.09.03.2018 & Govt. of A.P.(WR(REFORMS-III) Dept. Memo. No.ICDO1-COOROMISC/20/2018-Reforms, dt.09.03.2018.
21. **Conclusion para of Judicial Preview findings:** Accordingly the findings and observations supra are given so as to suitably modify the RFP conditions where ever required by the tender initiating department/client/employer in preparing the tender document and in entering contract agreement with necessary terms and conditions also from what are broadly suggested in the findings and observations supra and submit copy of the modified RFP to this office in form III of the rules under the Act which will be the tender document.

Given under the seal of this 24<sup>th</sup> Day of February 2021.

**Justice Dr. B Siva Sankara Rao**  
Judge - Judicial Preview  
Government of Andhra Pradesh, Guntur

Roc A/13/2021, dated 16-10-2021.

Office of the Tahsildar,  
Somala Mandal.

**NOTICE**

Whereas it has been decided by the Commissioner of Appeals, O/o the CCLA of Andhra Pradesh, Hyderabad, vide orders dated 17.02.2004 in RP P3/492/99 & dated 27.11.03 in RP No.341/87, that you are not entitled to Ryotwari patta in respect of the lands mentioned in the schedule hereunder. You are requested to vacate the said lands within seven days from the date of this notice and that failing which you will be evicted from the land. Take notice that the Mandal Revenue Inspector, Somala Mandal is here by authorized to carryout eviction and to take possession of the land, U/S 3(d) of the A.P. Estate (Abolition & Conversion into Ryotwari) Act, 1948.

**SCHEDULE**

District: Chittoor

Mandal: Somala

Village: Avulapalle

- |                                      |   |
|--------------------------------------|---|
| 1. Description of the land           | : Sy.No.96; Extent, Ac.8.50 Cents.                |
| 2. Extent of the S.No.               | : Vide Column No.1                                |
| 3. Occupied Extent                   | : Ac. 8.50 cents.                                 |
| 4. Boundaries of the occupied extent | : Extent as stated above                          |
| 5. Classification                    | : Govt. Assessed Waste Dry                        |
| 6. Nature of occupation              | : Due to claim under A.P.E.A.Act, 1948            |
| 7. Assessment                        | : 1.00  |
| 8. Name of the occupant              | : G.Ramakrishnaiah Naidu S/o<br>G.Chinnaiah Naidu |

*M*  
Tahsildar,  
Somala Mandal.

To

Sri G.Ramakrishnaiah Naidu S/o G.Chinnaiah Naidu, Nagillavaripalle H/o Pedda Upparapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.  
Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.  
Copy submitted to the District Collector, Chittoor for favour of kind information.

Expected Tahsildar,

Sir,  
We have received the notice with the order copy  
P3/492/99 dated 17.02.2004, but did not receive the order  
copy RP No. 341/87 dated 27.11.03. Kindly, requesting you to  
send the above mentioned order copy. RP No. 341/87

Rec.A/13/2021, dated 16-10-2021.

P-3  
**NOTICE**

Office of the Tahsildar,  
Somala Mandal.

Whereas it has been decided by the Commissioner of Appeals, O/o the CCLA of Andhra Pradesh, Hyderabad, vide orders dated 17.02.2004 in RP P3/492/99 & dated 27.11.03 in RP No.341/87, that you are not entitled to Ryotwari patta in respect of the lands mentioned in the schedule hereunder. You are requested to vacate the said lands within seven days from the date of this notice and that failing which you will be evicted from the land. Take notice that the Mandal Revenue Inspector, Somala Mandal is here by authorized to carryout eviction and to take possession of the land, U/S 3(d) of the A.P. Estate (Abolition & Conversion into Ryotwari) Act, 1948.

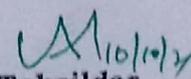
**SCHEDULE**

District: Chittoor

Mandal: Somala

Village: Avulapalle

- |                                      |  |
|--------------------------------------|--|
| 1. Description of the land           | : Sy.No.96 ; Extent, Ac.1.72 Cents.          |
| 2. Extent of the S.No.               | : Vide Column No.1                           |
| 3. Occupied Extent                   | : Ac. 1.72 cents.                            |
| 4. Boundaries of the occupied extent | : Extent as stated above                     |
| 5. Classification                    | : Govt. Assessed Waste Dry                   |
| 6. Nature of occupation              | : Due to claim under A.P.E.A.Act, 1948       |
| 7. Assessment                        | : 1.00                                       |
| 8. Name of the occupant              | : S.Krishnama Naidu S/o<br>S.Akkulappa Naidu |

  
**Tahsildar,**  
**Somala Mandal.**

To

Sri S.Krishnama Naidu S/o S.Akkulappa Naidu, Bhayyareddy Palle H/o Avulapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.  
Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.  
Copy submitted to the District Collector, Chittoor for favour of kind information.

Roc.A/13/2021, dated 16-10-2021.

P-6

Office of the Tahsildar,  
Somala Mandal.**NOTICE**

Whereas it has been decided by the Commissioner of Appeals, O/o the CCLA of Andhra Pradesh, Hyderabad, vide orders dated 17.02.2004 in RP P3/492/99 & dated 27.11.03 in RP No.341/87, that you are not entitled to Ryotwari patta in respect of the lands mentioned in the schedule hereunder. You are requested to vacate the said lands within seven days from the date of this notice and that failing which you will be evicted from the land. Take notice that the Mandal Revenue Inspector, Somala Mandal is here by authorized to carryout eviction and to take possession of the land, U/S 3(d) of the A.P. Estate (Abolition & Conversion into Ryotwari) Act, 1948.

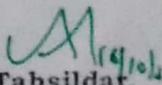
**SCHEDULE**

District: Chittoor

Mandal: Somala

Village: Avulapalle

- |                                      |  |
|--------------------------------------|--|
| 1. Description of the land           | : Sy.No.96; Extent, Ac.5.33 Cents.             |
| 2. Extent of the S.No.               | : Vide Column No.1                             |
| 3. Occupied Extent                   | : Ac. 5.33 cents.                              |
| 4. Boundaries of the occupied extent | : Extent as stated above                       |
| 5. Classification                    | : Govt. Assessed Waste Dry                     |
| 6. Nature of occupation              | : Due to claim under A.P.E.A.Act, 1948         |
| 7. Assessment                        | : 1.00   |
| 8. Name of the occupant              | : S.Lakshnipathi Naidu S/o<br>Lakshmaiah Naidu |

  
Tahsildar,  
Somala Mandal.

To

Sri S.Lakshnipathi Naidu S/o S.Lakshmaiah Naidu, Chinna Devala Kuppam H/o Avulapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.  
Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.  
Copy submitted to the District Collector, Chittoor for favour of kind information.

Roc.A/13/2021, dated 16-10-2021.

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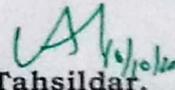
Office of the Tahsildar,  
Somala Mandal.

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**SCHEDULE**

District: Chittoor	Mandal: Somala	Village: Avulapalle
1. Description of the land	: Sy.No.96; Extent, Ac. 1.14 Cents.	
2. Extent of the S.No.	: Vide Column No.1	
3. Occupied Extent	: Ac. 1.14 cents.	
4. Boundaries of the occupied extent	: Extent as stated above	
5. Classification	: Govt. Assessed Waste Dry	
6. Nature of occupation	: Due to claim under A.P.E.A.Act, 1948	
7. Assessment	: 1.00	
8. Name of the occupant	: S.Markonda Naidu S/o Late S.Akkulappa Naidu	

  
Tahsildar,  
Somala Mandal.

To

Sri S.Markonda Naidu S/o Late S.Akkulappa Naidu, Bhayyareddy Palle H/o Avulapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.  
Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.  
Copy submitted to the District Collector, Chittoor for favour of kind information.

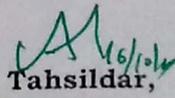
Roc.A/13/2021, dated 16-10-2021.

Office of the Tahsildar,  
Somala Mandal.**NOTICE**

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**SCHEDULE**

District: Chittoor	Mandal: Somala	Village: Avulapalle
1. Description of the land	: Sy.No.96 ; Extent, Ac.2.50 Cents.	
2. Extent of the S.No.	: Vide Column No.1	
3. Occupied Extent	: Ac. 2.50 cents.	
4. Boundaries of the occupied extent	: Extent as stated above	
5. Classification	: Govt. Assessed Waste Dry	
6. Nature of occupation	: Due to claim under A.P.E.A.Act, 1948	
7. Assessment	: 1.00	
8. Name of the occupant	: T.Somasekhar S/o T.Raajappa	

  
Tahsildar,  
Somala Mandal.

To

Sri T.Somasekar S/o T.Raajappa, Bhayyareddy Palle H/o Avulapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.  
Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.  
Copy submitted to the District Collector, Chittoor for favour of kind information.

Roc.A/13/2021, dated 16-10-2021. P-15

Office of the Tahsildar,  
Somala Mandal.

**NOTICE**

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**SCHEDULE**

District: Chittoor Mandal: Somala Village: Avulapalle

- |                                      |   |
|--------------------------------------|---|
| 1. Description of the land           | : Sy.No.96 ; Extent, Ac.2.99 Cents.       |
| 2. Extent of the S.No.               | : Vide Column No.1                        |
| 3. Occupied Extent                   | : Ac. 2.99 cents.                         |
| 4. Boundaries of the occupied extent | : Extent as stated above                  |
| 5. Classification                    | : Govt. Assessed Waste Dry                |
| 6. Nature of occupation              | : Due to claim under A.P.E.A.Act, 1948    |
| 7. Assessment                        | : 1.00                                    |
| 8. Name of the occupant              | : N.Dhanunjaya Reddy S/o<br>N.Aruna Reddy |

  
**Tahsildar,**  
**Somala Mandal.**

To

Sri N.Dhanunjaya Reddy S/o N.Aruna Reddy, Bhayyareddy Palle H/o Avulapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.

Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.

Copy submitted to the District Collector, Chittoor for favour of kind information.

Roc.A/13/2021, dated 16-10-2021.

P-16

NOTICEOffice of the Tahsildar,  
Somala Mandal.

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SCHEDULE

District: Chittoor

Mandal: Somala

Village: Avulapalle

- |                                      |   |
|--------------------------------------|---|
| 1. Description of the land           | : Sy.No.96; Extent, Ac.0.87 Cents.              |
| 2. Extent of the S.No.               | : Vide Column No.1                              |
| 3. Occupied Extent                   | : Ac. 0.87 cents.                               |
| 4. Boundaries of the occupied extent | : Extent as stated above                        |
| 5. Classification                    | : Govt. Assessed Waste Dry                      |
| 6. Nature of occupation              | : Due to claim under A.P.E.A.Act, 1948          |
| 7. Assessment                        | : 1.00  |
| 8. Name of the occupant              | : S.Lokaiah Naidu S/o<br>Late S.Akkulappa Naidu |

*A/16/10/21*  
Tahsildar,  
Somala Mandal.

To

Sri S.Lokaiah Naidu S/o Late S.Akkulappa Naidu, Bhayyareddy Palle H/o Avulapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.  
Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.  
Copy submitted to the District Collector, Chittoor for favour of kind information.

Rec.A/13/2021, dated 16-10-2021.

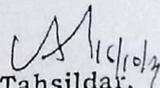
P-30

Office of the Tahsildar,  
Somala Mandal.NOTICE

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SCHEDULE

District: Chittoor	Mandal: Somala	Village: Avulapalle
1. Description of the land	: Sy.No.96 ; Extent, Ac.2.50 Cents.	
2. Extent of the S.No.	: Vide Column No.1	
3. Occupied Extent	: Ac. 2.50 cents.	
4. Boundaries of the occupied extent	: Extent as stated above	
5. Classification	: Govt. Assessed Waste Dry	
6. Nature of occupation	: Due to claim under A.P.E.A.Act, 1948	
7. Assessment	: 1.00	
8. Name of the occupant	: T.Subramanyam S/o T.Raajappa	

  
Tahsildar,  
Somala Mandal.

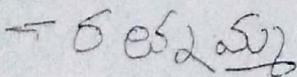
To

Sri T.Subramanyam S/o T.Raajappa, Bhayyareddy Palle H/o Avulapalle village,  
Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.  
Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.  
Copy submitted to the District Collector, Chittoor for favour of kind information.



Whereas it has been decided by the Commissioner of Appeals, O/o the CCLA of Andhra Pradesh, Hyderabad, vide orders dated 17.02.2004 in RP P3/492/99 & dated 27.11.03 in RP No.341/87, that you are not entitled to Ryotwari patta in respect of the lands mentioned in the schedule hereunder. You are requested to vacate the said lands within seven days from the date of this notice and that failing which you will be evicted from the land. Take notice that the Mandal Revenue Inspector, Somala Mandal is here by authorized to carryout eviction and to take possession of the land, U/S 3(d) of the A.P. Estate (Abolition & Conversion into Ryotwari) Act, 1948.

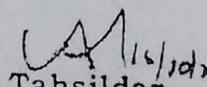
SCHEDULE

District: Chittoor

Mandal: Somala

Village: Avulapalle

- |                                      |   |
|--------------------------------------|---|
| 1. Description of the land           | : Sy.No.96; Extent, Ac.0.86 Cents.                |
| 2. Extent of the S.No.               | : Vide Column No.1                                |
| 3. Occupied Extent                   | : Ac. 0.86 cents.                                 |
| 4. Boundaries of the occupied extent | : Extent as stated above                          |
| 5. Classification                    | : Govt. Assessed Waste Dry                        |
| 6. Nature of occupation              | : Due to claim under A.P.E.A.Act, 1948            |
| 7. Assessment                        | : 1.00  |
| 8. Name of the occupant              | : S.Doraswamy Naidu S/o<br>Late S.Akkulappa Naidu |

  
Tahsildar,  
Somala Mandal.

To

Sri S.Doraswamy Naidu S/o Late S.Akkulappa Naidu, Bhayyareddy Palfe H/o Avulapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.  
Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.  
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**NOTICE**

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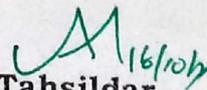
**SCHEDULE**

District: Chittoor

Mandal: Somala

Village: Avulapalle

- |                                      |  |
|--------------------------------------|--|
| 1. Description of the land           | : Sy.No.96; Extent, Ac.3.00 Cents.             |
| 2. Extent of the S.No.               | : Vide Column No.1                             |
| 3. Occupied Extent                   | : Ac. 3.00 cents.                              |
| 4. Boundaries of the occupied extent | : Extent as stated above                       |
| 5. Classification                    | : Govt. Assessed Waste Dry                     |
| 6. Nature of occupation              | : Due to claim under A.P.E.A.Act, 1948         |
| 7. Assessment                        | : 1.00   |
| 8. Name of the occupant              | : C.Uday Kumar Reddy S/o<br>C.Sreeramulu Reddy |

  
**Tahsildar,**  
**Somala Mandal.**

To

Sri C.Uday Kumar Reddy S/o C.Sreeramulu Reddy, Bhayyareddy Palle H/o Avulapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.

Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.

Copy submitted to the District Collector, Chittoor for favour of kind information.

Roc.A/13/2021, dated 16-10-2021.

P-35

Office of the Tahsildar,  
Somala Mandal.**NOTICE**

Whereas it has been decided by the Commissioner of Appeals, O/o the CCLA of Andhra Pradesh, Hyderabad, vide orders dated 17.02.2004 in RP P3/492/99 & dated 27.11.03 in RP No.341/87, that you are not entitled to Ryotwari patta in respect of the lands mentioned in the schedule hereunder. You are requested to vacate the said lands within seven days from the date of this notice and that failing which you will be evicted from the land. Take notice that the Mandal Revenue Inspector, Somala Mandal is here by authorized to carryout eviction and to take possession of the land, U/S 3(d) of the A.P. Estate (Abolition & Conversion into Ryotwari) Act, 1948.

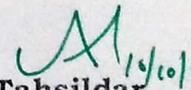
**SCHEDULE**

District: Chittoor

Mandal: Somala

Village: Avulapalle

- |                                      |   |
|--------------------------------------|---|
| 1. Description of the land           | : Sy.No.96; Extent, Ac.3.55 Cents.      |
| 2. Extent of the S.No.               | : Vide Column No.1                      |
| 3. Occupied Extent                   | : Ac. 3.55 cents.                       |
| 4. Boundaries of the occupied extent | : Extent as stated above                |
| 5. Classification                    | : Govt. Assessed Waste Dry              |
| 6. Nature of occupation              | : Due to claim under A.P.E.A.Act, 1948  |
| 7. Assessment                        | : 1.00                                  |
| 8. Name of the occupant              | : S.Mohan Naidu S/o<br>Lakshmaiah Naidu |

  
Tahsildar,  
Somala Mandal.

To

Sri S.Mohan Naidu S/o S.Lakshmaiah Naidu, Chinna Devala Kuppam H/o Avulapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.  
Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.  
Copy submitted to the District Collector, Chittoor for favour of kind information.

Rec.A/13/2021, dated 16-10-2021.

P-39

NOTICE

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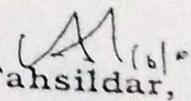
SCHEDULE

District: Chittoor

Mandal: Somala

Village: Avulapalle

1. Description of the land	: Sy.No.96; Extent, Ac.5.34 Cents.
2. Extent of the S.No.	: Vide Column No.1
3. Occupied Extent	: Ac. 5.34 cents.
4. Boundaries of the occupied extent	: Extent as stated above
5. Classification	: Govt. Assessed Waste Dry
6. Nature of occupation	: Due to claim under A.P.E.A.Act, 1948
7. Assessment	: 1.00
8. Name of the occupant	: S.Venu Gopal Naidu S/o Lakshmaiah Naidu

  
Tahsildar,  
Somala Mandal.

To

Sri S.Venu Gopal Naidu S/o S.Lakshmaiah Naidu, Chinna Devala Kuppam H/o Avulapalle village, Somala Mandal (By RPAD).

Through the Village Revenue Officer, Avulapalle Village for service and to return the served copy immediately.

Copy to the Village Revenue Officer, Avulapalle Village for necessary action.  
Copy to the Mandal Revenue Inspector, Somala for necessary action.

Copy submitted to the Sub Collector, Madanapalle for favour of kind information.  
Copy submitted to the District Collector, Chittoor for favour of kind information.

W.P. No. 24210 of 2021

BETWEEN:

1. S.Mohan Naidu, S/o S. Lakshmiah Naidu  
Age about 70 years, Occ: Agriculture,  
R/o Chinnadevula Kuppam, Avulapalli  
Pedaupparapalle (Post), Somala Mandal,  
Chittoor District.
2. S Lakshmi pathi Naidu, S/o S. Lakshmiah Naidu  
Age about 64 years R/o Chinnadevula Kuppam,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chittoor District.
3. S.Venugopal Naidu, S/o S. Lakshmiah Naidu  
Age about 67 years R/o Chinnadevula Kuppam,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chittoor District.
4. G.Ramakrishna Naidu, S/o G.Chinnaiah Naidu  
Age about 75 years R/o Nagillavaripalle,  
Pedaupparapalle Village & Post,  
Somala Mandal, Chittoor District.
5. G.Sujatha, W/o G.Ramohan Naidu  
Age about 45 years, R/o Nagillavaripalle,  
Pedaupparapalle Village & Post,  
Somala Mandal, Chittoor District.
6. K.Jayamma, W/o K. Munirathnam Naidu  
Age about 65 years, R/o Malleswarapuram,  
Avulapalle Village, Nanjampet Post,  
Somala Mandal, Chittoor District.
7. S.Doraswami Naidu, S/o S.Akkupalla Naidu  
Age about 75 years R/O Pedaupparapalle Village & Post  
Somala Mandal, Chittoor District.
8. S.Markoniah Naidu, S/o S.Akkupalla Naidu  
Age about 55 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chittoor District.
9. S.Krishnam Naidu, S/o S.Akkupalla Naidu  
Age about 70 years R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),

Somala Mandal, Chatter District.

10. N.Danamjaya Reddy, S/o N. Arjun Reddy  
Age about 42 years R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
11. T.SomaSekhar, S/o T.Rajappa  
Age about 48 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
12. T.Subramanyam, S/o T.Rajappa  
Age about 52years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
13. S.Lokiah Naidu, S/o S.Akkupalla Naidu  
Age about 62 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
14. C.Udaykumar Reddy, S/o C.Sreeramulu Reddy  
Age about 39 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
15. C.ChinnaReddy, S/o C.Sreeramulu Reddy  
Age about 42 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
16. N.Kanaka Rathna Reddy, S/o N.Sidda Reddy  
Age about 65 years, R/o BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
17. K.Hemanath Kumar, S/o S.Muniratnam Naidu  
Age about 46 years, R/o Malleswarapuram,  
Avulapalle Village, Nanjampet Post,  
Somala Mandal, Chittoor District
18. K.Lakshmi Kumar, S/o Mohan Naidu  
Age about 45 years, R/o Malleswarapuram,  
AvulapalleVillage, Nanjampet Post,  
Somala Mandal, Ch8ittoor District.

... Petitioners

AND

1. The State of Andhra Pradesh  
Rep. by its Principal Secretary,  
Revenue Department, Secretariat Buildings,  
Secretariat Velagapudi, Amaravati, Guntur District.
2. The Commissioner of Appeals,  
The Office of the Chief Commissioner  
And Land Administration, Andhrapradesh,  
Gollapudi, Vijayawada Rural, Krishna District.
3. The Commissioner Survey, Settlements  
And Land Records, 7<sup>th</sup> lane, Sai Residency  
Currency Nagar, Vijayawada-8, Krishna District.
4. The Director of Settlements,  
7<sup>th</sup> lane, Sai Residency  
Currency Nagar, Vijayawada-8,  
Krishna District.
5. The District Collector  
Chittoor, Chittoor District.
6. The Joint Collector cum Additional  
Assistant Settlement Officer  
Chittoor, Chittoor District
7. The Sub Collector  
Madanapalli, Chittoor District.
8. The Tahsildar, Somala Mandal,  
Chittoor District.
9. The Mandal Revenue Inspector,  
Somala Mandal, Chittoor District.

...Respondents

AFFIDAVIT FILLED BY THE 1<sup>st</sup>PETITIONER

I, S Lakshmipathi Naidu, S/o S.Lakshmiah Naidu, Age about 64 years  
R/o Chinnadevula Kuppam, Avulapalli, Peddaupparapalle Post,  
SomalaMandal, Chittoor District, do hereby solemnly affirm and sincerely  
state on oath as follows:

1. I am the 2<sup>nd</sup> petitioner herein and as such I am well acquainted with the facts of the case and I am authorized to file the affidavit on behalf of other petitioners also.
2. The petitioners submit that the lands of the petitioners are situated in Punganur Estate. The petitioners submit that Late Sri K.S.M. Abubakar S/o Khatif Saheb was in the possession and enjoyment of the land to an extent of Ac.125 duly paying cist to the Punganur Estate. The petitioners submit that after Abolition of Estates the 6<sup>th</sup> respondent duly considering Pre-Estate Abolition Records of Exhibits P1 to P13, has granted Rytwari Patta in favour of K.S.M. Abubakar for the extent of Ac. 108-27 cents under sec 11(a) of the Estate Abolition Act -1948 vide proceedings S.R.No.192/11 (a)/63/PGNR, dt.11.09.1963 and he was in peaceful possession and enjoyment of the same. The petitioners further submit that after death of the original pattedar, his legal heirs have sold-out the lands in Survey Nos.94, 95/1, 96 of Avulapalli Revenue Village to the various individuals through registered sale deeds including to the petitioners and their ancestors and they are in peaceful possession and enjoyment of the said lands for more than 50 years. The petitioners further submit that 2<sup>nd</sup> petitioner had made an application under RTI Act to the 3<sup>rd</sup> Respondent to furnish the information regarding ownership and enjoyment of the lands in Survey No.s. 94, 95/1 and 96 and the 3<sup>rd</sup> respondent has given the information through L.PERI RTI /A.P.C.S.O/161/2021 dated 16/06/2021 stating that the K.S.M. Abubakar is the owner, pattedar of the lands mentioned as per SR 192/11 (a) /63, dt.11.9.63, the copy which is filed as **Material Paper –P1**.

3. The petitioners submit that the 5<sup>th</sup> respondent has filed Revision Petition before the 4<sup>th</sup> respondent after lapse of fifteen years and the 4<sup>th</sup> respondent after considering records has dismissed the Revision Petition on the ground of limitation as it was time barred vide order dated 31.08.1972 in D.dis No.A3/16021/16221/72. The petitioners submit that the 5<sup>th</sup> respondent being aggrieved by the order of the 4<sup>th</sup> respondent, has filed Revision Petition before the then Commissioner of Settlements i.e. 3<sup>rd</sup> respondent who has allowed the Revision Petition and remanded matter to the 4<sup>th</sup> respondent. The petitioners further submit that the order of the 3<sup>rd</sup> respondent was challenged before Hon'ble high Court of Andhra Pradesh in W.P.No.304/73 and the Hon'ble High Court was pleased to quash the order and remanded the matter to the 3<sup>rd</sup> respondent to reconsider whether there is sufficient cause for considering the delay in filling Revision Petition before the 4<sup>th</sup> respondent. The petitioners further submit that the 3<sup>rd</sup> respondent after remand has consider the facts and circumstances and also the cause for delay has dismissed the Revision Petition vide proceedings B.P.Mis.No.355/77 dt.30.07.1977 on the ground that there was a delay of 9 years in filling the Revision Petition and there was no satisfactory explanation was given by the 5<sup>th</sup> respondent even for the delay of 2 years from date of knowledge. The petitioners further submit that the order of the Additional Assistant Settlement Officer dt.11.09.1963 had attained finality.

4. The petitioners further submit that after lapse of 15 years the 4<sup>th</sup> respondent using Suo-moto Revisional Powers, has issued the Su-Moto Show Cause Notice in R.P.No.356/78 dt.02.08.1978 U/S 5(2) of Estate

abolition Act calling upon the Pattedar to show why the order of granting Rytwari Pattaby the Additional Assistant Settlement officer Order in SR. 192/11(a) /63, dt.11.09.1963 cannot be canceled that too after lapse of more than 15 years and after death of the original Rytwari Patta holder. The petitioners further submit that the 4<sup>th</sup> respondent vide orders dated 01.06.1985 has directed the 6<sup>th</sup> respondent to conduct Denovo enquiry.

5. The petitioners further submit that after death of the original pattedar, his legal heirs were sold-out the lands in Survey No.s. 94, 95/1, 96 to the various individuals through registered sale deeds. The petitioners further submit that they are the absolute owners and peaceful possessors of the land an extent of Ac.3.55 cents, Ac.5.33 cents, Ac.5.34 cents, Ac.8.50 cents, Ac.5.52, Ac.2.00 cents, Ac.0.86 cents, Ac.1.14 cents, Ac.1.72 cents, Ac.2.99 cents, Ac.2.50 cents, Ac.2.50 cents, Ac.0.87 cents, Ac.3.00 cents, Ac.3.00 cents, Ac.4.00 cents, Ac.3.10 cents, Ac.5.00 cents out of Ac.108.02 in survey Nos.94, 95, 96 of Avulapalli revenue village, Somala mandal, Chittoor district. The petitioners further submit that the 8<sup>th</sup> respondent has issued pattedar adangal/pahani copies in favour of the petitioners showing that they are the owners and peaceful possessors of the lands in Sy.No.94 & 96, the copies of which are filed as **Material Paper-P2**.

6. The petitioners further submit that after coming to know the issuance of Suo-moto show cause notice to conduct of Denovo enquiry that too after death of original pattedar the land purchasers S.Rajendra Naidu and 13 others have filed objection / counter petition before the 3<sup>rd</sup> respondent, but the 3<sup>rd</sup> respondent has passed order dated 21.01.1988 holding that

S.Rajendra Naidu and 13 others including petitioners are not having locus-standi to file Revision Petition before the 3<sup>rd</sup> respondent as they are the purchasers of the land in survey No.s. 94, 95/1, 96 but not the original Pattedars under the order issued by the 6<sup>th</sup> respondent granting the Rytwari Patta.

7. The petitioner further submits that being aggrieved by the order of the 3<sup>rd</sup> respondent dated 21.01.1988 in proceedings CSS & LRS file NO.P3/2461/85 dated 21.01.1988, they have filed Writ Petition No.14673/88 in the Hon'ble High Court and same was allowed duly setting aside the order of the 3<sup>rd</sup> respondent dated 21.01.1988 holding the petitioners have locus-standi to file the Revision Petition before the 3<sup>rd</sup> respondent and directed to consider the Revision Petition filed before the 3<sup>rd</sup> respondent on merits after giving notice to the both parties vide judgment dated 23.10.1991 the copy of which is filed as **Material Paper-P3** .

8. The petitioners further submit that S.Rajendra Naidu and 13 others have engaged the counsel of Late Sri.A.Rangacharyulu to represent their case. The petitioners further submit that the matter was taken up by 2<sup>nd</sup> respondent and S.Rajendra Naidu and 13 others have requested their counsel to pursue the Revision Petition RP P3/492/99 before the 2<sup>nd</sup> respondent. The petitioners further submit that A.Rangacharyulu, counsel of S.Rajendra Naidu and 13 others has informed them whenever the case is disposed of he will inform the same to the petitioners but they have not received any information regarding disposal of the Revision Petition till date. The petitioners further submits that the respondent No.8 after lapse of 17 years

now issued a notice vide proceedings Roc.A/13/2021 dt.16.10.2021 duly enclosing the order copy of the 2<sup>nd</sup> respondent in Proceedings No. P3/492/99 dated 17.02.2004 and without supplying the order in RP No.341/87 dated 27.11.2003 directing the petitioners to vacate the said lands within 7 days from the date of this notice failing which the Petitioners will be evicted from their lands by the 9<sup>th</sup> respondent under section3(d) of the A.P. Estate (Abolition & Conversion into Ryotwari) Act, 1948 the copy of which is filed as **Material Paper-P4**.

9. The petitioners further submit that when they have purchased the lands it was barren lands with up and downs. The petitioners with their hard labour of their family members and after spending huge amounts by taking several loans from the various institutions and also private persons have got their land cultivated and developed the lands by raising mango garden, Coconut trees, Jamun trees apart from cultivating the crops of paddy, tomato, Sugar cane, ground crops duly digging the bore well and installed bore motors after taking electricity service connections from the electricity dept. The petitioners further submit that some of the petitioners have also taken loans to run the Poultry Farms and they are living in houses in the same lands. The petitioners further submit that the petitioners have also got installed drip irrigation facility for all the trees and also spending huge amount have got fencing to protect the mango garden and mango trees aged about 35-40 years. The photos of agricultural fields and Poultry Farms are filed as **Material Paper-P5**.

10. The Petitioners further submit that the 8th respondent has issued the similar impugned notice Roc.A/13/2021, dated 05.03.2021 without enclosing the orders of the 2nd and 3rd respondent and without following due procedure trying to occupy the lands in Survey no. 95/1 situated at Avulapalli revenue village and interfering with the possession of the petitioners of 4th, 18th and 19th and they have filed Writ petition No. 5979/2021 in this Hon'ble court and this Hon'ble court has granted Interim orders not to interfere with the possession of the petitioners by order dated 27.05.2021 the copy of which is filed as **Material Paper-P6**.

11. The petitioners further submits that the 4<sup>th</sup> respondent has no power to initiate Suo-moto Revision showcase notice in RP.No.356/78 and passing the order directing the 6<sup>th</sup> respondent settlement officer to conduct denovo enquiry vide order in RP.No/356/78, dated 1.6.1985 which was confirmed in proceedings P3/492/99, dated 17.2.2004 of the 2<sup>nd</sup> respondent is contrary to the Division Bench judgment of this Hon'ble court in the matter of A .Kodanda Rao Vs Government of AP. Reported in 1981(2) ALT280 DB. Which is confirmed by the Hon'ble Supreme Court in Civil Appeal No. 3314/1981, dated 13.Aug.1996, and the matter is also covered in Write Petition No. 13697/1988, dated 19 July 1996 passed by the Hon'ble Division Bench the copies of which are filed as **Material Papers-P7**.

12. The petitioners further submits that the respondents have to follow the procedure contemplated in rule 27 under section 67 read with section 3 for taking possession of the land in an Estate(G.O.No.1634 revenue 20<sup>th</sup> July 1955)the copies of which are filed as **Material Papers-P8**.

13. The petitioners further submits that the action of the 8<sup>th</sup> respondent in directing the petitioners to vacate from their lands in Survey Nos 94, 96 situated at Avulapalli revenue village vide proceedings Roc.A/13/2021, dated 16.10.2021 based on the proceedings in RP P3/492/99 of the 2<sup>nd</sup> respondent conforming the order of the 4<sup>th</sup> respondent in directing the 6<sup>th</sup> respondent to conduct the Denovo enquiry vide proceedings in RP.No.356/78, dated 1.6.1985 is illegal Arbitrary and violative Article 14,21, 300A as per the following among other:

#### GROUNDNS

- i) The 4<sup>th</sup> respondent cannot use Su-Moto power to revise the order of Rytwari Patta granted in SR.No.192/11(a)/63, dated 11.9.1963, which has become final long back more than 15 years.
- ii) The petitioners are innocent, bonafide purchasers of the land in survey nos. 94, 96 duly paying the sale consideration and they are in possession and enjoyment of the property for more than 50 years.
- iii) The petitioners are cultivating the lands by raising mango garden with their hard labor and also spending huge amounts for developing the land and also installed drip irrigation for watering the Mango garden duly installing Bore Well with electricity service connection from the electricity department.
- iv) There are standing Crops in their fields.
- v) The petitioners are all small formers and they are eking out the lively hood by cultivating their fields.

- vi) The Revenue authorities have issued all the passbooks and title deed in the favor of the petitioners prior to 50 years and they are in peaceful possession and enjoyment of their properties.
- vii) The respondents cannot interfere with the peaceful possession and enjoyment of the property and they are trying to evict the petitioners from their lands after lapse of 50 years by taking away the livelihood of the petitioners, illegally which amounts to violation of Art-14, 21, 300A of the constitution of India.
- viii) The petitioners have not received any order or communication from their counsel A.Rangacharyulu as he was expired long back.
- ix) The order of the Suo-moto revision of the 4<sup>th</sup> respondent after lapse of several years and conformation order of the 2<sup>nd</sup> respondent is contrary to the Hon'ble Devisin Bench Judgment A.KODANDA RAO Vs GOVERNAMENT OF A.P which is confirmed by the Hon'ble Supreme court in SLP Which is confirmed by the Hon'ble Supreme Court in Civil Appeal No. 3314/1981, dated 13.Aug.1996, and the matter is also covered in Write Petition No. 136.97, dated 19 july 1996 passed by the Hon'ble Division Bench.
- x) The order in Roc.A/13/2021, date 16.10.2021 which is received on 17.10.2021 is contrary to the orders of respondents 2 and 4 as there is no cancelation of patta granted by the 6<sup>th</sup> Respondent in the year 1963.

xi) The 6<sup>th</sup> Respondent has also not given any notices to the Petitioner at any time.

xii) The respondents have no power to conduct repeated enquiry, after lapse of several years from the date of granting rythuware patta.

14. In the circumstances stated above, the petitioners have no efficacious alternative remedy, except to seek the redress before this Hon'ble Court seeking the indulgence of this Hon'ble Court to exercise the extraordinary original jurisdiction vested in this Hon'ble Court by virtue of Article 226 of the Constitution of India.

15. The petitioners have not filed any writ petition, suit or other proceedings for the relief or reliefs sought herein.

It is therefore prayed that this Hon'ble Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the 4<sup>th</sup> respondent invoking the suo-moto Provisional powers under section 5(2) of Andhra Pradesh (A.A) Estates (Abolition and conversion into Rythuware after more than 15 years of granting Rythuware Patta, directing the 6<sup>th</sup> respondent to conduct the Denovo enquiry vide proceedings in RP.No.356/78, dated 1.6.1985 which was confirmed in proceedings P3/492/99, dated 17.2.2004 of the 2<sup>nd</sup> Respondent, the copy of which is supplied by the 8<sup>th</sup> respondent along with the proceedings Roc.A/13/2021 dated 16.10.2021 directing the petitioners to vacate the lands in Survey Nos 94, 96 of Avulapalli Revenue village, Somala Mandal, Chittoor District is illegal Arbitrary and violative Article 14,21, 300A of the Constitution of India apart from violative of judgement

of the Hon'ble Division Bench Judgment in A.KODANDA RAO Vs GOVERNAMENT OF A.P .Which is confirmed by the Hon'ble Supreme Court in Civil Appeal No. 3314/1981, dated 13.08.1996, and the matter is also covered in W. P No. 13697 of 1988 dated 19. 07.1996 passed by the Hon'ble Division Bench and Consequently direct the respondents not to interfere with the peaceful possession and enjoyment of the petitioners in Survey Nos. 94 & 96 which are situated in Avulapalli Revenue Village, Somala Mandal, Chittoor District and pass such other order or orders may deem fit and proper in the circumstances of the case.

It is just and necessary that this Hon'ble Court may be pleased to direct the respondents not to interfere with the peaceful possession and enjoyment of the petitioners in respect of their lands in SY.Nos.94 & 96 which are situated at Avulapalli Revenue Village, Somala Mandal, and Chittoor District duly suspending the proceedings ROC.A/13/2021 dt.16.10.2021 of the 8<sup>th</sup> Respondent pending disposal of the writ petition and pass such other order or orders may deem fit and proper in the circumstances of the case.

Sworn and signed before me on  
this the \_\_\_ day of October, 2021 at  
Amaravathi.

Deponent

Advocate :: Amaravathi

#### VERIFICATION

I, S.Lakshmipathi Naidu, S/o S.Lakshmiah Naidu, Age about 64years R/O. Chinnadevula Kuppam,Avulapalli, Peddaupparapalle Post, Somala Mandal, Chittoor District.being the petitioner acquainted with the facts do hereby verify and state that the contents of the above Para Nos1 to 15of the Affidavit are true and correct to the best of my knowledge. Hence verified at Amaravathi on this 20<sup>st</sup>day of October 2021.



9. S.Krishnam Naidu, S/o S.Akkupalla Naidu  
Age about 70years R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
10. N.Danamjaya Reddy, S/o N. Arjun Reddy  
Age about 42 years R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
11. T.SomaSekhar, S/o T.Rajappa  
Age about 48 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
12. T.Subramanyam, S/o T.Rajappa  
Age about 52years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
13. S.Lokiah Naidu, S/o S.Akkupalla Naidu  
Age about 62 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
14. C.Udaykumar Reddy, S/o C.Sreeramulu Reddy  
Age about 39 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
15. C.ChinnaReddy, S/o C.Sreeramulu Reddy  
Age about 42 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
16. N.Kanaka Rathna Reddy, S/o N.Sidda Reddy  
Age about 65 years, R/o BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
17. K.Hemanath Kumar, S/o S.Muniratnam Naidu  
Age about 46 years, R/o Malleswarapuram,  
Avulapalle Village, Nanjampet Post,  
Somala Mandal, Chittoor District
18. K.Lakshmi Kumar, S/o Mohan Naidu  
Age about 45 years, R/o Malleswarapuram,  
AvulapalleVillage, Nanjampet Post,  
Somala Mandal, Ch8ittoor District.

... Petitioners

AND

1. The State of Andhra Pradesh  
Rep. by its Principal Secretary,  
Revenue Department, Secretariat Buildings,  
Secretariat Velagapudi, Amaravati, Guntur District.
2. The Commissioner of Appeals,  
The Office of the Chief Commissioner  
And Land Administration, Andhrapradesh,  
Gollapudi, Vijayawada Rural, Krishna District.
3. The Commissioner Survey, Settlements  
And Land Records, 7<sup>th</sup> lane, Sai Residency  
Currency Nagar, Vijayawada-8, Krishna District.
4. The Director of Settlements,  
7<sup>th</sup> lane, Sai Residency  
Currency Nagar, Vijayawada-8,  
Krishna District.
5. The District Collector  
Chittoor, Chittoor District.
6. The Joint Collector cum Additional  
Assistant Settlement Officer  
Chittoor, Chittoor District
7. The Sub Collector  
Madanapalli, Chittoor District.
8. The Tahsildar, Somala Mandal,  
Chittoor District.
9. The Mandal Revenue Inspector,  
Somala Mandal, Chittoor District.

...Respondents

The address for service of all notices, summons, process, etc., to the above named petitioners is that of his counsel J.M. Naidu (418), Office of Door No.30-5-24/1, Koka Chalapathi Rao, Street, Beside Beeram Sambasiva Rao, Hospital, Eluru Road, Vijayawada.520 002.

For the reasons stated in the accompanying affidavit, the petitioner herein prays that this Hon'ble Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the 4<sup>th</sup> respondent invoking the suo-moto Provisional powers under section 5(2) of Andhra Pradesh (A.A) Estates (Abolition and conversion into Rythwari Act, after more than 15 years of granting Rythwari Patta, directing the 6<sup>th</sup> respondent to conduct the Denovo enquiry vide proceedings in RP.No.356/78, dated 1.6.1985 which was confirmed in proceedings P3/492/99, dated 17.2.2004 of the 2<sup>nd</sup> Respondent, the copy of which is supplied by the 8<sup>th</sup> respondent along with the proceedings Roc.A/13/2021 dated 16.10.2021 directing the petitioners to vacate the lands in Survey Nos 94, 96 of Avulapalli Revenue village, Somala Mandal, Chittoor District is illegal Arbitrary and violative Article 14,21, 300A of the Constitution of India apart from violative of judgement of the Hon'ble Division Bench Judgment in A.KODANDA RAO Vs GOVERNAMENT OF A.P .Which is confirmed by the Hon'ble Supreme Court in Civil Appeal No. 3314/1981, dated 13.08.1996, and the matter is also covered in W. P No. 13697 of 1988 dated 19. 07.1996 passed by the Hon'ble Division Bench and Consequently direct the respondents not to interfere with the peaceful possession and enjoyment of the petitioners in Survey Nos. 94 & 96 which are situated in Avulapalli Revenue Village, Somala Mandal, Chittoor District and pass such other order or orders may deem fit and proper in the circumstances of the case.

Amaravati,  
Dt.

Counsel for the petitioners

Memorandum of Interlocutory Application  
(Under Section 151 of CPC)

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH::  
AT AMARAVATI

I.A.NO. OF 2021

IN

W.P.NO. OF 2021

Between:

1. S.Mohan Naidu, S/o S. Lakshmiah Naidu  
Age about 70 years, Occ: Agriculture,  
R/o Chinnadevula Kuppam, Avulapalli  
Pedaupparapalle (Post), Somala Mandal,  
Chittoor District.
2. S Lakshmipathi Naidu, S/o S. Lakshmiah Naidu  
Age about 64 years R/o Chinnadevula Kuppam,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chittoor District.
3. S.Venugopal Naidu, S/o S. Lakshmiah Naidu  
Age about 67 years R/o Chinnadevula Kuppam,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
4. G.Ramakrishna Naidu, S/o G.Chinnaiah Naidu  
Age about 75 years R/o Nagillavaripalle,  
Pedaupparapalle Village & Post,  
Somala Mandal, Chatter District.
5. G.Sujatha, W/o G.Ramohan Naidu  
Age about 45years, R/o Nagillavaripalle,  
Pedaupparapalle Village & Post,  
Somala Mandal, Chatter District.
6. K.Jayamma, W/o K. Munirathnam Naidu  
Age about 65 years, R/o Malleswarapuram,  
Avulapalle Village, Nanjampet Post,  
Somala Mandal, Chittoor District.
7. S.Doraswami Naidu, S/o S.Akkupalla Naidu  
Age about 75 years R/O Pedaupparapalle Village & Post  
Somala Mandal, Chatter District.

8. S.Markoniah Naidu, S/o S.Akkupalla Naidu  
Age about 55 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
9. S.Krishnam Naidu, S/o S.Akkupalla Naidu  
Age about 70years R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
10. N.Danamjaya Reddy, S/o N. Arjun Reddy  
Age about 42 years R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
11. T.SomaSekhar, S/o T.Rajappa  
Age about 48 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
12. T.Subramanyam, S/o T.Rajappa  
Age about 52years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
13. S.Lokiah Naidu, S/o S.Akkupalla Naidu  
Age about 62 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
14. C.Udaykumar Reddy, S/o C.Sreeramulu Reddy  
Age about 39 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
15. C.ChinnaReddy, S/o C.Sreeramulu Reddy  
Age about 42 years, R/O BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
16. N.Kanaka Rathna Reddy, S/o N.Sidda Reddy  
Age about 65 years, R/o BayyaReddy Palli Village,  
Avulapalli Pedaupparapalle (Post),  
Somala Mandal, Chatter District.
17. K.Hemanath Kumar, S/o S.Muniratnam Naidu  
Age about 46 years, R/o Malleswarapuram,  
Avulapalle Village, Nanjampet Post,  
Somala Mandal, Chittoor District

18. K.Lakshmi Kumar, S/o Mohan Naidu  
Age about 45 years, R/o Malleswarapuram,  
AvulapalleVillage, Nanjampet Post,  
Somala Mandal, Ch8ittoor District.

... Petitioners

AND

1. The State of Andhra Pradesh  
Rep. by its Principal Secretary,  
Revenue Department, Secretariat Buildings,  
Secretariat Velagapudi, Amaravati, Guntur District.
2. The Commissioner of Appeals,  
The Office of the Chief Commissioner  
And Land Administration, Andhrapradesh,  
Gollapudi, Vijayawada Rural, Krishna District.
3. The Commissioner Survey, Settlements  
And Land Records, 7<sup>th</sup> lane, Sai Residency  
Currency Nagar, Vijayawada-8, Krishna District.
4. The Director of Settlements,  
7<sup>th</sup> lane, Sai Residency  
Currency Nagar, Vijayawada-8,  
Krishna District.
5. The District Collector  
Chittoor, Chittoor District.
6. The Joint Collector cum Additional  
Assistant Settlement Officer  
Chittoor, Chittoor District
7. The Sub Collector  
Madanapalli, Chittoor District.
8. The Tahsildar, Somala Mandal,  
Chittoor District.
9. The Mandal Revenue Inspector,  
Somala Mandal, Chittoor District.

...Respondents

For the reasons stated in the affidavit, filed in support of the writ petition, the petitioners herein pray that this Hon'ble Court may be pleased to direct the respondents not to interfere with the peaceful possession and enjoyment of the petitioners in respect of their lands in SY.Nos.94 & 96 which are situated at Avulapalli Revenue Village, Somala Mandal, and Chittoor District duly suspending the proceedings ROC A/13/2021 dt.16.10.2021 of the 8<sup>th</sup> Respondent pending disposal of the writ petition and pass such other order or orders may deem fit and proper in the circumstances of the case.

Amaravati,  
Dt.

Counsel for the petitioners

Government of Andhra Pradesh  
Gram-Ward Sachivalayam Department

Government of Andhra Pradesh, Revenue Department, Computerization of Land Records

Pattadars Adangal / Pahani

Dt.18.10.2021  
Fasli : 1431

Chittoor District

Avulapalle : Village

Mandal: Somala

Extent : cents

Sl. No.	Sy.No. and Survey, And Sub-Division No.	Total Extent	Cultivable land / Uncultivable land	Nature of land/ Cist	Land details /Rain fall	Extent of Ayacut	Khata Number	Name of the Pattadar	Name of the Possessor	Extent of Possession/Nature of Possession
1	2	3	4/5	6/7	8/9	10	11	12		13
	96	62.2400	0.0000 62.2400	Patta 150.4 500	Punja Rainfall	62. 2400	428	S.Mohan Naidu Lakshmaiah	S.Mohan Naidu Lakshmaiah	3.5500
							444	S.Lakshmpati Naidu S/o Lakshmaiah Naidu	S.Lakshmpati Naidu S/o Lakshmaiah Naidu	5.3300 Purchase
							445	S.Venu Gopal Naidu Lakshmaiah Naidu	S.Venu Gopal Naidu Lakshmaiah Naidu	5.3400
							470	K.Ramachandra Naidu Munaswamy Naidu	K.Ramachandra Naidu Munaswamy Naidu	8.500 Ancestral
							497	G.Rama Krishnaiah Naidu Chinnaiah Naidu	G.Rama Krishnaiah Naidu Chinnaiah Naidu	10.9200 Ancestral
							510	S.Govinda Reddy Venkat Reddy	S.Govinda Reddy Venkat Reddy	10.9200 Ancestral
							1078	G.Sujatha Ram Mohan Naidu	G.Sujatha Ram Mohan Naidu	0.5200 Bhagaritya
							1140	Kothapalli Jayamma Muniratnam Naidu	Kothapalli Jayamma Muniratnam Naidu	2.0000 Ancestral
							1146	S.Dora Swamy Naidu Akulappa Naidu	S.Dora Swamy Naidu Akulappa Naidu	0.8600 Purchase
							1148	S.Markandeya Naidu Akulappa	S.Markandeya Naidu Akulappa	1.1400 Ancestral
							1149	S.Kistamma Naidu Akulappa	S.Kistamma Naidu Akulappa	1.7200 Ancestral
							1155	S.Dhanjaya Reddy Aruna Reddy	S.Dhanjaya Reddy Aruna Reddy	2.9900 Ancestral

							1251	T.Soma Sekhar Rajppa	T.Soma Sekhar Rajppa	2.500 Ancestral
							1260	T.Subramanyam Rajappa	T.Subramanyam Rajappa	2.500 Ancestral
							1394	S.Lokaiah Naid Akulappa Naidu	S.Lokaiah Naid Akulappa Naidu	0.8700 Share
							1432	S.Parvathamma Late N.Siva Reddy	S.Parvathamma Late N.Siva Reddy	2.500 Ancestral
							1471	C.Udai Kumar Reddy Sri Ramula Reddy	C.Udai Kumar Reddy Sri Ramula Reddy	3.0000 Partition
							1472	C.Chinna Reddy Sri Ramulu Reddy	C.Chinna Reddy Sri Ramulu Reddy	3.0000 Partition

Government of Andhra Pradesh, Revenue Department, Computerization of Land Records

Pattadars Adangal / Pahani

Dt.04.11.2019

Chittoor District

Avulapalle : Village

Mandal: Somala

Extent : cents

Sl. No	Name of the Pattadar	Name of father/husband	Khata Number	Sy.No. and Sub-Division	Details of land	Total Extent	Who acquired the land / cultivation
1	2	3	4	5	6	7	8
1	G.Sujtha	...	1078	94	Dry	5.000	Ancestral
					Dry	0.5200	

Sd/-xx  
Tahsildar,  
Somala Mandal

Government of Andhra Pradesh  
Gram-Ward Sachivalayam Department

Government of Andhra Pradesh, Revenue Department,  
Computerization of Land Records

Pattadars Adangal / Pahani

Dt.18.10.2021  
Fasli : 1431

Chittoor District

Avulapalle : Village

Mandal: Somala

Extent : cents

Sl. No.	Sy.No. and Survey, And Sub-Division No.	Total Extent	Cultivable land / Uncultivable land	Nature of land/ Cist	Land details /Rain fall	Extent of Ayacut	Khata Number	Name of the Pattadar	Name of the Possessor	Extent of Possession/Nature of Possession
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
	96/7	4.0000	0.0000 4.0000	Patta 7.0000	Dry Rainfall	0.0000	534	C.Kanakaratnam Reddy Siddi Reddy	C.Kanakaratnam Reddy Siddi Reddy	4.0000 Ancestral

Sd/-xxx  
Tashildar,  
Somala Mandal

**Form -1B**

Government of Andhra Pradesh, Revenue Department, Computerization of Land Records

Rights of Land Record as per Form (1-B) (ROR)  
Pattadars Adangal / Pahani

Dt.06.03.2021

Chittoor District

Avulapalle : Village

Mandal: Somala

Extent : cents

SI. No	Name of the Pattadar	Name of father/husband	Khata Number	Sy.No. and Sub-Division	Details of land	Total Extent	Who acquired the land / cultivation
1	2	3	4	5	6	7	8
1	K.Hema Kumar	Muniratnam Naidu	1137	96/1B	Dry	3.1000	Joint property
				95/1	Dry	1.0000	Ancestral

Sd/-xx  
Tahsildar,  
Somala Mandal

**Form -1B**

Government of Andhra Pradesh, Revenue Department, Computerization of Land Records

Rights of Land Record as per Form (1-B) (ROR)  
Pattadars Adangal / Pahani

Dt.06.03.2021

Chittoor District

Avulapalle : Village

Mandal: Somala

Extent : cents

SI. No .	Name of the Pattadar	Name of father/husband	Khata Number	Sy.No. and Sub-Division	Details of land	Total Extent	Who acquired the land / cultivation
1	2	3	4	5	6	7	8
1	K.Lakshmi Kumari	Mohan Naidu	1136	96/1C	Dry	5.0000	Joint property
				95/1	Dry	1.0000	Joint property

Sd/-xx  
Tahsildar,  
Somala Mandal

## Government of Andhra Pradesh

Smt. B.Bebi Padma,  
Right to Information Officer,  
And Senior Drafts Men,  
Office of Central Survey.  
Currency Nagar, Vijayawada.

Sri S.Lakshmi pathi Naidu,  
S/o Lakshmaiah Naidu,  
Chinna Devula Kuppam, Avulapalli Village,  
Pedda Upparapalli Post Somala Mandal  
Chittoor District-517257.

L.Pari. R.T.I. /A.P.C.S.O./161/2021, dt.16.6.2021

Sir,

Sub:- Right Information Act – 2005 – Chittoor District Somala Mandal,  
Avulapalli Village SY.No.95/1, 96 related S.F.A. Scanned image – Reg.

Ref: Application DT.17.3.2021 of S.Lakshmi pathi Naidu, S/o Lakshmaiah  
naidu, Chittoor District which was received this office on 17.3.2021.

2. This office Letter No.RTI/APCSO/161/2020, dt.28.4.2021.
3. Demand Draft which was sent by you is received in this office, dt.27.5.2021.

In the first reference you have requested SFA scanned image copy of  
Sy.No.95/1, 96 of Avulapalli Village, Somala Mandal, Chittoor District and  
original bill No.20, dated 11.6.2021 is hereby sent to you.

Sd/-xx  
Assistant Public Information Officer,  
Senior Draft men,  
Central Survey Office, Vijayawada.

District : Chittoor

Mandal : Somala

Village : Avulapalli SFA

Fair Adangal/

Avupalapalli

Volumen – I.

Somala Mandal

Village : Avulapalli Sy.No.96

Corrected as per SR.No.192/11A/63, dt.11.9.63 of ASO : CTR

VS 1221/63

Dry or Wet	One Side or Two Sq. yard	As per Survey, extent of Survey Unr registered or Inam extent	Tax		Dry		Wet		Occupation	
				Porabodi Quit eRent	Extent in acres	Vairasi	Name			
5	6	7	8		9	10		11	12	13
Dry							80-91		263 Ksm Abubekar Kateeb Saheb	

Somala Mandal

Village : Avulapalli Sy.No.96

Corrected as per SR.No.192/11A/63, dt.11.9.63 of ASO : CTR

VS 1221/63

Dry or Wet	One Side or Two Sq. yard	As per Survey, extent of Survey Unr egistered or Inam extent		Tax			Dry		Wet			Occupation	
							Extent	Vairasi	Name				
5	6	7		8			9	10		11	12		13
Dry								5.76				263 Ksm Abubekar Kateeb Saheb	
Dry								4.44				263 Ksm Abubekar Kateeb Saheb	
Dry												263 Ksm Abubekar Kateeb Saheb	

भारत सरकार  
केंद्रीय जल आयोग  
कृष्णा एवं गोदावरी बेसिन संगठन  
मुख्य अभियंता का कार्यालय

\*\*\*

कृष्णा गोदावरी भवन, मं. सं, 11-4-648  
ए.सी.गाड्स, हैदराबाद - 500 004  
दिनांक -

11 8 NOV 2021

सेवा मे

Sh Sompalli Lakshmi Naidu,  
Chinnadevulakuppam Village,  
Avulapalle, Peddauppara Palli (Post),  
Somala (Mandal), Chittoor- 517257.  
[guthaguna@gmail.com](mailto:guthaguna@gmail.com)

विषय- RTI Application of Sh Sompalli Lakshmi Naidu, Chittoor-reg.

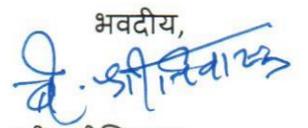
महोदय,

With reference to your RTI request with Reg No. CWCND/R/E/21/00235 dated 01.11.2021, received in this office on 11.11.2021 vide RTI Cell, CWC (HQs) Letter No A-49012/8/2021/RTI/434 dated 02.11.2021, the information requested as far as Krishna & Godavari Basin Organization, CWC, Hyderabad is concerned, is furnished as under:

Information requested	Reply
SI No. 1- 5	At present KGBO Hyderabad is Monitoring M&MI Projects and Appraisal of Medium projects of Andhra Pradesh state under PMKSY (AIBP, CADWM & RRR) Scheme. Therefore the information sought in respect of this organization is NIL.

If you are not satisfied with this reply, you may prefer an appeal to the following Appellate Authority within 30 days of receipt of this reply:

Shri D Ranga Reddy, Chief Engineer (KGBO) & First Appellate Authority, Central Water Commission, Krishna Godavari Bhavan, H.No. 11-4-648, A.C.Guards, Hyderabad-500004, Tele:040-29808740, Fax: 040-29808742, email: [cekgbo-cwc@nic.in](mailto:cekgbo-cwc@nic.in).

भवदीय,  
  
(बी. श्रीनिवासु)

अधीक्षण अभियंता (समन्वय)&amp;

केंद्रीय जनसूचना अधिकारी

Email: [sekcohyderabad-cwc@nic.in](mailto:sekcohyderabad-cwc@nic.in)



विषय: सूचना का अधिकार, 2005 के अंतर्गत श्री Sompalli Lakshmiapati Naidu, Chinnadevulakuppam (Village), Avulapalle, Peddauppara Palli (Post), Somala (Mandal), Chittoor (Dist), Andhra Pradesh, Pin- 517257. email: [guthaguna@gmail.com](mailto:guthaguna@gmail.com) का RTI क्र० CWCND/R/E/21/00235 दिनांक 01/11/2021 के आवेदन द्वारा मांगी गई सूचना के संबंध में।

**(Information sought under RTI Act by Sompalli Lakshmiapati Naidu, Chinnadevulakuppam (Village), Avulapalle, PeddaupparaPalli (Post), Somala (Mandal), Chittoor (Dist), Andhra Pradesh, Pin- 517257. email: [guthaguna@gmail.com](mailto:guthaguna@gmail.com) vide RTI application No CWCND/R/E/21/00235 Dated 01/11/2021 –reg)**

With reference to above RTIs Application, which were received in this office upon transfer from Under Secretary & Nodal for RTI, CWC, New Delhi, vide letter No A-49012/8/2021/RTI/434 dated 02/11/2021, the point wise information as available in WP&P Wing of CWC, is as under:

S no	Information Sought	Reply
1.	Whether Avulapalli balancing reservoir is part of Galeru Nagari Sujala Sravanthi Irrigation schemes, if so kindly provide copy of approval	Sl. no 1 to 3 Project proposal w.r.t the <i>Avulapalli Balancing Reservoir in Chittoor District of Andhra Pradesh</i> has not been received in this Office of CWC for techno-economical appraisal and no information is available w.r.t. Avulapalli Balancing Reservoir.
2.	Whether any notice issued by MoEF/ Central Water Commission initiating for balancing reservoirs granted by Andhra Pradesh Vide G.O. 461 dated 02.09.2020 Mudiveedu balancing reservoir, Nethiguntapalli balancing reservoir, Avulapalli balancing reservoir	The Galeru Nagari Sujala Sravanthi (GNSS) Project and Handri Niva Sujala Sravanthi (HNSS) Project of Andhra Pradesh are concerned, these irrigation projects are mentioned in the 11th Schedule of the AP Reorganization Act,2014.
3.	Copies of approvals granted by Union of India for Lift Irrigation Schemes, Balancing reservoirs granted by Andhra Pradesh Vide G.O. Rt. No.444 dated 26.08.2020 and G.O.461 dated 02.09.2020	No further information is available.
4.	Whether any financial assistance, loans granted for Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS and for formation balancing reservoirs Mudiveedu balancing reservoir, Nethiguntapalli balancing reservoir, Avulapalli balancing reservoir started/ sanctioned by Andhra Pradesh.	No specific information w.r.t any financial assistance, loans granted for Investigation and Construction of mentioned Schemes is available.
5.	Whether the state of Andhra Pradesh can proceed with construction of Irrigation projects without approvals of Central Government, if not what action is initiated by Central Government for violation of Law, statutory provisions and CWC guidelines.	The Irrigation projects which are planned on Inter-State river / river basins are submitted to CWC for techno-economical appraisal. No further information is available in this regard.

निदेशक Director

ज.आ.एवंप. स.नि. तथा मुख्य जनसूचना अधिकारी WP&P (C) & CPIO

To,

1. Shri Sompalli Lakshmiapati Naidu, Chinnadevulakuppam (Village), Avulapalle, PeddaupparaPalli (Post), Somala (Mandal), Chittoor (Dist), Andhra Pradesh, Pin- 517257.
2. Under Secretary and Nodal Officer RTI with reference to letter NoA-49012/8/2021/RTI/434 dated 02/11/2021 for kind information and further necessary action please



In case you are not satisfied with the information/ reply provided by this office, you may directly prefer an appeal within 30 days from the receipt of this letter to the first appellate authority whose address is given as under. **Name, designation & address of Appellate Authority for WP&P wing of CWC is Chief Engineer (PAO), Central Water Commission, 7<sup>th</sup> Floor (S), SewaBhawan, R. K. Puram, New Delhi – 110066. Phone No. 26103561 Fax No.26103561. email-[ceprjap@nic.in](mailto:ceprjap@nic.in)**

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन नदी विकास एवं गंगा संरक्षण  
विभाग  
केंद्रीय जल आयोग  
नदी प्रबन्धसमन्वयनिदेशालय



Government of India  
Ministry of Jal Shakti  
Dept. of Water Resources, RD&GR  
Central Water Commission  
**River Management Co-ordination Dte.**

Date : 11.11.2021,

**To**

Shri Sompalli Lakshmi Naidu,  
Chinnadevulakuppam (Village), Avulapalle,  
Peddauppara Palli (Post), Somala (Mandal),  
Chittoor (District), Andhra Pradesh,  
PIN-517257.

**Sub** : RTI application under Right to information Act, 2005.

Sir,

Please refer to your online RTI application Registration No: CWCND/R/E/21/00235, dated 01.11.2021, which has been received in this office on **02.11.2021** vide letter no. A-49012/8/2021/RTI/434 dated 02.11.2021 of the Under Secretary & Nodal Officer, RTI Cell, CWC, to provide the information sought under RTI Act, 2005 to the applicant.

In this regard, the desired information in respect of your RTI application is not available in River Management Wing (RM Wing), Central Water Commission (HQ), New Delhi.

In case, you are not satisfied with the provided information, you may file 1<sup>st</sup> Appeal to the First Appellate Authority within 30 days of receipt of this letter under RTI Act 2005, whose particulars are as below:

The Chief Engineer (FMO) & First Appellate Authority, River Management Wing, Central Water Commission, 2nd floor, 1st wing, West Block-II, R.K.Puram, New Delhi-110066, Phone No.011-26102112.

**Yours faithfully**

Signed by Deepak Kumar  
Date: 11.11.2021 08:59  
Deepak Kumar  
Director & GPIO  
River Management Wing

**Copy for information to :**

Under Secretary & Nodal Officer, RTI Cell, 4<sup>th</sup> Floor(S), CWC, Sewa Bhawan, New Delhi.

द्वितीय तल(दक्षिण), सेवा भवन  
राम कृष्ण पुरम, नई दिल्ली -110066  
दूरभाष: 011-29583211,  
ई मेल: rmdte@nic.in

♣ जल संरक्षण-सुरक्षित भविष्य ♣



2<sup>nd</sup> Floor(South), Sewa Bhawan,  
R.K. Puram, New Delhi-110066  
Tel: 011-29583211,  
E-mail: rmdte-at-nic.in